

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.15 OF 2024 (SZ)
EARLIER O.A. NO. 731/2023 (PB)**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the news item in Deccan Herald Dt. 02.12.2023 titled ***“Save Sharavathi River from illegal sand mining: Activists urge Karnataka CM Siddaramaiah”***

AND

Principal Secretary
Department of Environment
Government of Karnataka and Ors

...Respondents

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IN THE MATTER OF:

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AND

Principal Secretary
Department of Environment
Government of Karnataka and Ors

...Respondents

REPORT ON BEHALF OF RESPONDENT NO. 4 (DEPARTMENT OF MINES AND GEOLOGY, KARNATAKA)

MOST RESPECTFULLY SHOWETH:

1. The instant Original Application has been registered *suo moto* based on the report published in Deccan Herald Daily Newspaper on 02.12.2023, which states that illegal sand mining is taking place in Sharavathi river in Shivamogga.
2. It is submitted that in order to regulate the unauthorized Sand quarrying/ transportation/ stacking in the ambit of backwater drops of Sharavathi river in Shivamogga District, as informed in Rules 31-R (1) to 4 of Karnataka Minor Mineral Concession Rules, 1994, the

following action has been taken by the Department of Mines & Geology:

Action taken by the Department of Mines & Geology in the backdrop waters of Sharivati river (In the ambit of Sagara – Hosanagara Taluk):

3. During the year 2023-24, 51 vehicles which were transporting sand illegally have been seized and detected 03 cases of illegal stacking and collected penalty and one case has been registered. Details of fines related to illegal transportation/storage of minor-minerals in Hosanagara and Sagar Taluk for the year 2023-24 are annexed herewith as **Annexure R-1**.

4. During the year 2024-25, 22 vehicles which were transporting sand illegally have been seized and detected one case of illegal stacking and collected penalty and one case has been registered. Details of fines related to illegal transportation/storage Minor-minerals in Hosanagara and Sagar Taluk for the year 2024-25 annexed herewith as **Annexure R-2**.

Penalty imposed and cases Registered against the violators:

S. No.	Quarrying			Transportation			Stock		
	Total No. of cases detected	Cases	Penalty (In Lakhs)	Total No. of cases detected	Cases	Penalty (In Lakhs)	Total No. of cases detected	Cases	Penalty (In Lakhs)
1									
During the year 2022-23	3	5	3.32	131	0	34.97	1	0	1

During the year 2023-24	58	9	44.05	268	0	87.25	6	0	6.39
During the year 2024-25 (Up to October)	25	2	17.61	140	1	43.01	1	0	0.62

5. With respect to regulation of illegal quarrying and transportation of minor mineral, action has been taken as above throughout the State.

Action Taken by the Taluk Sand Committee:

6. Upon enquiring about the progress made regarding the action taken by the Taluk Sand Committee, the Tahasildar, Hosanagara, gave the information that during the year 2023-24, 108 vehicles have been seized and during the year 2024-25, 53 vehicles have been seized by the end of November and penalty has been levied as per law. Details regarding the Penalty imposed for illegal sand/stone transport vehicles for the year 2023-24 is annexed herewith as **Annexure R-3**. Details Regarding the fine imposed on illegal sand/stone transporting vehicles in the year 2024-25 is annexed herewith as **Annexure R-4**.
7. Further, with respect to illegal quarrying / transportation taking place in the backdrop waters of Sharavathi river and in the river basins of Hosanagara Taluk during the years 2023-24 and 2024-25 the details of comprehensive actions taken are as hereunder:

- i. Based on the information received from the informant on 08.11.2023 regarding illegal sand quarrying in the backwater of Sharavathi river and in and around of Echalukoppa Village in the ambit of Hosanagara Taluk, conducted Joint Spot Inspection along with the Police Department and seized the sand quarried and stacked illegally and as per the letter dated 06.11.2023 of the Circle Inspector of Police, action is being taken to dispose of about 150 M. Tons of sand including the sand seized, through the Assistant Executive Engineer, Public Works Department, Hosanagara. The same is reflected from the letter dated 13.11.2023 addressed by the Senior Geologist, Department of Mines & Geology, Shivamogga to the Assistant Executive Engineer, Public Works Department, Hosanagara. True Copy of letter dated 13.11.2023 addressed by the Senior Geologist, Department of Mines & Geology, Shivamogga to the Assistant Executive Engineer, Public Works Department, Hosanagara is annexed herewith as **Annexure R-5**.
- ii. Based on the complaints received to stop the illegal sand quarrying/ transportation in the backdrop waters of Sharavati river in the Taluk, many times spot inspection/ beat programs have been carried out and on 08.12.2023 conducted Joint Inspection along with the Police Department and trenches have been constructed to prevent the vehicles from transporting sand in both the sides of backdrop water of Sharavati river on the upper portion of the bridge of the Taluk and in the jack well area where water is being supplied to Hosanagara city. Apart from this, the sand stacked in many

parts of river basins has been levelled in the river bund. At about 6 sides trenches have been constructed to prevent the vehicles carrying sand illegally. The Police Sub-Inspector, Hosanagara has been informed over phone to supervise the trenches so that the unauthorized persons do not close the trenches. Photographs of trenches made to curb illegal transportation of sand is annexed herewith **Annexure R-6**.

- iii. Regarding the video transmitted through face book regarding illegal sand quarrying/ stacking/ transportation near the Jack Well area of Sharavathi backdrop waters from where drinking water is being supplied to Hosanagar city and the surrounding villages and based on the telephonic complaints received from the general public, the Technical Officer of the department conducted Joint Spot Inspection along with the Tahasildar, Hosanagara and the Police Department on 11.04.2024. During the spot inspection, there were no vehicles involved in illegal quarrying and transportation. But in the Jack Well area from where drinking water is supplied to Hosanagara City, it was found that illegally about 80 M. Tons of sand was quarried and stocked and planned to transport without obtaining mineral dispatch permits. The same was seized in the presence of the above officers and disposed of the sand as per Rule 31-R of Karnataka Minor Mineral Concession (Amendment) Rules, 2020 and as per the directions of the District Sand Monitoring Committee to Sri Rajarajeshwari Constructions who have taken up Government work from Mavinakoppa Circle to Sampakatte in Hosanagara Taluk at the S.R. rate Public Works Department, which has been

prescribed by the District Sand Monitoring Committee. Trenches have been constructed at 3 sides to ensure that no vehicles move carrying illegally quarried sand. Photographs of trenches made are annexed herewith as **Annexure R-7**.

- iv. Based on the publication in the news media regarding illegal quarrying and transportation of sand in Nandihole and backdrop waters of Sharavathi river and based on the telephonic complaints received from the general public, the Technical Officer of the Department conducted Joint Spot Inspection along with the staff of the Revenue and Police Departments on 16.01.2024 and during spot inspection, it is found that there was no illegal quarrying being conducted. But it was observed that ordinary sand has been quarried and stacked in the said area for selling by constructing illegal road by erecting cement pipes across the river at 3 sides. The said cement pipes erected in the said road, have been got removed and trenches have been erected across the roads so that sand quarrying lorries cannot move.
- v. Further, the approach roads to reach the said place, big trenches have been erected by the departments of Forest and the Department of Mines & Geology, to prevent lorries from illegally quarrying / transporting of sand at 3 places and action has been taken to stop the illegal stacking/quarrying / transportation of sand in the ambit of Haridravati village. Photographs of trenches made at Haridavati village are annexed herewith **Annexure R-8**.

- vi. On 15.01.2024 a news was published in Samyukta Karanataka under the heading "the blind cleverness of the forest and police officers, illegal sand quarrying is draining the Sharavati river." In this regard, the details of the action taken by the department to prevent illegal sand quarrying / transportation, has been sent through E-mail address of E-Janaspandana ejanaspandana@gmail.com on 20.11.2024. True Copy of email dated 20.11.2024 is annexed herewith as **Annexure R-9**.
- vii. Based on the complaints received through telephone regarding illegal sand quarrying and transportation in the ambit of Mulagadde Village in Hosanagara Taluk and in the backdrop water areas, the Technical Officer of this Office took up beat program and conducted spot inspection on 12.03.2024. During the spot inspection, it was found that no vehicles were involved in illegal quarrying/transportation of sand. But it was observed that illegal quarrying of ordinary sand has been conducted and formed illegal road for transportation of the sand. Trenches have been constructed to the said road with the help of JCB and action is being taken to ensure that no vehicles will move loading sand illegally. Photograph of trenches made in Mulagadde Village are annexed herewith as **Annexure R-10**.
- viii. Further, strict action has been taken to prevent illegal sand quarrying/ transportation in the District. Identified the areas of illegal quarrying including the backdrop waters of Sharavathi river in Hosanagara. The persons involved in illegal sand

quarrying/ transportation have formed their own network system i.e. WhatsApp group and observing the movements of the officers of the department and the vehicles and conveying the information and in view of this, when the officers visit the place, the people involved in illegal sand quarrying and transportation are easily escaping and therefore, it is difficult to take action against them. Therefore, the concerned Police Stations have been requested to detect the persons involved in illegal sand quarrying/ transportation and take strict action against them to prevent illegal sand quarrying/ transportation. True Copy letter addressed to concerned Police Station is annexed herewith as **Annexure R-11**.

- ix. The illegal quarrying of sand in the ambit of Hosanagara Taluk is mainly in the river basin of Sharavati back water area and it comes under the jurisdiction of Karnataka Power Corporation Limited (KPCL) organization. Therefore, a letter has been written on 07.02.2024 to the Chief Engineer, Karnataka Power Corporation Limited (KPCL) to take suitable action to prevent illegal sand quarrying/ transportation in the backdrop water areas of Sharavathi river. True Copy of letter dated 07.02.2024 addressed to KPCL is annexed herewith as **Annexure R-12**.
- x. As per the E-mail letter dated 15.01.2024 of News and Press Branch and Public Relations Department, it is instructed vide above referred letter reference 03 to take necessary action immediately and submit a compliance report by explaining the action taken along with the necessary documents by enclosing the copy of the e-mail and the enclosures. In this regard, the

report has been submitted to the Deputy Director (M.A.), Department of Mines & Geology, Khanija Bhavan, Bengaluru, on 15.03.2024.

- xi. Based on the telephonic call from the general public, action has been taken on 25.03.2024 by constructing trenches across the roads illegally formed for transportation of ordinary sand excavated to prevent the movement of vehicles transporting the sand. True Copy of letter dated 26.03.2024 addressed by the Geologist, Mines and Geology Department is annexed herewith as **Annexure R-13**.
- xii. Regarding the illegal sand quarrying/ transportation in the ambit of Mulagadde and Manashetty Village of Hosanagara Taluk and backdrop waters of Sharvathi river by constructing ram, in 9 places trenches have been constructed on 25.03.2024 so that vehicles cannot move and not to conduct illegal quarrying/transportation and letter has been written to the Police Sub-Inspector to arrange for night beat so that the unauthorized people will not close the trenches and letter has been written to the Tahasildar, Hosanagara and the Circle Inspector of Police, Hosanagara Circle on 03.04.2024 to take action in this regard. True Copy of letter dated 03.04.2024 addressed to Tahsildar, Hosanagara Taluk and Inspector of Police, Hosanagara Circle is annexed herewith as **Annexure R-14**.
- xiii. A letter has been written to the Regional Transport Officer, Transport Department, Sagara Division, on 05.07.2024 to take action against the 2 vehicles involved in illegal sand quarrying

in the backdrop water of Sharavathi river in the ambit of Kachhigegailu-Vijapura Village of Hosanagara Taluk. True Copy of letter dated 05.07.2024 addressed to Regional Transport Officer, Transport Department, Sagara Division is annexed herewith as **Annexure R-15**.

- xiv. Based on the complaint received through telephone that sand has been illegally quarried and stacked in Muttala-Hiremaiti in the ambit of Ripponpet, Hosanagara Taluk, conducted spot inspection on 13.09.2024 and taken possession of 180 M. Tons of sand to the Department along with the staff of the Revenue and Forest Departments and action is being taken to dispose of the same in accordance with the Rules. The same has been mentioned in the letter dated 22.10.2024 addressed by the Senior Geologist, Department of Mines & Geology, Shivamogga District to the Planning Engineer, Nirthi Kendra, Shivamogga. True Copy of letter dated 22.10.2024 addressed by Senior Geologist, Department of Mines & Geology, Shivamogga District to the Planning Engineer, Nirthi Kendra, Shivamogga is annexed herewith as **Annexure R-16**.
- xv. Based on the complaint received through telephone that sand has been illegally quarried and stacked in the forest area in the ambit of Sonafe, Hosanagara Taluk, conducted spot inspection on 01.10.2024 and taken possession of 30 M. Tons of sand to the Department jointly and F.I.R. has been registered, which has been noted in the letter dated 09.10.2024 addressed by the Senior Geologist, Department of Mines & Geology, Shivamogga District to the Range Forest

Officer, City Range, Hosanagara Taluk. True Copy of letter dated 01.10.2024 addressed by the Senior Geologist, Department of Mines & Geology, Shivamogga District to the Range Forest Officer, City Range, Hosanagara Taluk is annexed herewith as **Annexure R-17**.

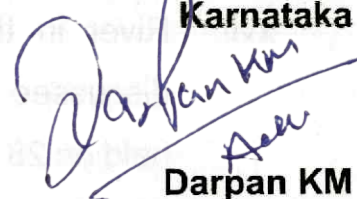
- xvi. In order to prevent illegal sand quarrying/transportation in the district of Shivamogga district, the District Sand Committee meetings have been held on 05.07.2023, 05.10.2023 and 05.03.2024 during the year 2023-24. Further, during the year 2024-25, a meeting has been held on 24.09.2024 in this regard. In the meeting it has been decided to prepare guidelines for uniform system to take action through Joint Spot Inspection and by imposing penalty for the vehicles illegally transporting the minor mineral as per Karnataka Minor Mineral Concession (Amendment) Rules, 2023. In the meeting it has been directed that all the departments to take action as per the said proceedings and the guidelines enclosed. Especially with respect to illegal sand quarrying/transportation in the areas of backdrop waters of Sharavathi
- xvii. River in the ambit of Hosanagara Taluk, Sagara, it was discussed in the District Sand Monitoring Committee Meeting held on 28.10.2024 to prevent illegal quarrying / transportation of sand in the ambit of the District, the Deputy Commissioner has instructed all the Taluk Sand Monitoring Committee to conduct meetings, assign the officers of the concerned departments to take action to prevent illegal sand quarrying/transportation and submit a report regarding the

action taken. Accordingly, action is being taken continuously and in accordance with the Rules to prevent illegal sand quarrying / transportation. True Copy of the proceedings of meeting are annexed herewith as **Annexure R-18 (Colly)**.

8. It is hence submitted that in regulating the illegal quarrying and transportation of sand in the back waters of Sharavathi river, suitable actions are being taken by the Department of Mines & Geology, Revenue, Police and Taluk Sand Monitoring Committee under the leadership of the District Sand Monitoring Committee. It is submitted that in the future as well, necessary action will be taken in this regard as and when illegal sand mining activity occurs. It is thus respectfully prayed that the present Original Application may hence be disposed of.


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Date: 17.04.2026

ANNEXURE R-1**Details of fines related to illegal transportation/storage of minor-minerals in Hosanagara and Sagara Taluk for the year 2023-24**

Sl. No.	Date	taluk	Mining/Transportation/Warehousing	Mineral content	Vehicle owner's name and address	Vehicle type and number	Fine paid		Challan details	Remarks
							Regulation Fee	Compounding Fee+ Capital		
1	11.05.2023	Hosnagar	Transportation	8	Sachin S Shetty B N Suresh, Hosakare, Hosanagara District	KA20C4480	20000	20640	MG0523085300004515 Date:17.05.2023	Illegal sand transportation
2	07.06.2023	Hosnagar	Transportation	6	Subramanya s/o Jarnadhan, Kalasasi, Varakodu, Hosanagar Taluk	KA14B6972	20000	18480	MG0623085300003626 Date:09.06.2023	Illegal sand transportation
3	08.06.2023	Hosnagar	Transportation	6	H S Satish B N Sitaram R A, Nehru Road, Hosanagar Taluka	KA 70 3695	20000	18480	MG0623085300003625 Date:09.06.2023	Illegal sand transportation
4	17.06.2023	Sagara	Transportation	0	Chandrashekhar B N Thimmanayaka, Aithuru, Hebbarige Post Office, Sagara District	KL19B7720	20000	5400	MG0623085300007091 Date:19.06.2023	Illegal sand transportation
5	17.06.2023	Sagara	Transportation	6	Pradeep B D B N Dyavappa Genasinakuni, Hosakoppa,	KA21B9083	20000	12320	MG0623085300007700 Date:21.06.2023	Illegal sand transportation

					Avinahalli, Sagara Taluk					
6	22.06.2022	Sagara	Transportation	6	Vinayak M U B N Umesh M V Balebailu, Hosor, Anandpur, Sagar Taluk	K A 35 9363	20000	13860	MG062308530000968 Date:29.06.2023	Illegal sand transportation
7	08.06.2023	Hosnagar	Transportation	4	Kumaraswamy M s/o Marimuttu, Aralikoppa, Hosanagar Taluk	KA 35 8297	20000	6280	MG0623085300003635 Date:09.06.2023	Illegal sand transportation
8	07.06.2023	Hosnagar	Transportation	8	Ganesh B B N Bangari Jayanagar, Salageri, Hosanagar Taluk	KA 15 5698	20000	12560	MG0623085300003677 Date:09.06.2023	Illegal sand transportation
9	10.07.2023	Hosnagar	Transportation	8	Sachin S Shetty B N Suresh, Hosakare, Hosanagara District	KA20C4480	20000	24640	MG0723085300003831 Date: 11.07.2023	Illegal sand transportation
10	07.08.2023	Hosnagar	Transportation	6	Sharath Shetty B N Shivananda Shetty, Hunasekoppa, Hosakare, Hosnagar	KA20B1308	20000	18480	MG0823085300003186 Date: 09.08.2023	Illegal sand transportation
11	11.08.2023	Sagara	Transportation		Sharath Shetty B N Shivananda Shetty, Hunasekoppa, Hosakare, Hosnagar	KA20B1308	20000	15700	MG0823085300005404 Date: 16.08.2023	Illegal sand transportation

12	17.08.2023	Hosnagar	Transportation	6	Sandesh K B N Anappa Hulusale, Malavalli Haridravati. Hosanagar.	KA18B3192	20000	8480	MG0823085300008875 Date:25.08.2023	Illegal sand transportation
13	30.08.2023	Sagara	Transportation	8	Manjunatha B N Nagappa Goragodu Upper Besuge Hosanagar	KA19B6846	20000	24640	MG0823085300010769 Date:01.09.2023	Illegal sand transportation
14	01.09.2023	Sagara	Transportation		Address: H. C. B N Channaveerappa, Hovinakone, Marathipura Post Office, Hosnagar.	KA17C4243	10000	4620	MG0923085300000814 Date:02.09.2023	Illegal sand transportation
15	13.09.2023	Sagara	Transportation	8	Manjunatha S. N. B N Nagaraj, Sampekai Genisinahallikuni Post Office, Sagar Taluka.	KL02M6135	20000	10780	MG0923085300007413 Date:16.09.2023	Illegal sand transportation
16	13.09.2023	Sagara	Transportation	6	Dinesh KA B N Anappa Nayak KH Halusale Village, Malavalli Post Office, Hosanagar.	KA13B2528	20000	18480	MG0923085300007571 Date:16.09.2023	Illegal sand transportation
17	09.10.2023	Hosnagar	Transportation		Adarsh V.K. B N Krishnamurthy, Vada Hosahalli Heddaripur, Hosanagar	KA 15 7432	-	41560	MG1023085300003962 Date: 09.10.2023	Illegal sand transportation
18	10.10.2023	Hosnagar	Transportation		Subrahmanya B N Janardhana Kala Sani, Varakodu, Hosanagar	KA14B6972	-	41560	MG1023085300004523 Date: 09.10.2023	Illegal sand transportation

19	21.10.2023	Sagara	Transportation		Girish.G.V s/o Basavaraj GV,#13,Gullehalli, Genasinakuni,Sagar Shivamogga.	KA 32 E3761	-	19240	MG1023085300010768 Date: 21.10.2023	Illegal sand transportation
20	10/27/2023	Sagara	Transportation	9	MV Vijendra s/o Manjappa, Haridravati Village & Post, Hosanagar Taluk.	KA 19 AA0954	-	37720	MG1023085300011429 Date: 26.10.2023	Illegal sand transportation
21	10/27/2023	Sagara	Transportation	5	Bojappa son of Puttaswamy Aralikoppa, Hosanagar Taluk	KA 15A 5847	-	35400	MG1023085300013329 Date: 27.10.2023	Illegal sand transportation
22	05.11.2023	Sagara	Transportation		Manjunath. K. B N Kalaiah Gandhinagar, Tourist Mandir, Sagar Ta'	KA 57 5645	-	40020	MG1123085300003655 Date: 07.11.2023	Illegal sand transportation
23	01.11.2023	Sagara	Transportation		Sridhar Jogi B N Sannappa, Avinahalli, Sagar district	KL01BE3778	-	35400	MG1123085300003904 Date: 08.11.2023	Illegal sand transportation
24	01.11.2023	Sagara	Transportation		Praveen D.V. B N Veerabhadrapa Gowda. Avinahalli, Sagar DistricTaluk	KA 15 9758	-	40020	MG1123085300003907 Date: 08.11.2023	Illegal sand transportation
25	01.11.2023	Sagara	Transportation		Dinesh B N Annappa Haridravati Hosanagara	KA18B3192	-	40020	MG1123085300003859 Date: 08.11.2023	Illegal sand transportation
26	21.11.2023	Hosnagar	Transportation		Pratap Singh B N Balaji Singh, Vadagere Balur, Hosanagar	KA 47 4623	-	12320	MG1123085300010855 Date: 24.11.2023	Illegal sand transportation

27	05.12.2023	Hosnagar	Transportation		H S Satish B N Sitaram R A, Nehru Road, Hosanagar Taluk	KA 70 3695	-	44640	MG1223085300009055 Date: 12.12.2023	Illegal sand transportation
28	27.12.2023	Hosnagar	Shipping		Shivakumar s/o Appanna, Sabarish Nagar, Rippan Pete, Hosanagar Taluk	KA 21B8110	-	16160	MG1223085300024366 Date: 12/28/2023	Illegal sand transportation
29	12/29/2023	Sagara	Shipping		S. M. Mallakarjuna s/o Manjappa Gowda, Akkachunakodlu, Genasinakuni, Sagar Taluk	KL57G5608	-	26100	MG0124085300000196 5Date: 01.01.2024	Illegal sand transportation
30	12/29/2023	Hosnagar	Shipping		Pradeep M. B. B N Basavaraja, Baniga, Marutipur, Hosanagar	KA 09 A 2423	-	14620	MG0124085300000401 9Date: 06.01.2024	Illegal sand transportation
31	12/29/2023	Hosnagar	Shipping		Asif B N Anwar Basha Muduba, Haridravati Hosanagara	KA 49 0341	-	10000	MG0124085300000456 7Date: 08.01.2024	Illegal sand transportation
32	12/29/2023	Hosnagar	Shipping		Devaraj D B N Guthyappa Kappanahalli Shikaripura	KA18A6682	-	10000	MG0124085300000455 3Date: 08.01.2024	Illegal sand transportation
33	12/29/2023	Sagara	Shipping		Director Swastik Road Line PvTaluk Ltd. Hebla Main Road,	KA 09B 8953	-	29240	MG0124085300000478 5Date: 08.01.2024	Illegal sand transportation
34	30.12.2023	Sagara	Shipping		Jnanesh M B N Manjappa H V Gullehalli Genasinakuni Sagar Taluk	KA 15 9836	-	36940	MG0124085300000475 7Date: 08.01.2024	Illegal sand transportation

35	12/29/2023	Hosnagar	Shipping	A.M. Darshan B N N.S. Manjunathachar, Nevatoor Halugudde, Hosanagara,	KA 70 3037	-	44640	MG0124085300000403 9Date: 08.01.2024	Illegal sand transportation
36	08.01.2024	Hosnagar	Shipping	Sachin B N Bhimappa Hebailu Village Purappemane Anche Hosnagar Taluk	KA 70 41 47	-	44640	MG0124085300000548 3Date: 09.01.2024	Illegal sand transportation
37	12.01.2024	Hosnagar	Shipping	Vinayak M U B N Umesh M V Balebailu, Hosor, Anandpur, Sagar Taluk	KA 05 AB 5184	-	41560	MG0124085300000762 9Date: 12.01.2024	Illegal sand transportation
38	19.01.2024	Sagara	Shipping	Sharath Shetty B N Shivananda Shetty, Hunasekoppa, Hosakare, Hosnagar	KA20B1308	-	41560	MG0124085300001056 3Date: 19.01.2024	Illegal sand transportation
39	22.01.2024	Hosnagar	Shipping	S Raghavendra B N Sri Niwas Goradalli	KA14A8537	-	44640	MG0124085300001178 6Date: 22.01.2024	Illegal sand transportation
40	06.02.2024	Hosnagar	Transport ation	Santhosh MC B N Chandrasekhar N Ogbandi Dukande Hosanagar	KA36A0034		16160	MG0224085300016541 Date: 12.02.2024	Illegal sand transportation
41	06.02.2024	Hosnagar	Transport ation	Pradeep B N Sundaresh Hosanagara DistricTaluk	KA42A4198		50800	MG0224085300016687 Date: 12.02.2024	Illegal sand transportation

42	10.02.2024	Sagara	Transportation		Chandrappa B N Durgappa Badagodu Avinahalli Sagar Taluk	KA 15 8348		44640	MG0224085300016704 Date: 12.02.2024	Illegal sand transportation
43	01.02.2024	Sagara	Transportation		Suresh.P.K. Puttappa Jumbagaru Basavanhole Sagar Taluk	KA19AB90 21		50800	MG0224085300016579 Date: 12.02.2024	Illegal sand transportation
44	13.02.2024	Sagara	Transportation		Prabhakar H. M. B N Manjappa Haithur Hebbarige Sagar Taluk	KA20B7172		44640	MG0224085300019994 Date: 15.02.2024	Illegal sand transportation
45	20.02.2024	Sagara	Transportation		Siddappa B N Sannappa Genasinakuni Sagar Taluka.	KA20C9942		29240	MG0224085300028344 Date: 27.02.2024	Illegal sand transportation
46	20.02.2024	Sagara	Transportation		Chetan B N Shivananda Higgodu Sagar Taluk	KL55K4188	-	29240	MG0224085300028318 Date: 27.02.2024	Illegal sand transportation
47	01.03.2024	Hosnagar	Transportation		Shri Santhoshkumar GS B N Shivanna Gologodu Araga Anche Theerthahalli	KA14A9862	-	16160	CR0324085300006388 Date:01.03.2024	Illegal sand transportation
48	02.03.2024	Hosnagar	Transportation		Syed Astak S B N Syed Khalil Mandagadde Lingapur Thirthahalli Taluka.	KA 05 AB 2396	-	41560	MG0324085300001284 Date: 02.03.2024	Illegal sand transportation

49	02.03.2024	Hosnagar	Transportation		Manjunatha S B N Srinivasa Raghavendra Street Theerthahalli	KA 30 6735	-	38480	MG0324085300001437 Date: 02.03.2024	Illegal sand transportation
50	07.03.2024	Hosnagar	Transportation		Shivappa KS B N KV Swamirao Kalikapur Village Beemanakere Post Hosanagar Taluk	KA 41 0747	-	32560	MG0324085300005706 Date: 07.03.2024	Illegal sand transportation
51	13.03.2024	Hosnagar	Transportation		Sarathkumar B N Raju Karakki village Hosanagara Taluka.	KL21C4092	-	9240	MG0324085300009853 Date: 13.03.2024	Illegal sand transportation

Stock Details

Order No.	Date	taluk	Mining/Transportation/Warehousing	Mineral content	Location	Fine paid	Challan details
1	22.08.2022	Hosnagar	Stock	250	Kukkodu Agasar Mane Village No. 21/1	258350	MG102308530000578 8 Date:12.10.2023 MG122308530001241 8 Date:15.12.2023
3	08.11.2023	Hosnagar	Stock	54 Cub.mtr	Echalukoppa village	99252	PWD hosnagara D.D. No. 949382,949383,949384 ,949385,949386,94940 6,949407,949409,9494 08
2	11.01.2024	Hosnagar	Stock	80	Sutta Village Sharavati Backwater Area	90400	MG012408530000727 3 Date: 11.01.2024

Karnataka State Police

FIRST INFORMATION REPORT

(Under Section 154 of the Act)

**Before the Honourable Court of Prl. Civil Judge (Jr.Dn.) JMFC Court,
Hosanagara, Shimoga Dist.**

1. District: Shivamogga Circle/Sub-division: Hosanagara Circle,
PS: Hosandurga P.S. Crime No. 0034/2023 F.I.R. Date : 03/04/2023
2. Acts and Section: IPC 1860 (U/s. 379)
3. (a) Occurrence of Offence Day: Monday
From Date: 03/04/2023 To Date: 03/04/2023
From time : 10.30.00 To Time: 15.00.00

(b) Information received at the P.S.: 03/04/2023 19.00.00.
Written/Oral: Written

(c) Reasons for Delay in reporting by the Complainant/Informant.
(d) General Diary reference Entry No. & Time: 5, 19:00:00
4. (a) Place of Occurrence with full address:
Sharavati river area, Sutta Village, Hosanagara Taluk, Shivamogga,
Karnataka-577418,

(b) Distance from PS: Towards 06 KM South From the PS.

(c) Village : SUTTAH Beat Name: NEW BEAT 31

(c) If the place belongs to another Jurisdiction, PS, name: of P.S.
District:
5. Complainant/Informant:
Name: Manasa K.L. Geologist Father's/Husband's Name:
(b) Age : 34 (c) Occupation : Govt. official gazette
(d) Religion : Hindu (e) Caste:
(f) Fax : (g) E-mail:

(h) Phone No. : (i) Nationality : India (j) Sex: Female

(k) Address: Department of Mines & Geology, Shivamogga, Karnataka.

(m) Whether complaint has seen the occurrence or merely heard of it:
The complainant has seen the incident.

6. Details of known/suspected/unknown accused with full particulars: (Attach separate sheet if necessary) :

Sl. No.	Name/ Father Name / Caste/ Address	Type	Person Type	Sex	Age	Occupation
1	Unknown	Unknown				

7. Details of Victims with full particulars

Sl. No.	Name	Address	Injury Type	Sex	Age	Occupation
1						

8. Particulars of Property stolen/involved with value (Attach separate sheet if necessary) :

Sl.No.	Property Type	Item description	Estimated Value in Rs.
1	Others	Property description: 40-50 Metric Ton Sand	0

Total value of the property stolen/ Involved:

9. Inquest Report/U.D. Case No. if any: --

10. F.I.R. Contents (Attach separate sheet if necessary):

Today on 03/04/2023 at 07.00 pm, the complainant came to the police station and gave the self-complaint. Upon seeing the article and the seizure Pandhaname, to-day on 03/04/2023 at 10-30 AM the complainant received information that sand is being illegally quarried/ transported in the river basis of Sharavathi river and in the nearby village, Kasaba Hobli, Hosanagara Taluk. In this background, upon the order of the Senior Geologist, visited the spot along with the Police Officers and Panchayatdars on 03/04/2023 at 03-00 PM and conducted spot

inspection. It was found that the sand has been quarried illegally and stacked sand heap here and there. There were no any vehicles, articles or the persons. In this regard upon enquiring the Panchayatdars, they informed that there is no any information. The stacked sand of 40 -50 M.Tons of sand has been seized and transported near the Marigudda Police quarters in the interest of protecting the same. The complaint is given on behalf of the Government to take suitable action against the persons involved in illegal sand quarrying/transportation and filed F.I.R. based on this complaint.

11. (a) Action taken: Investigation.

(a) Is the F.I.R. read over and explained in his/her language to the complainant and a copy given to the complainant free of cost: Yes.

(b) If the Police Officer does not proceed to the spot for investigation or if he declines to investigation

U/S. 157 Cr.PC provision (a) or (b)/ 176 BNSS the reasons there of should be mentioned: Investigation.

12. Signature/Thumb impression of the complaint.

Sd/-

13. Date and time of dispatch to the Court: 03/04/2023 20.00.00

14. Name of the PC/HC who carried the FIR to the Court: UMESH.S.S.,
HC 303.

Read over and Found to be correct:

Date and time: 03/04/2023

Signature of the SHO

Sd/-

Name: ERESHA.E.R. – HC 180

Copy to: Superintendent of Police/Commissioner of Police.

ANNEXURE R-2**Details of fines related to illegal transportation/storage Minor-minerals in Hosanagara and Sagar Taluk for the year 2024-25**

SL. No.	Date	Taluk	Mining/ Transportation / Warehousing	Vehicle owner's name and address	Vehicle type and number	Fine paid	Challan details	Remarks
1	08.04.2024	Hosnagar	Transportation	H Satish B N Sitaram RM, Hosanagar Tal.	KA42A4198	44640	MG04240853000044 31 Date: 08.04.2024	Illegal sand transportation
2	17.04.2024	Hosnagar	Transportation	Manjunatha B N Ramu, Jayanagar, Hosanagar District	KA19B4118	35700	MG04240853000073 83 Date: 17.04.2024	Illegal sand transportation
3	20.04.2024	Hosnagar	Transportation	Naveen M. G. B N Ganapathy Marutipur Post Office, Hosanagar District	KL17F2543	44640	MG04240853000090 53 Date: 20.04.2024	Illegal sand transportation
4	20.04.2024	Hosnagar	Transportation	Devaraj B N Srinivas, Suttamalali, Hosanagara Municipality	KA13B8909	44640	MG04240853000089 70 Date: 20.04.2024	Illegal sand transportation
5	02.05.2024	Hosnagar	Transportation	New SA B N Ashoka Sulugodu Village, Hosanagara District	KA15A2815	14620	MG04240853000002 78 Date: 02.05.2024	Illegal sand transportation
6	24.05.2024	Sagar	Transportation	Sunil R. B N Ramappa Chodanal Shimoga Ta	KA 15 7857	44640	MG05240853000142 30 Date:24.05.2024	Illegal sand transportation
7	31.05.2024	Sagar	Transportation	Ashoka B B N Bhadrappa, Hunasavalli, Hosanagara Taluka.	KL 02 AE 1917	44640	MG05240853000180 48 Date:31.05.2024	Illegal sand transportation
8	31.05.2024	Sagar	Transportation	Manjunath B N Kalayya, Sagar Ta	KA 51 5645	10000	MG05240853000180 70 Date:31.05.2024	Illegal sand transportation
9	01.06.2024	Sagar	Transportation	Sachin Shetty Hosakere, Hosanagara	KA20C4480	44640	MG06240853000184 37 Date:31.05.2024	Illegal sand transportation
10	03.06.2024	Hosnagar	Transportation	Pradeep B N Puttappa, Masagalli Village, Bhimanakare Post, Hosnagar District, Shimoga District.	KA 19 AA 1600	40020	MG06240853000009 19 Date:03.06.2024	Illegal sand transportation
11	06.06.2024	Hosnagar	Transportation	Prajwal S B N Shankarappa Rippon	KA17B1016	16160	MG06240853000028	Illegal sand

				Kasaba, Gawatoor			55 Date:06.06.2024	transportation
12	03.07.2024	Sagar	Transportation	Mahesh K.S. B N Sheshanayak K.H. Hulusale, Malavalli, Hosanagara District	KA 41 8687	44640	MG07240853000020 20 Date:03.07.2024	Illegal sand transportation
13	03.07.2024	Sagar	Transportation	Fayaz Ahmed, Ullur, Sagar Taluk	KA 52 8136	50280	MG07240853000020 48 Date:03.07.2024	Illegal sand transportation
14	05.07.2024	Sagar	Transportation	Praveen B N Veerabhadrapa, Mattikoppa Village, Sagar Taluk	KL22B6723	38480	MG07240853000034 306 Date:05.07.2024	Illegal sand transportation
15	09.08.2024	Hosnagar	Transportation	Guruprasad M.P. B N Prasanna, Hosanagara Municipality	KA 09 A 6562	44640	MG08240853000010 785 Date:02.08.2025	Illegal sand transportation
16	22.09.2024	Sagar	Transportation	Pratap K.C. Channappa, Danandur, Hosanagar	KA20AA8717	44640	MG09240853000157 85 Date:19.09.2025	Illegal sand transportation
17	23.09.2024	Hosnagar	Transportation	Satish M B N Late Manjappa, Mudaba Hartalu, Hosanagara	GA 09U 6899	44640	MG09240853000187 93 Date:23.09.2024	Illegal sand transportation
18	23.09.2024	Hosnagar	Transportation	Yatiraja Ji B N Ganapathy, Hosakesare, Marutipur, Shimoga District	KA15A6182	44640	MG09240853000188 42 Date:23.09.2024	Illegal sand transportation
19	01.10.2024	Sagar	Transportation	Puneeth N. B N Nagaraja, Hosakere, Maruthipura, Hosanagara Taluka, Shimoga Taluka	KA15A7458	44640	MG10240853000006 88 Date:26.09.2024	Illegal sand transportation
20	28.10.2024	Hosnagar	Transportation	Mehboob B N Rehman, Janata Colony, Shikaripur	KA15A7634 & KA36A0781	77680	MG01024085300016 941 Date:28.10.2024	Illegal sand transportation
21	29.10.2024	Sagar	Transportation	Gururaja B N Kalyanappa Gowda, Marigudda, Hosanagara Taluka.	KA 70 3695	44640	MG01024085300017 762 Date:29.10.2024	Illegal sand transportation
22	22.11.2024	Sagar	Transportation	Karthika M. B N Manjappa, Goradahalli, Hosanagara District	KA19AD5768	44640	MG01124085300018 233 Date:21.11.2024	Illegal sand transportation
Stock details								
Order No.	Date	Taluk	Mineral content	Location	Fine paid	Challan details		
1	13.09.2024	Hosnagar	180	Hiremaithi S.No.07	192672	MG1024085300016131 Date:25.10.2024		

Government of Karnataka
OFFICE OF THE TAHASILDAR & TALUK MAGISTRATE,
Hosanagara Taluk, Hosanagara

Phone/Fax: 08185-221235

E-mail: tehsil.hosanagar@gmail.com

No. Kallugani/VVa:01/2024-25

Date: 09-12-2024

To,
The Deputy Commissioner,
Shivamogga District & Chairman,
District Sand Monitoring Committee,
Shivamogga.

Sir,

Sub: Furnishing of information regarding the action taken to prevent the illegal transportation of sand being conducted in Hosanagara Taluk.

Ref: Proceedings of the District Taskforce Committee Meeting held on 28-10-2024 under the Chairmanship of your goodselves.

With reference to the above subject, as instructed to prevent transportation of sand illegally, it has been already instructed to the Officers of the Forest, Revenue and Police Departments at the Taluk Level, to take necessary action to prevent illegal transportation of sand. The department officers are detecting the vehicles which transport sand illegally during the night time and imposing penalty to such vehicles. Action is being taken to prevent illegally transportation of sand as above.

The information regarding the penalty levied to the illegally transporting the sand in Hosanagara Taluk till now is submitted for your perusal.

Yours faithfully,
Sd/-
Tahasildar,
Hosanagar Taluk.
09/12/2024.

Copy to:

1. The Senior Geologist, Department of Mines & Geology, Shivamogga - for information.

ANNEXURE R-3**Penalty for illegal sand/stone transport vehicles for the year 2023-24.**

SL.No.	Date of inspection	Number of vehicle inspected	Hobli	Village	Name of vehicle driver/owner	Penalty imposed	K2 Challan No.	Remittance Date	Remarks
1	03-04-23	KA-21-C-3666	Kasaba	Maruthipura	Abhilash	29825	MG0423085300001112	05-04-23	
2	03-04-23	KA-15-8671	Kasaba	Suttha	Muzamil	26683	MG0423085300001106	05-04-23	
3	04-04-23	KL-18-C-5721	Kasaba	Salageri	Ramachandra H. B N Iranaika	13342	MG0423085300002235	05-04-23	
4	11-04-23	Hitachi EX70	Kasaba	Kaluru	Somashekar B N K.T. Lingappa	10000	MG0423085300004205	11-04-23	A fine has been imposed for removing soil without permission in a Hitachi vehicle.
5	15-04-23	KA-19-D-8397	Kasaba	Mulugudde	Kiran H.R. B N Rudra Muni H.O	20400	MG0423085300008813	20-04-23	An empty vehicle attempting to transport illegal sand
6	15-04-23	KA-70-3695	Kasaba	Jayanagar	Gururaj	26683	MG0423085300008817	20-04-23	
7	22-04-23	KA-20-C-6607	Kasaba	Edachitte	M Suresh	26683	MG0423085300011117	28-04-23	
8	19-04-23	KA-09-A-5297	Kasaba	Mulugudde	Prajwal	26683	MG0423085300008822	20-04-23	
9	21-04-23	KA-21-A-6619	Kasaba	Mulugudde	H.S. Manjunath	26683	MG0423085300009513	21-04-23	
10	30-04-23	KL-35-7334	Kasaba	Suttha	Manjunatha K.S.	20400	MG0423085300012202	02-05-23	An empty vehicle attempting to transport illegal sand
Total for the month of April-2023						227382			
1	02-05-23	KA-20-C-4480	Kerehalli	Battemallappa	Sachin Shetty	29825	MG0523085300000679	03-05-23	
2	02-05-23	KA-21-A-1289	Kerehalli	Algerimandry	Surendra Shetty	29825	MG0523085300000674	03-05-23	
3	04-05-23	KA-15-A-2566	Kasaba	Suttha	Suresh G.T.	29825	MG0523085300001018	04-05-23	
4	08-05-23	KL-41-E-5763	Kasaba	Suttha	Basavaraj S	29825	MG0523085300001899	08-05-23	

5	08-05-23	KA-15-A-2761	Kasaba	Mulugudde	Mahesh	29825	MG0523085300001900	08-05-23	
6	08-05-23	KL-40-E-1828	Kasaba	Mulugudde	Chandan M	29825	MG0523085300001897	08-05-23	
7	08-05-23	KA-15-A-2566	Kasaba	Hosanagar	Suresh G.T.	10000	MG0523085300001914	08-05-23	Fines have been imposed for transporting after the permit has expired.
8	24-05-23	KA-15-9703	Kasaba	Mulugudde	Arun Kumar	29825	MG0523085300007091	24-05-23	
9	24-05-23	KA-14-B-6972	Kasaba	Mulugudde	Subrahmanya	29825	MG0523085300007099	24-05-23	
10	22-05-23	KA-18-B-3192	Kerehalli	Echalukoppa	Sandesh	29825	MG0523085300007734	26-05-23	
11	23-05-23	KA-70-1800	Kasaba	Jayanagar	Prashant	29825	MG0523085300007642	26-05-23	
12	24-05-23	KA-19-B-6846	Kasaba	Suttha	Manjunatha	29825	MG0523085300007962	26-05-23	
Total for the month of May-2023						338075			
1	01-06-23	KA-20-C-4480	Kasaba	Marutipur	Sachin S Shetty	29825	MG0623085300000409	02-06-23	
2	01-06-23	KA-17-A-8131	Kasaba	Pattaguppa	Nagesh M	29825	MG0623085300000407	02-06-23	
3	01-06-23	KA-70-1800	Kasaba	Suttha	Prashant	29825	MG0623085300000404	02-06-23	
4	02-06-23	KA-15-9546	Kasaba	Mulugudde	Dharmappa	29825	MG0623085300001358	05-06-23	
5	02-06-23	KL-17-E-8422	Kasaba	Dyavarsi	Manoj	26683	MG0623085300001351	05-06-23	
6	07-06-23	KA-20-B-1308	Kerehalli	H-Kallukoppa	Sharath Shetty	29825	MG0623085300006318	17-06-23	
7	13-06-23	KL-41-E-5763	Kasaba	Mulugudde	Basavaraj S	29825	MG0623085300006046	16-06-23	
Total for the month of June 2023						205633			
1	02-07-23	KA-31-7377	Kasaba	Marutipur	Somashekar	14423	MG0723085300001039	04-07-23	Fines imposed for transporting building stones
Total for the month of July-2023						14423			
1	10-08-23	KA-18-B-7047	Kerehalli	Battemallappa	Praveen M	26683	MG0823085300005030	14-08-23	
2	10-08-23	KA-21-A-6619	Kerehalli	Purappemane	Manjunatha H.S.	29825	MG0823085300005029	14-08-23	
3	10-08-23	KL-59-E-9650	Kerehalli	Echalukoppa	Ranjith Kumar	26683	MG0823085300005027	14-08-23	
4	23-08-23	KA-35-5856	Kasaba	Aralikoppa	Muthuraj	24623	MG0823085300008526	24-08-23	Fines imposed for transporting building stones
5	23-08-23	KA-15-6255	Kerehalli	Echalukoppa	Prashanth K.O.	29825	MG0823085300008830	25-08-23	

6	26-08-23	KA-15-A-7683	Kasaba	Suttha	Mahesh	29825	MG0823085300009031	26-08-23	
7	25-08-23	KA-15-A-2761	Huncha	Sonale	Mahesh Shetty	29825	MG0823085300009358	28-08-23	
Total for the month of August 2023						197289			
1	02-09-23	KA-70-3695	Kasaba	Suttha	Satish S.H.	29825	MG0923085300000667	02-09-23	
2	03-09-23	KL-02-AE-1917	Kerehalli	Purappemane	Ashoka B	29825	MG0923085300001587	05-09-23	
3	04-09-23	KL-31-C-4488	Kasaba	Mulugudde	Ravichandra	29825	MG0923085300001500	04-09-23	
4	14-09-23	KA-15-8571	Huncha	Mumbaru	Raghavendra	29825	MG0923085300006660	14-09-23	
5	14-09-23	KA-15-4916	Huncha	Mumbaru	Rampoojary	14423	MG0923085300006662	14-09-23	Fines imposed for transporting building stones
6	22-09-23	KL-40-C-9963	Kasaba	Pattaguppa	Suresh K.R.	29825	MG0923085300007879	16-09-23	
7	22-09-23	KA-15-A-0883	Kasaba	Pattaguppa	Siddesh HR	29825	MG0923085300014124	30-09-23	
8	22-09-23	KL-40-D-9894	Kasaba	Pattaguppa	Vishwanath D.A.	29825	MG0923085300014136	30-09-23	
9	27-09-23	KA-47-4623	Huncha	Goragodu	Chandrashekhar	29825	MG1023085300000425	03-10-23	
Total for the month of September-2023						253023			
1	12-10-23	KA-20-A-7724	Kasaba	Mavinkoppa	Atiq A	13403	MG1023085300006771	13-10-23	Fined for transporting to Jambitti
2	12-10-23	KA-46-0209	Kerehalli	Ripon Kasaba	Sharath N	13403	MG1023085300006773	13-10-23	Fined for transporting to Jambitti
3	12-10-23	KA-21-B-9261	Huncha	Garthikere	Kiran R	29825	MG1023085300006813	16-10-23	
4	12-10-2022	KA-02-AD-2169	Kerehalli	White	Sudhir G B N Ganesh	6283	MG1123085300001843	04-11-23	A fine has been imposed for filling the site with more sand than permitted.
5	12-10-23	KA-41-A-7156	Kerehalli	White	Sudhir G B N Ganesh	6283	MG1023085300011881	26-10-23	A fine has been imposed for filling the site with more sand than permitted.
Total for the month of October-2023						69197			
1	03-11-23	KA-15-A-5847	Kasaba	Mavinkoppa	Bhojappa	29825	MG1123085300003888	07-11-23	

2	09-11-23	KA-21-C-3268	Kasaba	Suttha	Prashant CT	20400	MG1123085300006066	13-11-23	An empty vehicle attempting to transport illegal sand
3	15-11-23	KA-70-3695	Huncha	Billodi	Gururaj B N Kalyanappa Gowda	29825	MG1123085300008466	20-11-23	
4	09-11-23	KA-47-4623	Kasaba	Jayanagar	Pratap Singh	29825	MG1123085300008457	20-11-23	
5	20-11-23	KA-31-7142	Kerehalli	Algerimandry	Balaraj	13403	MG1123085300010081	22-11-23	Fines imposed for transporting building stones
6	24-11-23	KL-17-F-2543	Kasaba	Marutipur	Naveen B N Ganapathy	29825	MG1123085300011742	27-11-23	
Total for the month of November-2023						153103			
1	01-12-23	KA-35-8297	Kasaba	Mavinkoppa	Kumaraswamy	29825	MG1223085300001653	02-12-23	
2	04-12-23	KA-35-A-8780	Kasaba	Suttha	Sunil Kumar K	29825	MG1223085300003695	05-12-23	
3	07-12-23	KA-12-A-1805	Huncha	Sonale	Sridhar Ji	29825	MG1223085300007378	08-12-23	
4	14-12-23	KA-70-3695	Kerehalli	Gavatur	H.S. Satish	29825	MG1223085300014331	18-12-23	
5	22-12-23	KA-15-A-2566	Kasaba	Dyavarsi	Suresh TG	29825	MG1223085300023465	27-12-23	
Total for the month of December 2023						149125			
1	03-01-24	KA-15-9546	Kasaba	Suttha	Mohana	29825	MG0124085300002984	04-01-24	
2	04-01-24	KA-15-A-8291	Kasaba	Mavinkoppa	Udayakumar Shetty	25133	MG0124085300003008	04-01-24	Fines imposed for transporting building stones
3	02-01-24	KA-15-4795	Kasaba	Malali	Ranchit Kumar	29825	MG0124085300003348	05-01-24	
4	06-01-24	KA-19-AB-9021	Kasaba	Malali	Suresh P.K.	29825	MG0124085300003865	06-01-24	
5	11-01-24	KA-32-C-0146	Huncha	Sonale	Sharath Shetty	29825	MG0124085300008427	16-01-24	
6	08-01-24	□□□-35-7870	Kasaba	Jayanagar	Diwakar Nayak	29825	MG0124085300008440	16-01-24	
7	16-01-24	KA-15-8769	Kasaba	Dyavarsi	Parameshwarappa	29825	MG0124085300009730	18-01-24	
8	18-01-24	KA-15-7857	Kasaba	Suttha	Sunil	29825	MG0124085300012845	24-01-24	
9	21-01-24	KA-35-9363	Kasaba	Pattaguppa	Vinayak M U	29825	MG0124085300012851	24-01-24	
10	25-01-24	KA-20-C-9848	Huncha	Navalodi	Srinivasa	29825	MG0124085300014069	25-01-24	

11	23-01-24	KA-05-AB-2301	Kasaba	Baniga	Raghavendra	29825	MG0124085300014074	25-01-24	
Total for the month of January-2024						323383			
1	01-02-24	KA-42-A-4198	Huncha	Kodur	Keerthi	29825	MG0224085300000770	01-02-24	
2	01-02-24	KA-70-3695	Huncha	Kodur	Manjunatha	29825	MG0224085300000775	01-02-24	
3	01-02-24	KA-20-C-9848	Huncha	Kodur	Sudheesh	29825	MG0224085300000772	01-02-24	
4	13-02-24	KA-19-AA-0954	Kerehalli	Haridravati	Vijayendra	29825	MG0224085300019674	15-02-24	
5	13-02-24	KA-15-A-6349	Kerehalli	Haridravati	Manjunatha N	20400	MG0224085300019681	15-02-24	An empty vehicle attempting to transport illegal sand
6	13-02-24	KA-21-C-3268	Kasaba	Suttha	Prashanth T	20400	MG0224085300023688	20-02-24	An empty vehicle attempting to transport illegal sand
7	13-02-24	KA-70-3695	Huncha	Waramballi	H.S. Satish	29825	MG0224085300023704	20-02-24	
Total for the month of February-2024						189925			
1	01-03-24	KA-07-7200	Kasaba	Suttha	Suresh	25133	MG0324085300001206	02-03-24	Fines imposed for transporting building stones
2	03-03-24	KA-13-B-8909	Huncha	Mumbaru	Srinivasa	29825	MG0324085300002953	05-03-24	
3	04-03-24	KA-41-8687	Kerehalli	Hebbylu	Mahesh K.S.	29825	MG0324085300002988	05-03-24	
4	04-03-24	KA-21-A-1289	Kerehalli	Hebbylu	Surendra G	29825	MG0324085300002972	05-03-24	
5	01-03-24	KA-42-A-4198	Kasaba	Edachitte	Gururaj	29825	MG0324085300003020	05-03-24	
6	03-03-24	KA-20-C-4480	Kasaba	Suttha	Sachin Shetty	29825	MG0324085300003551	05-03-24	
7	03-03-24	KA-18-C-3499	Kasaba	Suttha	H.K. Suresh	29825	MG0324085300003533	05-03-24	
8	05-03-24	KA-18-B-3192	Kerehalli	Purappemane	Dinesh K.A	29825	MG0324085300006462	07-03-24	
9	11-03-24	KL-21-C-4092	Kerehalli	Haridravati	Sharath	29825	MG0324085300007703	11-03-24	
10	10-03-24	KA-18-C-3499	Kasaba	Mavinkoppa	Suresh HK	29825	MG0324085300007841	11-03-24	
11	10-03-24	KA-15-A-0890	Kasaba	Dyavarsi	Ramesh	29825	MG0324085300007854	11-03-24	
12	14-03-24	KL-40-C-9936	Kasaba	Mulugudde	Suresh K.R.	29825	MG0324085300013039	15-03-24	

13	15-03-24	KA-47-2778	Kerehalli	Battemallappa	Naveen Kumar KR	29825	MG0324085300014639	18-03-24	
14	15-03-24	KA-19-AA-1600	Kerehalli	Hebbylu	Pradeep J P	29825	MG0324085300014577	18-03-24	
15	13-03-24	KA-19-AD-2001	Kerehalli	Battemallappa	Shivakumar	29825	MG0324085300014882	18-03-24	
16	15-03-24	KA-19-AA-2689	Kerehalli	H Kallukoppa	Ashoka M M	29825	MG0324085300014938	18-03-24	
17	13-03-24	KA-01-B-8102	Kerehalli	Battemallappa	Bharat	29825	MG0324085300015182	18-03-24	
18	09-03-24	KA-41-A-6302	Kasaba	Suttha	Mahabaleshwar	29825	MG0324085300016121	19-03-24	
19	19-03-24	KA-42-A-4198	Kasaba	Dyavarsi	Satish	29825	MG0324085300017897	20-03-24	
20	19-03-24	KA-15-9703	Kasaba	Dyavarsi	Arun Kumar	29825	MG0324085300017896	20-03-24	
21	19-03-24	KA-55-3639	Kasaba	Mulugudde	Naveen HC	20400	MG0324085300020959	25-03-24	An empty vehicle attempting to transport illegal sand
22	23-03-24	KA-70-1800	Kasaba	Mulugudde	Prashant	20400	MG0324085300021814	25-03-24	An empty vehicle attempting to transport illegal sand
23	21-03-24	KA-19-AD-2001	Kasaba	Suttha	Dinesh L.	20400	MG0324085300023664	26-03-24	An empty vehicle attempting to transport illegal sand
24	23-03-24	KA-18-B-3192	Kerehalli	Echalukoppa	Dinesh K.A	29825	MG0324085300022839	26-03-24	
25	24-03-24	KA-09-A-6562	Kasaba	Dyavarsi	M Nagesh	29825	MG0324085300022898	26-03-24	
26	23-03-24	KA-70-3695	Kasaba	Gerupura	H.S. Satish	29825	MG0324085300022883	26-03-24	
27	20-03-24	KA-47-A-1792	Kasaba	Suttha	M.G. Ashoka	20400	MG0324085300022865	26-03-24	An empty vehicle attempting to transport illegal sand
28	26-03-24	KA-29-9831	Kasaba	Suttha	Krishnappa	29825	MG0324085300022830	26-03-24	
Total for the month of March-2024						792708			
Total						2913266			

ANNEXURE R-4**Details Regarding the fine imposed on illegal sand/stone transporting vehicles in the year 2024-25.**

Sl No.	Date of inspection	Number of the vehicle inspected	Hobli	Village	Name of vehicle driver/owner	Quantity of sand (in metric tons)	Penalty imposed	K2 Challan No.	Remittance Date	Remarks
1	27-03-24	KA-20-C-8424	Kasaba	Melinasampalli	Gururaja	2	26683	MG0424085300000614	02-04-24	
2	27-03-24	KA-19-AA-1499	Kasaba	Melinasampalli	Devaraja HC	2	26683	MG0424085300000606	02-04-24	
3	27-03-24	KA-19-AA-3468	Kasaba	Melinasampalli	Dinesh G	2	26683	MG0424085300000602	02-04-24	
4	30-03-24	KA-28-A-5924	Kasaba	Dyavarsa	MP Guruprasad	3	29825	MG0424085300000618	02-04-24	
5	02-04-24	KA-17-A-8131	Kasaba	yarige	M. Nagesh	3	29825	MG0424085300002920	05-04-24	
6	04-04-24	KA-20-C-4480	Kasaba	Sidiyapur	Sachin S Shetty	0	20400	MG0424085300007047	16-04-24	An empty vehicle attempting to transport illegal sand
7	05-04-24	KA-15-A-0626	Kerehalli	Echalakoppa	Nagesh KP	0	20400	MG0424085300004144	08-04-24	An empty vehicle attempting to transport illegal sand
8	05-04-24	KA-20-C-8424	Kerehalli	Melinasampalli	Gururaja	6	39250	MG0424085300004812	10-04-24	
9	06-04-24	KL-63-A-6886	Kerehalli	Melinasampalli	Veerupakshappa	6	39250	MG0424085300004808	10-04-24	
10	06-04-24	KA-14-B-6972	Kasaba	Mavinkoppa	Subrahmanya	6	39250	MG0424085300004786	10-04-24	
11	06-04-24	KA-37-6466	Kasaba	Gullikoppa	Prajwal	6	39250	MG0424085300004778	10-04-24	
12	06-04-24	KA-21-C-3268	Kasaba	Suttha	Prashant T	6	39250	MG0424085300004996	10-04-24	

13	08-04-24	KA-20-B-6909	Kerehalli	Melinasampalli	Thimmappa B.R	5	36108	MG0424085300005985	15-04-24	
14	09-04-24	KA-09-A-6562	Kasaba	Jayanagar	Guruprasad	6	39250	MG0424085300006032	15-04-24	
15	11-04-24	KA-15-A-2761	Kerehalli	Melinasampalli	Mahesh	6	39250	MG0424085300005446	12-04-24	
16	12-04-24	KA-15-A-8215	Kasaba	Suttha	Sridhara	6	39250	MG0424085300006738	16-04-24	
17	15-04-24	KA-15-A-0890	Kerehalli	Nandig	Ramesh K.S.	6	39250	MG0424085300007649	17-04-24	
18	15-04-24	KA-06-B-3355	Kerehalli	Nandig	Nagesh H.L.	6	39250	MG0424085300007643	17-04-24	
19	22-04-24	KA-17-A-8131	Kasaba	Suttha	M. Nagesh	6	39250	MG0424085300012440	29-04-24	
20	24-04-24	KA-15-8294	Kasaba	Vijayapura	Gururaj T.S.	0	20400	MG0424085300011357	25-04-24	An empty vehicle attempting to transport illegal sand
Total for the month of April-2024						83	668757			
1	08-05-24	KA-15-6729	Kasaba	Edachitte	Riyaz	0	20400	MG0524085300003729	09-05-24	An empty vehicle attempting to transport illegal sand
2	08-05-24	KA-21-B-9718	Kasaba	Edachitte	Krishnappa	0	20400	MG0524085300003735	09-05-24	An empty vehicle attempting to transport illegal sand
3	08-05-24	KA-15-A-5847	Kasaba	Dyavarsa	Bhojappa	6	39250	MG0524085300003578	09-05-24	
4	18-05-24	KA-35-A-5545	Kasaba	Mattikoppa	Srujan S Y	3	29825	MG0524085300013733	22-05-24	
5	19-05-24	KA-13-B-8909	Kasaba	Malali	Devaraj S.S.	6	39250	MG0524085300013706	22-05-24	

6	23-05-24	KA-32-C-7210	Kasaba	Malali	Manjunatha R.	6	39250	MG0524085300015562	27-05-24	
7	29-05-24	KA-17-A-8131	Kasaba	Suttha	M. Nagesh	6	39250	MG0424085300012440	29-04-24	
8	29-05-24	KA-29-9831	Kasaba	Mulugadde	Chandan M	2	26683	MG0524085300017640	30-05-24	
9	29-05-24	KA-51-9892	Kasaba	Kalalli	Nagaraja	1	11801	MG0524085300017654	30-05-24	Fines imposed for transporting building stones
10	29-05-24	KA-03-D-0219	Kasaba	Jayanagar	Dixit	6	39250	MG0524085300017653	30-05-24	
11	30-05-24	KA-37-5482	Kasaba	Mulugadde	Ganesha	0.5	11771	MG0524085300018372	31-05-24	
Total for the month of May-2024						36.5	317130			
1	21-06-24	KA-28-A-5924	Kasaba	Suttha	Guruprasad	6	39250	MG0624085300011169	24-06-24	
Total for the month of June 2024						6	39250			
1	10-07-24	KA-35-A-5545	Kasaba	Marutipur	Srujan SY	6	39250	MG0724085300008467	10-07-24	
Total for the month of July-2024						6	39250			
1	14-08-24	KA-19-A-4812	Kasaba	Kalalli	Anand R	6	30008	MG0824085300015850	14-08-24	Fines imposed for transporting building stones
2	21-08-24	KL-27-B-0386	Huncha	Triveni	Ganesh N	2	13403	MG0824085300018766	21-08-24	Fines imposed for transporting building stones
3	21-08-24	KA-21-C-3268	Kasaba	Jayanagar	Prashant C	6	39250	MG0824085300018567	21-08-24	
4	23-08-24	KA-18-A-2888	Huncha	karanagir	Arun Kumar	1	13342	MG0824085300019801	23-08-24	
5	23-08-24	KA-14-A-8537	Huncha	Sonale	Raghavendra	6	39250	MG0824085300019708	23-08-24	
6	26-08-24	GA-09-U-6899	Kasaba	Marutipur	Satish M	6	39250	MG0824085300020699	26-08-24	
Total for the month of August-2024						27	174503			

1	02-09-24	KA-01-B-8102	Huncha	Sonale	Diwakar B T	3	29825	MG0924085300001926	03-09-24	Fines imposed for transporting building stones
2	13-09-24	KA-13-B-8909	Huncha	Borikoppa	Devraj	0	20400	MG0924085300009754	13-09-24	An empty vehicle attempting to transport illegal sand
3	26-09-24	KA-15-7918	Nagara	Adagodi	Yuvaraja S S	6	39250	MG0924085300025865	26-09-24	
Total for the month of September-2024						9	89475			
1	01-10-24	KL-40-D-9894	Huncha	Goradalli	Manikanta	6	39250	MG1024085300000326	01-10-24	
2	04-10-24	KA-35-A- 4443	Huncha	Sonale	Ravikumar	1	13342	MG1024085300003604	04-10-24	
3	08-10-24	KA-18-A- 9912	Huncha	Billodi	Prashant	0	20400	MG1024085300007425	08-10-24	An empty vehicle attempting to transport illegal sand
4	08-10-24	KA-18-D- 0529	Huncha	Billodi	Satish	0	20400	MG1024085300007434	08-10-24	An empty vehicle attempting to transport illegal sand
5	08-10-24	KA-12-A- 1805	Huncha	Billodi	Sridhar G	9	48674	MG1024085300007475	08-10-24	
6	08-10-24	KL-40-C-9936	Kasaba	Kalalli	Suresh KR	9	48674	MG1024085300007462	08-10-24	
7	08-10-24	KA-09-A- 6562	Huncha	Billodi	Guruprasad	9	48674	MG1024085300007447	08-10-24	
8	08-10-24	KL-02-AE- 1917	Huncha	Billodi	Ashoka B	9	48674	MG1024085300007857	09-10-24	
9	14-10-24	KA-15-8769	Huncha	Mavinkatte	Parameshw ara H C	0	20400	MG1024085300011286	16-10-24	An empty vehicle attempting to transport

										illegal sand
10	19-10-24	KA-12-A-9705	Kasaba	Kachhigebail	Vijetha	9	48674	MG1024085300013567	19-10-24	An empty vehicle attempting to transport illegal sand
Total for the month of October-2024						52	357162			
1	25-11-24	KA-19-D-4085	Kerehalli	Algerimandry	Dinesh S	9	48674	MG1124085300021086	25-11-24	An empty vehicle attempting to transport illegal sand
Total for the month of November-2024						9	48674			
						228.5	1734201			

ANNEXURE R-5**GOVERNMENT OF KARNATAKA**

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagara,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HiBhuShi/Saa.Ma.Ga/2024-25/1939-40

Date: 13-11-2023

To,
 The Assistant Executive Engineer,
 Public Works Department,
 Hosanagara.

Sir,

Sub: Regarding disposal of seized ordinary sand to the Government Works.

Ref: 1. Rule 31-R (6) of Karnataka Minor Mineral Concession (Amendment) Rules, 2023.
 2. Report dated 09-11-2023 of the Technical Officer of this Office.
 3. This Office letter No. GaBhuE/HiBhuShi/Aa.Ma.Ga/ 2023-24/1926-27 dated 09-11-2023 addressed to the Sub-Inspector of Police, Hosanagara Police Station.

With reference to the subject, Joint Spot Inspection of backwaters area of Sharavathi river and the surrounding areaf of Echalukoppa Village, Hosanagara Taluk, has been taken up on 08-11-2023 along with the Police Department as per reference (2) and seized about 150 M. Tons of sand stacked illegally and requested the Sub-Inspector of Police, Hosanagara Police Station to supervise the sand till suitable action is taken for disposal of the said sand vide letter reference (3).

Further, as per Rule 31 R (6) of Karnataka Minor Mineral Concession (Amendment) Rules, 2023, provision has been made to dispose of the sand only to

the Government works in accordance with the Rules at the S.R. rate of Public Works Department. Accordingly, it is requested to dispose of 150 M. Tons of seized sand with respect to unauthorized quarrying of sand in the above lands in accordance with the Rules and furnish the information to this department regarding the action taken. The details of the sand seized are as hereunder:

Sl. No.	Taluk	Approximate Quantity	Place of stacking sand
1	Hosanagara	150 M. Ton	In the ambit of Echalukoppa village in the area of backwaters of Sharavathi river of Hosanagara Taluk.

With respect to the sand seized in the above referred place, the information can be obtained by contacting the Sub-Inspector of Police.

Sd/-
Senior Geologist,
Department of Mines & Geology,
Shivamogga.

Copy to: The Circle Inspector of Police, Hosanagara - for information and further needful action.

**Government of Karnataka
Public Works Department**

No. Sa.Ka.Im/LoE/U.V.Ho/Maralu V/2023-24/133

Office of the Assistant Executive Engineer,
No. 4, Sub-division, Public Works Dept.,
Hosanagara,
Date: 11/7/24.

To,

The Office of the Senior Geologist,
Department of Mines & Geology,
Khanija Bhavana,
Infracity Layout Road,
'C' Block, Kuvempunagara,
Shivamogga.

Sir,

Sub: Regarding distribution of illegally stacked sand to the Government works and remittance of royalty amount.
Ref: Your Office Letter No. GaBhuE/HiBhuShi/SaMaGa/2023-24/1939, dated:13/11/2023

With respect to the above subject and reference, as per the letter vide reference (1), the illegally stacked sand in Echalukoppa Village of the backdrop water area of Sharavathi river, has been handed over to this department, the said sand has been disposed off for using the sand to the Government Works by the Registered contractors of the Department and the royalty amount has been remitted to the concerned Account Head and furnished the information.

Sl. No.	Name of the Contractor	Village and Sand in Cum	D.D. No. and Amount
1)	Sri. Sushanth	Echalukoppa Village 54 Cum	Rs. 99252-00 1) D.D. No. 949382 2) D.D. No. 949383

			3) D.D. No. 949384 4) D.D. No. 949385 5) D.D. No. 949386 6) D.D. No. 949406 7) D.D. No. 949407 8) D.D. No. 949409 9) D.D. No. 949408
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Totally Rs. 99252/- (Rupees Ninety Nine Thousand Two Hundred Fifty Two only) has been remitted to the Account Head 0853-00-101-1-06-000.

Yours faithfully,
Sd/-
Assistant Executive Engineer,
No. 4, Sub-division, Public Works Dept.,
Hosanagara.

ANNEXURE R-6**Submitted:**

Sub: Regarding submission of report in respect of action taken to prevent illegal sand stacking/ quarrying in the ambit of backdrop waters of Sharavathi river in Hosanagara Taluk.

With reference to the subject, complaints are being received to stop the illegal quarrying and illegal transportation of sand in the ambit of backdrop waters of Sharavathi river in Hosanagara Taluk. So far many times the spot has been inspected/ beat program has been taken up with respect to illegal stacking/ quarrying/ transportation of sand and submitted report.

Further, based on the order of the Senior Geologist, conducted Joint Spot Inspection along with the Forest Department on 08-12-2023 and found that illegal road has been formed for transportation of the sand loaded lorries at the Sutta bridge upper Sharavathi backdrop waters on both the sides and in the Jack Well where drinking water is supplied to Hosanagara city and sand was stacked at 5-6 places in the river side illegally and the sand was levelled so that it cannot be removed and about 6 trenches have been formed to prevent the movement of the vehicles carrying sand.

Therefore, the Sub-Inspector of Police, Hosanagara, has been informed through telephone to monitor the people so that the people involved in illegal quarrying/transportation of sand do not close the trenches.

The photographs taken with respect to this subject are enclosed along with this and submitted for your perusal.

Place: Shivamogga
Date: 11-12-2023

Sd/-
(Priya Doddagowdra)
Geologist.

Photos regarding Trenches made in different places in the ambit of backdrop waters of Sharavathi river in Hosanagara Taluk.







Dug Trench to ensure that illegal sand quarrying cannot be conducted in the river bed of Sharavathi River, Hosanagara Taluk.

Officials' operation against illegal sand mining

Prajavani News:
Hosanagara:

The Officers of the Department of Mines & Geology inspected the area of Sharavathi River Basin in the Taluk.

They have dug trenches and imposed restrictions on sand quarrying in the riverbed.

The Senior Geologist Sri. Naveen informed that he will not allow for illegal sand quarrying for any reason in the river bed of Sharavathi in Hosanagar Taluk. He informed that he has collected the information regarding the illegal traders and suitable action will be initiated.

During the raid, the Geologist Priya and the Junior Engineer Mamatha were present.

ANNEXURE R-7**Submitted:**

Sub: Regarding submission of report regarding the action taken for stopping the illegal quarrying /stacking/ Transportation of sand near the Jack Well area of backwaters of Sharavathi river in the ambit of Sutta Village, Hosanagara Taluk from where drinking water is supplied to Hosanagara City.

Ref: Complaint of the General Public through telephone on 10.01.2024 regarding the video appeared in the Social network in respect of illegal quarrying/ stacking/Transportation of sand

With reference to the subject, many times conducted Joint Spot Inspection in the ambit of Sutta Village of Hosanagara Taluk regarding the illegal quarrying/ transportation of ordinary sand and action has been taken by digging the trenches

Regarding the video transmitted through face book in respect of illegal sand quarrying / stacking/ transportation near the Jack Well area of Sharavathi backdrop waters from where drinking water is being supplied to Hosanagar city and the surrounding villages and based on the telephonic complaints received from the general public, the Technical Officer of the department conducted Joint Spot Inspection along with the Tahasildar, Hosanagara and with the staff of the Police Department as per the orders of the PSI of Hosanagara Taluk since the PIS and the CPI were in bundobust work in Theerthahalli, on 11-01-2024. During the spot inspection, there were no vehicles involved in illegal quarrying and transportation. But in the Jack Well area from where drinking water is supplied to Hosanagara City, it was found that illegally about 80 M. Tons. of sand was quarried and stocked and planned to transport without obtaining mineral dispatch permits, seized in the presence of the above officers.

There is provision under Rule 31-R (6) of Karnataka Minor Mineral Concession (Amendment) Rules, 1994 and Amendment 2023 and as per the

directions of the District Sand Monitoring Committee, to dispose of the ordinary sand seized to the Government Works on priority basis. It is difficult to protect the seized sand in the said place. Therefore, it has been decided to transfer the sand to Sri Rajarajeshwari Constructions who have taken up Government work from Mavinakoppa Circle to Sampakatte in Hosanagara Taluk and Mahazar has been written in the presence of the officers and action is being taken to collect the penalty and royalty from the contractors of the Government Works.

Further, near the Jack Well area illegal roads have been formed for transportation of the sand loaded lorries. Hence, trenches have been formed at three places so that the vehicles cannot move. With respect to this subject, the photographs taken are enclosed along with this for your information and further suitable action.

Enclosure: 1. Spot Mahazar

2. Copy of the challan having remitted money to the Government.

Place: Shivamogga
Date: 12-01-2024.

Sd/-
(Priya Doddagowdra)
Geologist.

Photos taken in the ambit of backwaters of Sharavathi river in the Sutta Village, on 11.01.2024



SPOT MAHAZAR

Regarding the video transmitted through face book in respect of illegal sand quarrying / stacking/ transportation near the Jack Well area of Sharavathi backdrop waters from where drinking water is being supplied to Hosanagar city and the surrounding villages and based on the telephonic complaints received from the general public, the Technical Officer of the department conducted Joint Spot Inspection along with the Tahasildar, Hosanagara and along with the staff of the Police Department on 11-01-2024. During the spot inspection, there were no vehicles involved in illegal quarrying and transportation. But in the spot, it was found that illegally about 80 M. Tons. of sand was quarried and stacked and planned to transport without obtaining mineral dispatch permits, has been seized. Further, with an intension of disposing the sand in the said place to the Government Office Works at the rate of Rs. 1050/- per M. Ton. Therefore, it is intended to transfer the sand to Sri Rajarajeshwari Constructions who have obtained the order for Government work at Sutta Bridge and road (NH4) and instructed to remit the amount for the said sand. This Mahazar has been written in the presence of all the officers from 10-20 AM to 10-50 AM.

Sd/-
Geologist

Sd/-
Tashildar, Hosanagara taluk
11/01/2024.

Sd/-
CPC-1395
Hosnagara P.S

Sd/-
Mamatha.K.N.
J.E. DMG.

BY: SRRCIPL SMSL JV SHARAVATHI

Print Date / Time : 11/01/2024 05:18:49 PM



Government of Karnataka
Department of Mines and Geology

Challan No	: MG0124085300007273	Date	: 11/01/2024 05:18:48 PM
Category	: Government	Mineral	: Ordinary Sand
District	: Shivamogga	ILMS User Id	: 1101241706399500
DDO Code	: 161130	User Name	: SRRCIPL SMSL JV SHARAVATHI
DDO Office	: Senior Geologist	Address	: Sutha (vi) Hosanagra (Taluka)
Payment Mode	: ICICI e-Pay (Aggregator)	Payment Status	: Success
Remittance Bank	: ICICI e Pay	Mobile No	: 9866545599
Total Amount (Rs)	: 90400.00	Total Amount in Words	: Ninety Thousand Four Hundred Rs Only

Payment Type	Sub Type of Payment	Budget Head Code	Paid Amount
Royalty	Royalty collected from Non lease holder	0853-00-102-1-06-000	6400.00
Additional Payment	NA	0853-00-102-1-08-000	84000.00

ANNEXURE R-8**Submitted:**

Sub: Regarding submission of report regarding the action taken for stopping the illegal quarrying /stacking/Transportation of sand in the ambit of Haridravathi Village, Hosanagara Taluk and backwaters of Sharavathi river.

With respect to the subject, based on the publication in the news media regarding illegal quarrying and transportation of sand in Nandihole and backdrop waters of Sharavathi river and based on the telephonic complaints received from the general public, the Technical Officer of the Department conducted Joint Spot Inspection along with the staff of the Revenue and Police Departments on 16-01-2024 and during spot inspection, it is found that there was no illegal quarrying being conducted. But it was observed that ordinary sand has been quarried and stacked in the said area for selling by constructing illegal road by erecting cement pipes across the river at 3 sides. The said cement pipes erected in the said road, have been got removed and trenches have been erected across the roads so that sand quarrying lorries cannot move.

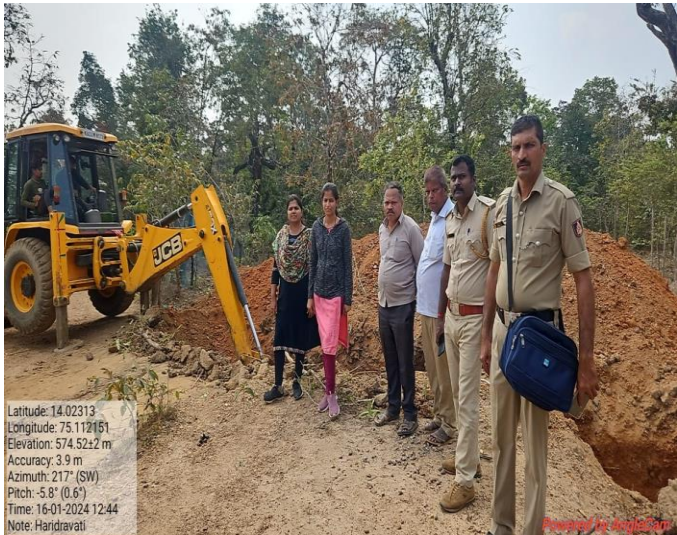
Further, the approach roads to reach the said place, big trenches have been erected by the departments of Forest and the Department of Mines & Geology, to prevent lorries from illegally quarrying / transporting of sand at 3 places and action has been taken to stop the illegal stacking/quarrying / transportation of sand in the ambit of Haridravathi village.

With respect to the subject, the photographs taken are enclosed and submitted for your perusal.

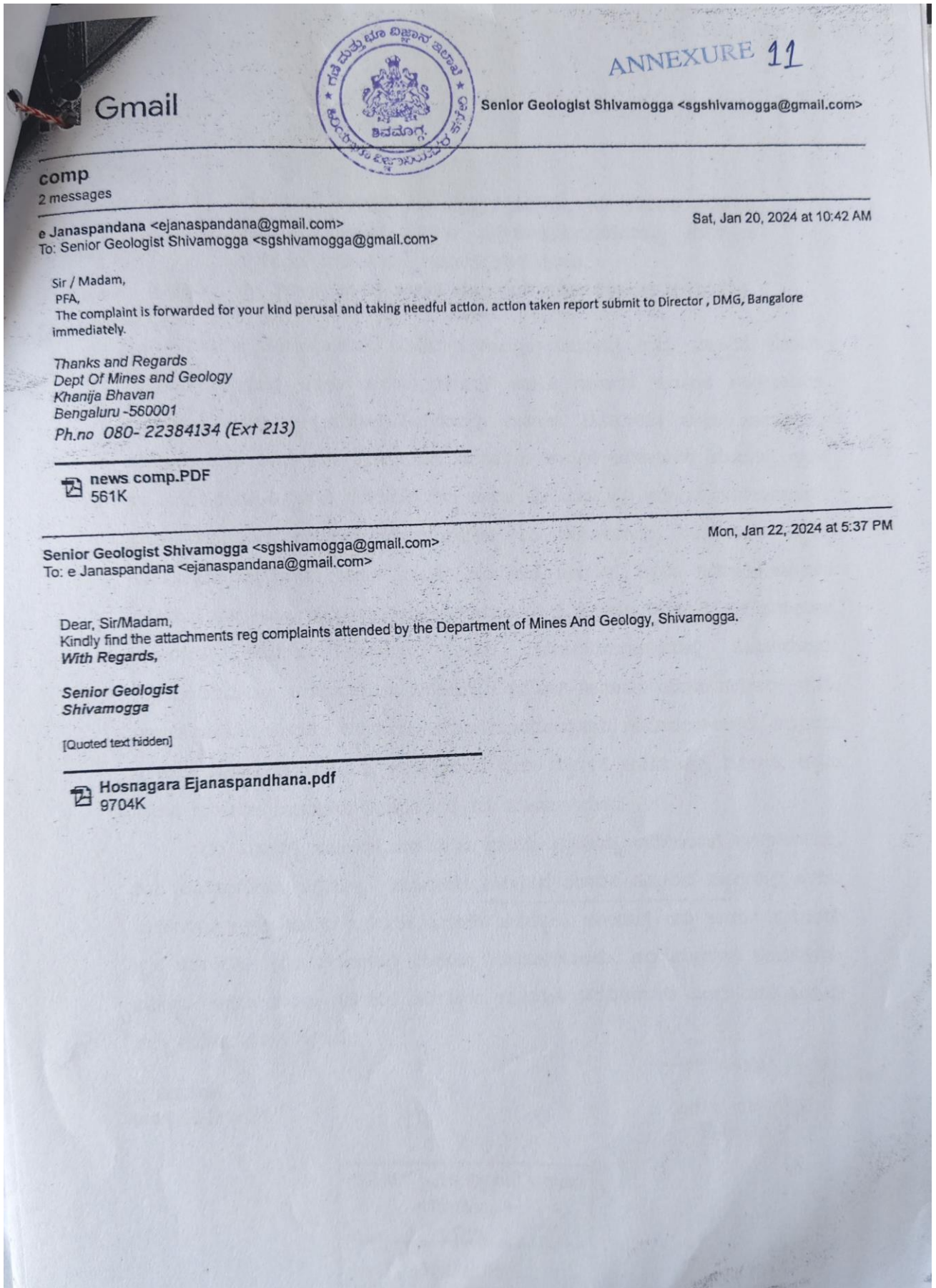
Place: Shivamogga
Date: 17-01-2024.

Sd/-
(Priya Doddagowdra)
Geologist.

Photos taken in the ambit of Haridravathi Village (Nandihole) and backwaters of Sharavathi river in Hosanagara Taluk



ANNEXURE R-9



ANNEXURE 11

Gmail

Senior Geologist Shivamogga <sgshivamogga@gmail.com>

comp
2 messages

e Janaspandana <ejanaspandana@gmail.com>
To: Senior Geologist Shivamogga <sgshivamogga@gmail.com>

Sat, Jan 20, 2024 at 10:42 AM

Sir / Madam,
PFA,
The complaint is forwarded for your kind perusal and taking needful action. action taken report submit to Director , DMG, Bangalore immediately.

Thanks and Regards
Dept Of Mines and Geology
Khanija Bhavan
Bengaluru -560001
Ph.no 080- 22384134 (Ext 213)

news comp.PDF
561K

Senior Geologist Shivamogga <sgshivamogga@gmail.com>
To: e Janaspandana <ejanaspandana@gmail.com>

Mon, Jan 22, 2024 at 5:37 PM

Dear, Sir/Madam,
Kindly find the attachments reg complaints attended by the Department of Mines And Geology, Shivamogga.
With Regards,

Senior Geologist
Shivamogga

[Quoted text hidden]

Hosnagara Ejanaspandhana.pdf
9704K

ANNEXURE R-10**Submitted:**

Sub: Regarding submission of report regarding the action taken for stopping the illegal quarrying /stacking/transportation of sand in the ambit of Mulugadde Village in the area of backwaters of Sharavathi river.

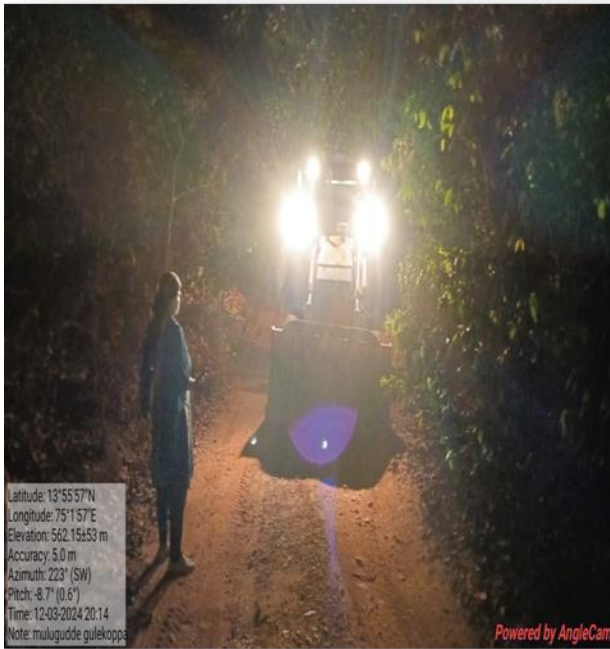
With reference to the subject, based on the complaints received through telephone regarding illegal sand quarrying and transportation in the ambit of Mulugadde Village in Hosanagara Taluk and in the backdrop water areas, the Technical Officer of this Office took up beat program from 6-30 pm to 8-00 and conducted spot inspection on 12.03.2024. During the said time, the complainant has been called over phone and since the said person was not able to be present in the spot, he has shared the location of the illegal quarrying being conducted through Whats App message. During the spot inspection, it was found that no vehicles were involved in illegal quarrying/transportation of sand. But it was observed that illegal quarrying of ordinary sand has been conducted and formed illegal road for transportation of the sand. Trenches have been constructed to the said road with the help of JCB and action is being taken to ensure that no vehicles will move loading sand illegally.

The photographs taken with respect to the said subject are enclosed along with this for your information. Further to prevent illegal sand quarrying being conducted in the ambit of backwater area of Hosanagara Taluk, beat program has been taken up periodically, inspecting the spot and seized the sand stacked, dug trenches in the river beds. This is for your information.

Place: Shivamogga
Date: 14-03-2024.

Sd/-
(Priya Doddagowdra)
Geologist.
14-03-2024

Photos taken in the ambit of Mulugadde Village in the area of backwaters of Sharavathi river.



ANNEXURE R-11

GOVERNMENT OF KARNATAKA

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagar,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HBhuShi/Aa.Ma.Ga/2023-24/1928-31

Date: 09-11-2023

To,

1. The Tahasildar & Member Secretary,
 Taluk Sand Monitoring Committee,
 Hosanagara Taluk, Hosanagara.
2. The Police Circle Inspector & Member,
 Taluk Sand Monitoring Committee,
 Hosanagara Taluk, Hosanagara.

Sir,

Sub: Regarding prevention of illegal sand quarrying/transportation being conducted continuously in the ambit of Hosanagara Taluk.

Ref: 1. As per the decision of the District Sand Monitoring Committee meeting held on 05-10-2023.
 2. This Office Memo No. GaBhuE/HiBhuShi/Sibbandi/2023-24/1710-25 dated 21-10-2023.

With reference to the subject, in the ambit of Hosanagara Taluk, there are Sharavathi river back water area, Haridravathi, Kumadhwathi and Varada River basins. Earlier, sand quarrying leases were granted in accordance with Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and the period of the said quarrying leases has expired and further taking up action is in progress in accordance with the Rules.

The ambit of Hosanagara Taluk is covered with river beds and small streams/ brooks. In the said river beds huge amount of sand is collected (except monsoon season) and helping for illegal sand quarrying regularly. It is known that some sand traders in the taluk are turning the sand business into a professional business for their livelihood and to maintain a luxurious lifestyle.

For conducting illegal sand quarrying in the backwater area of Sharavathi, Sonale, Karanagi, Sutta, Haridravathi and Echalakoppa backwater areas in the river

beds, people from Bihar, Uttara Pradesh, Rajasthan, Orissa and other States and illegal sand quarrying scam is going on. In the said illegal sand quarrying, the labourers brought from outer States, without caring for their life, only for the sake of living, they are removing sand. In view of this, there is possibility of silica contents in the sand will enter into the lungs of the employees and there is possibility of danger to the lives.

Further, the persons involved in illegal sand quarrying / transportation, have created Whats App Group in their own network system and observing the movement of the officers/vehicles of the officers of the department and furnishing the information. In view of this, by the time the officers visit the place, the persons involved in illegal quarrying/ transportation of sand, are easily escaping. Therefore, it is difficult to take action against the persons involved in illegal quarrying/ transportation of sand.

Further, vide letter reference (2) it has been instructed to form a team consisting of the officers of this office and work day and night with respect to prevent illegal quarrying/transportation of sand.

Therefore, with respect to illegal sand quarrying/transportation being conducted regularly in the ambit of Hosanagara Taluk, it is hereby requested to take strict action by the Taluk Sand Monitoring Committee and Police Department and furnish information regarding the action taken to prevent illegal sand quarrying/transportation

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

Copy to:

- 1) The Deputy Commissioner & Chairman, District Sand Monitoring Committee, Shivamogga District - submitted for information.
- 2) The District Superintendent of Police, Shivamogga District, Shivamogga for information.

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.



GOVERNMENT OF KARNATAKA

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagar,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HBhuShi/Aa.Ma.Ga/2023-24/2185-2188

Date: 19-01-2024

To,

Reminder

1. The Tahasildar & Member Secretary,
 Taluk Sand Monitoring Committee,
 Hosanagara Taluk, Hosanagara.
2. The Police Circle Inspector & Member,
 Taluk Sand Monitoring Committee,
 Hosanagara Taluk, Hosanagara.

Sir,

Sub: Regarding prevention of illegal sand quarrying/transportation being conducted continuously in the ambit of Hosanagara Taluk.

Ref: This Office Memo No. GaBhuE/HiBhuShi/Aa.Ma.Ga/ 2023-24 dated 09-11-2023.

With reference to the subject, in the ambit of Hosanagara Taluk, there are Sharavathi river back water area, Haridravathi, Kumadhawathi and Varada River basins. Earlier, sand quarrying leases were granted in accordance with Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and the period of the said quarrying leases has expired and further taking up action is in progress in accordance with the Rules.

The ambit of Hosanagara Taluk is covered with river beds and small streams/ brooks. In the said river beds huge amount of sand is collected (except monsoon season) and helping for illegal sand quarrying regularly. It is known that some sand traders in the taluk are turning the sand business into a professional business for their livelihood and to maintain a luxurious lifestyle.

For conducting illegal sand quarrying in the backwater area of Sharavathi, Sonale, Karanagi, Sutta, Haridravathi and Echalakoppa backwater areas in the river beds, people from Bihar, Uttara Pradesh, Rajasthan, Orissa and other States and illegal sand quarrying scam is going on. In the said illegal sand quarrying, the

labourers brought from outer States, without caring for their life, only for the sake of living, they are removing sand. In view of this, there is possibility of silica contents in the sand will enter into the lungs of the employees and there is possibility of danger to the lives.

Further, the persons involved in illegal sand quarrying / transportation, have created Whats App Group in their own network system and observing the movement of the officers/vehicles of the officers of the department and furnishing the information. In view of this, by the time the officers visit the place, the persons involved in illegal quarrying/ transportation of sand, are easily escaping. Therefore, it is difficult to take action against the persons involved in illegal quarrying/ transportation of sand.

Further, vide letter reference (2) it has been instructed to form a team consisting of the officers of this office and work day and night with respect to prevent illegal quarrying/transportation of sand.

Therefore, with respect to illegal sand quarrying/transportation being conducted regularly in the ambit of Hosanagara Taluk, it is hereby requested to take strict action by the Taluk Sand Monitoring Committee and Police Department and furnish information regarding the action taken to prevent illegal sand quarrying/transportation

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

Copy to:

1. The Deputy Commissioner & Chairman, District Sand Monitoring Committee, Shivamogga District - submitted for information.
2. The District Superintendent of Police, Shivamogga District, Shivamogga - for information.

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

ANNEXURE R-12**GOVERNMENT OF KARNATAKA**

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagara,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HiBhuShi/Maralu/2023-24/2469-2470

Date: 07-02-2024

To,

The Chief Engineer,
 Karnataka Power Corporation Ltd. (KPCL),
 Kargal, Sagara Taluk,
 Shivamogga District.

Sir,

Sub: Regarding identification of sand blocks in the Sharavathi and Haridwarathi river basin of Hosanagara Taluk and take action in accordance with the Rules.

Ref: Your Office letter No. CES/R5/1007 dated 18-01-2024, received on 01-02-2024.

With reference to the subject, in the ambit of Hosanagara Taluk, there are Sharavathi river back water area, Haridravathi, Kumadhawathi and Varadi River basins. Earlier, sand quarrying leases were granted in accordance with Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and the period of the said quarrying leases has expired. In this background, in order to prevent illegal sand quarrying, sand deposits have to be identified and action has to be taken in accordance with the Rules. But in your above referred letter many reasons have been furnished and you have informed that it is not possible to grant permission for quarrying of sand in the flooded area of Linganamakki reservoir.

The ambit of Hosanagara Taluk is covered with river beds and small streams/ brooks. In the said river beds huge amount of sand is collected (except

monsoon season) and helping for illegal sand quarrying regularly. It is known that some sand traders in the taluk are turning the sand business into a professional business for their livelihood and to maintain a luxurious lifestyle.

Further, complaints are also being received from the general public that, illegal sand quarrying is being conducted in the backwater area of Sharavathi, Sonale, Karanagi, Sutta, Haridravathi and Echalakoppa backwater areas in the river beds. In the said places, if the sand deposits are not identified, there will be loss of royalty to the Government and apart from this, it amounts to encouraging for illegal sand quarrying.

At present, illegal sand quarrying is being conducted in the above said areas and it is being inspected by the department now and then and seizing the sand in the said places and trenches are being formed in the river beds to prevent illegal quarrying/transportation of sand.

Even then, it is not possible to stop the illegal quarrying in the said areas. As referred in your above letter, since the backwater area of the reservoir is coming under your management and responsibility, it is hereby requested you to take suitable action from your department and prevent the illegal sand quarrying.

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

Copy to: The Deputy Commissioner & Chairman, District Sand Monitoring Committee, Shivamogga District -submitted for information.

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

ANNEXURE R-13**Submitted:**

Sub: Submission of Report regarding the action taken to prevent illegal sand quarrying/ transportation in the backwaters of Sharavathi river in the ambit of Mulagadde and Manashetti Village, Hosanagara Taluk.

Ref: Complaints from the general public.

With reference to the subject, based on the complaints received through telephone regarding illegal quarrying and transportation of sand in the back waters area in the ambit of Mulagadde and Manashetty Villages, Hosanagara Taluk, the Technical Officer of the Department took up Beat program and conducted spot inspection on 25.03.2024. During the spot inspection, it was found that there were no vehicles involved in illegal quarrying and transportation of sand. But it was observed that ordinary sand quarrying activities have been conducted in the said place and stacked and for transporting the sand, illegal roads have been formed on both sides of the river bank. Therefore, with the help of the local driver and J.C.B. the sand stacked in the river bed has been leveled on the spot and about 09 trenches have been dug to the said illegal roads and action has been taken to ensure that the vehicles cannot move for transporting the sand illegally.

As per Karnataka Minor Mineral Concession Rules, 1994 and the Amendments, sand quarrying Lease was granted earlier (Mahashetty Sand Lease No. 27) and at present the period of the said sand quarrying lease has expired. In spite of this, illegal quarrying / transportation is being conducted in the backwater areas of Sharavathi river in the ambit of Mulugadde and Manashetty Village by erecting Ramp. In this regard, complaints are being received through phone during night times. On this background visited the said place on 25-03-2024 and got removed the ramps erected illegally with the help of local JCB and driver and about 09 trenches have been dug to the said illegal roads and action has been taken

to ensure that the vehicles cannot move for transporting the sand illegally. The Police Sub-Inspector, Hosanagara Police Station has been requested by writing a letter on the spot to take up beat program in the night and supervise that the persons involved in illegal quarrying should not close the trenches dug and prevent illegal quarrying/transportation of sand.

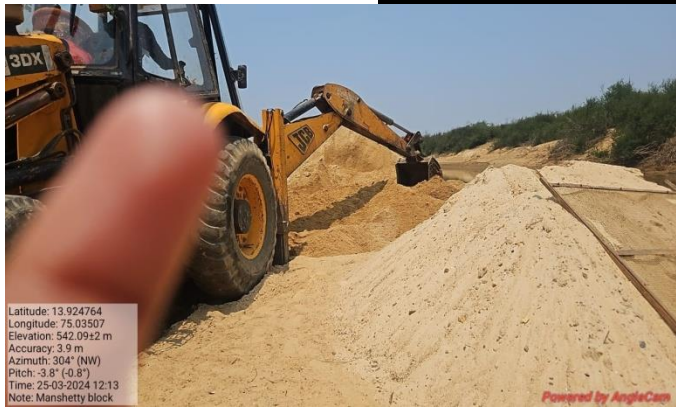
The general public have sent the complaint through Whats App to the Deputy Commissioner on 23.03.2024 stating that sand is being transported during night regularly in Hosnagara Taluk. In this background, as per your oral order, on the same day night from 10.00 PM to morning 5.45 AM took up beat program in the ambit of Battemallappa, Haridravathi, Kachhigebailu, Vijapura, Hosanagara, Sutta, Manashetty, Shivamogga and Gajanuru and inspected.

The photographs taken in this regard are enclosed along with this letter for your information and further suitable action.

Place: Shivamogga
Date: 26-03-2024

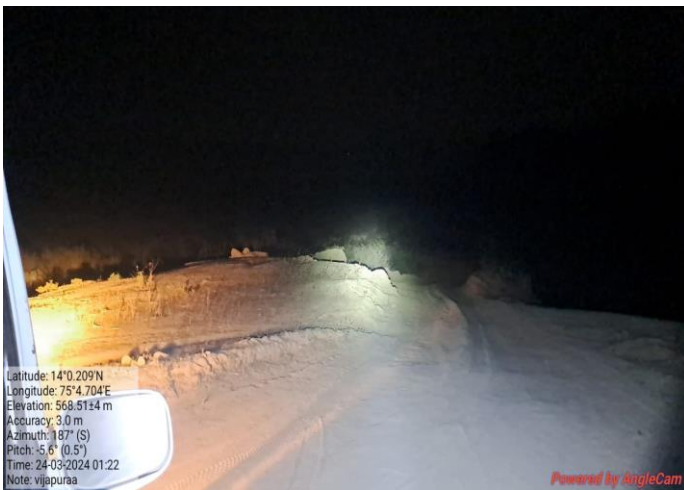
Sd/-
(Priya Doddagowdra)
Geologist.

Photos taken in the backwaters of Sharavathi river in the ambit of Mulagadde and Manashetti Village, Hosanagara Taluk.





Photos taken while night rounds in and around Hosanagara Taluk on 23.03.2024



To,

The Police Sub-Inspector,
Hosanagara Police Station,
Hosanagara.

Sir,

Sub: Regarding illegal sand quarrying/ transportation in the backwaters of Sharavathi river in the ambit of Mulagadde and Manashetti Village, Hosanagara Taluk.

Ref: Complaints from the general public over phone.

With respect to the subject and reference, As per Karnataka Minor Mineral Concession Rules, 1994 and the Amendments, sand quarrying Lease was granted earlier (Mahashetty Sand Lease No. 27) and at present the period of the said sand quarrying lease has expired. In spite of this, illegal quarrying / transportation is being conducted in the backwater areas of Sharavathi river in the ambit of Mulugadde and Manashetty Village by erecting Ramp. In this regard, complaints are being received through phone during night times. On this background visited the said place on 25-03-2024 and got removed the ramps erected illegally with the help of local JCB and driver and about 09 trenches have been dug to the said illegal roads and action has been taken to ensure that the vehicles cannot move for transporting the sand illegally. On 23/03/2024 Saturday also visited the said area by the department and taken up Beat work during the night.

In spite of this, complaints are being received from the general public. In this background, it is hereby requested to take up beat program in the night and supervise that the persons involved in illegal quarrying should not close the trenches dug and prevent illegal quarrying/transportation of sand.

Date: 25-03-2023

Place: Hosanagara

Sd/-

(Priya Doddagowdra),

Geologist,

Department of Mines & Geology,

Shivamogga.

Received.

Sd/-

Station House Officer,
Hosanagara Police Station,
25-03-2024.

ANNEXURE R-14

GOVERNMENT OF KARNATAKA

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagar,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HBhuShi/Aa.Ma.Ga/2024-25/09-12

Date: 03-04-2024

To,

1. The Tahasildar & Member Secretary,
 Taluk Sand Monitoring Committee,
 Hosanagara Taluk, Hosanagara.
2. The Police Circle Inspector & Member,
 Taluk Sand Monitoring Committee,
 Hosanagara Taluk, Hosanagara.

Sir,

Sub: Regarding prevention of illegal sand quarrying/ Transportation in the backwaters of Sharavathi river in the ambit of Mulagadde and Manashetti Village, Hosanagara Taluk.

Ref: Report dated 26-03-2024 of the Technical Officer of this office.

With reference to the subject, based on the complaints received through telephone regarding illegal quarrying and transportation of sand in the back waters area in the ambit of Mulagadde and Manashetty Villages, Hosanagara Taluk, the Technical Officer of the Department took up Beat program and conducted spot inspection on 25.03.2024. During the spot inspection, it was found that there were no vehicles involved in illegal quarrying and transportation of sand. But it was observed that ordinary sand quarrying activities have been conducted in the said place and stacked and for transporting the sand, illegal roads have been formed on both sides of the river bank. Therefore, with the help of the local J.C.B, the sand stacked in the river bed has been leveled on the spot and about 09 trenches have been dug to the said illegal roads and action has been taken to ensure that the vehicles cannot move for transporting the sand illegally.

Further, the Police Sub-Inspector, Hosanagara Police Station, has been requested by writing a letter on the spot to take up beat program in the night and

supervise that the persons involved in illegal quarrying should not close the trenches dug and prevent illegal quarrying/transportation of sand.

Further, the general public have sent the complaint through Whats App to the Deputy Commissioner on 23.03.2024 stating that sand is being transported during night regularly in Hosnagara Taluk. In this background, the Technical Officer has informed that, he took beat program from night 10.00 PM to morning 5.45 AM in the ambit of Battemallappa, Haridravathi, Kachhigebailu, Vijapura, Hosanagara, Sutta, Manashetty, Shivamotta and Gajanuru and inspected.

Further, the persons involved in illegal sand quarrying / transportation, have created Whats App Group in their own network system and observing the movement of the officers/vehicles of the officers of the department and furnishing the information. In view of this, by the time the officers visit the place, the persons involved in illegal quarrying/ transportation of sand, are easily escaping. Therefore, it is difficult to take action against the persons involved in illegal quarrying/ transportation of sand.

Therefore, with respect to illegal sand quarrying/transportation being conducted regularly in the ambit of Hosanagara Taluk, it is hereby requested to take strict action by the Taluk Sand Monitoring Committee and Police Department and furnish information regarding the action taken to prevent illegal sand quarrying/transportation.

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

Copy to:

1. The Deputy Commissioner & Chairman, District Sand Monitoring Committee, Shivamogga District - submitted for information.
2. The District Superintendent of Police, Shivamogga District, Shivamoga – for information.

Sd/-

Senior Geologist & Member Secretary,
Sand Monitoring Committee,
Shivamogga District.

ANNEXURE R-15**GOVERNMENT OF KARNATAKA**

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagar,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

 No. GaBhuE/HBhuShi/Khanija/Vahana//2024-25/1112-1113 Date: 05-07-2024

To,

The Regional Transport Officer,
 Transport Department,
 Sagara Division,
 Sagara.

Sir,

Sub: Regarding taking action against the vehicles involved in illegal quarrying/ transportation of sand in the Sharavathi backwater area in the ambit of Kachhige-Vijapura Village, Hosanagara Taluk.

Ref: Report dated 28.06.2024 of the Technical Officer.

With reference to the subject, on 19-06-2024 when the Technical Officer of this Office visited the backwater area of Sharavathi river in the ambit of Kachhige-Vijapura Village, Hosanagar Taluk, where illegal quarrying/ transportation of sand was being conducted, it was found that the following vehicles were involved in sand quarrying illegally in the said place and transported and the details are as hereunder:

1. Vehicle No.: KL 17 F 2543, Owner Vinay.M.H. and vehicle driver Naveen.M.G.
2. Vehicle No.: KA 19 AA 3468, Owner Dinesh.G. and vehicle driver: Kiran Kumar.N.

At the time of inspection, the vehicles were stuck on the road, which was covered in mud due to rain, and it was not possible to produce the vehicles to the relevant police station for taking action. Therefore, the Technical Officer has issued Form-VS to the said vehicles on the spot, obtained the signature of the vehicle

drivers and the police staff have been informed to bring the said vehicles to the Hosanagara police station and park them after the vehicles are cleared.

But so far the owners/drivers of the above lorries have not given the vehicles to the custody of Police and not come to the office to pay the penalty with respect to illegal quarrying and transportation of sand. The said act is in direct violation of Rules 3 and 42 of Karnataka Minor Mineral Concession (Amendment) Rules, 2023. The above named lorry owners/drivers have cheated the Government by trying to evade the royalty and trying to transport the illegally quarried 40 M.Tons of sand. Further, for the 40 Metric Tons of sand stacked by conducting quarrying illegally, the compounding and royalty amount is Rs. 1,23,200 and the Regulation Fee per vehicle is Rs. 20,000/-.

Accordingly, a penalty of Rs. 81,600/- can be imposed to each vehicle including the illegal stacking of sand. The said vehicles come under the Transport Department, Sagara Division. The Technical of this office vide letter reference (2) has opined to request the concerned authority to black-list the sand vehicles till the owners/drivers of the vehicles pay the penalty amount to the Head of the Account of the department, as stated above (Copy enclosed).

Therefore, it is hereby requested you not to provide any service from your department till the owners/drivers of the above vehicles (1) Vehicle No. : KL 17 F 2543, and Vehicle No. : KA 19 AA 3468, pay the penalty amount to this department, to black list the vehicles, with immediate effect and until further orders of this Office.

Yours faithfully,

Sd/-

Senior Geologist,

Department of Mines & Geology,

Shivamogga District.

Copy to:

The Sub-Inspector of Police, Hosanagara Police Station, Hosanagara - for information.

Sd/-

Senior Geologist,

Department of Mines & Geology,

Shivamogga District.

ANNEXURE R-16**GOVERNMENT OF KARNATAKA**

Office of the Senior Geologist, Department of Mines & Geology
 Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagar,
 Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HBhuShi/Maralu//2024-25/2129

Date: 22-10-2024

To,

Planning Engineer,
 Nirthi Kendra,
 Shivamogga.

Sir,

- Sub: Regarding providing of sand for further work of General Community Hall in Khatha No. 1496/1485 in Sy.No. 14, Ward No. 11, Opposite Court, Bal Raj Urs road, Shivamogga City.
- Ref: 1. Report dated 17-09-2024 of the Technical Officer of this Office.
 2. Your Office Sand Demand Letter No. SAND INDENT NO. 012024-25/452 dated 15-10-2024 Received on 16-10-2024.

With respect to the subject, about 180 M. Tons of sand has been seized on 13-09-2024 in the ambit of Sy.No. 7 of Hiremaithi village, Kerehalli Hobli, Hosanagara Taluk and till the said sand is disposed of in accordance with the Rules, the Range Forest Officer, Hosanagara Range the Sub-Inspector of Police, Rippon Pet Police Station have been requested to protect the sand in statusquo condition by keeping suitable vigilance.

Further, as per reference (2), you have issued a sand demand letter for 303.37 sq.m. of sand for the further work of further work of General Community Hall in Khatha No. 1496/1485 in Sy.No. 14, Ward No. 11, Opposite Court, Bal Raj Urs road, Shivamogga City.

As per Rule 31-R (6) of Karnataka Minor Mineral Concession (Amendment) Rules, 2023, there is provision to supply sand for Central/State Government Works or Ashraya Housing Scheme or NAREGA works at the S.R. Rate of the Public Works Department by the Department of Mines & Geology through mineral dispatch permits.

Therefore, it is requested to examine the quality of 180 M.Tons of sand seized in the ambit of Sy.No. 7 of Hiremaithi Village, Kerehalli Hobli, Hosanagara Taluk and remit a total amount of Rs. 194400 through K.T. Challan as per the S.R. rate of the Public Works Department.

Sd/-
Senior Geologist,
Department of Mines & Geology,
Shivamogga District.

about:blank

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ಶಿವಮೊಗ್ಗ

ಚಲನ್ ಚಾಲ್ತಿ ಅವಧಿ Challan Validity	ಜಿಲ್ಲೆ District	ಇಲಾಖೆ Department	ಡಿಡಿಓ ಕಛೇರಿ DDO Office	
7 Days	SHIVAMOGGA	DEPARTMENT OF MINES & GEOLOGY	DISTRICT OFFICE (MINERAL), MINES & GEOLOGY, SHIMOGA DISTRICT	
ವರ್ಗ Category	ದಿನಾಂಕ Date	ಚಲನ್ ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ Challan Reference Number	ಡಿಡಿಓ ಕೋಡ್ DDO Code	
Government	25/10/2024	MG1024085300016131	161130	
ಸಂದಾಯದಾರನ ಹೆಸರು Remitter Name	Senior Geologist Shivamogga			
ವಿಳಾಸ Address				
ಉದ್ದೇಶ Purpose	ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ Head of Account	ಉಪ ಉದ್ದೇಶದ ಹೆಸರು Sub Purpose Name	ಉದ್ದೇಶ ನಿರ್ದಿಷ್ಟ ಐಡಿ Purpose Specific ID	ಮೊತ್ತ Amount
ROYALTY MINOR MINERAL SAND	0853~00~102~1~06~000	ROYALTY COLLECTED FROM LEASE HOLDER	NA	14400.00
RECEIPTS FROM ADDITIONAL AVERAGE PERIODIC PAYMENT (AAPP) AND ADDITIONAL PERIODIC PAYMENT (APP) ON SAND	0853~00~102~1~08~000		NA	178092.00
OTHER RECEIPTS INCLUDING LICENCE FEES & FINES ON ASSIGNMENTS	0853~00~102~1~04~000	SPECIAL SECURITY PERMIT PAPER (SSPP) SHEETS	NA	180.00
ಸಂದಾಯ ಮಾಡುವ ಬ್ಯಾಂಕ್ Remittance Bank	STATE BANK OF INDIA	ಒಟ್ಟು ಮೊತ್ತ Grand Total		192672.00
ಪಾವತಿ ಹಂತ Payment Status	Payment Yet To Be Made At Agency Bank	ಒಟ್ಟು ಮೊತ್ತ ಅಕ್ಷರಗಳಲ್ಲಿ Total Amount in Words		One Lakh Ninety Two Thousand Six Hundred Seventy Two Only
ಪಾವತಿ ವಿವರಗಳು Payment Details				
<p>blank</p> <p>೨೨೭೭</p> <p>SBI SHIVAMOGGA</p> <p>25 OCT 2024</p> <p>MALA. C. - P.F. 25.10.2024</p> <p>CLG/ TR / CASH RECD / PAID</p> <p>Entd. by</p> <p>Chkd. by</p> <p>J-350676724</p>				

ANNEXURE R-17**GOVERNMENT OF KARNATAKA****Office of the Senior Geologist, Department of Mines & Geology**
Khanija Bhavan, Infra City Layout Road, 'C' Block, Kuvempunagar,
Shivamogga.

Phone & Fax: 08182-221647

E-mail: sgshivamogga@gmail.com

No. GaBhuE/HBhuShi/Aa.Ma.Ga//2024-25/2045-47

Date: 09-10-2024

To,

The Range Forest Officer,
City Range,
Hosanagara Taluk.

Sir,

Sub: Regarding stacking of sand illegally quarried in the
Forest area in the ambit of Sonale, Hosanagara Taluk.Ref: Report dated 08-10-2024 of the Technical Officer of
this Office.

With reference to the subject, based on the complaint received from the general public regarding the illegal quarrying of sand has been conducted in Sharavathi river in the forest area in the ambit of Sonala, Hosanagara Taluk, the Technical Officer of this department visited the said place on 1.10.2024 along with the officers of the Forest Department and inspected. During the spot inspection, it was found that about 30 M.Tons of sand has been quarried illegally in the Sharavathi river bed of Kappehonda area and stacked. Therefore, the Technical Officer has reported that the said sand has been seized by the officers of the Forest Department by conducting spot mahazar in the presence of the Technical Officer of this office.

Therefore, it is requested to furnish a report regarding the action taken with respect to the seized sand and to take suitable action to ensure that

quarrying/extraction/digging and transportation of minor minerals illegally (Sand/Murram) and stacking in the forest area do not repeat.

Sd/-
Senior Geologist,
Department of Mines & Geology,
Shivamogga District.

Copy to:

- 1) The Assistant Commissioner & Chairman, Taluk Sand Monitoring Committee, Sagara Division, Sagara - submitted for information.
- 2) The Range Forest Officer, City Range, Hosanagara - for information and suitable action.

Sd/-
Senior Geologist,
Department of Mines & Geology,
Shivamogga District.

KARNATAKA FOREST DEPARTMENT
(Karnataka Forest Manual)
Form NO. 17 {Rule 65 (1)}

FIRST INFORMATION REPORT

F.O.C. No. 49/2024-25

DUPLICATE

No. 49174

Date: 02-10-2024

- | | |
|--|---|
| 1. Name of Beat, Section, Range and Division: | Sonale Beat, Sonale Range, City Range, Sagara Division. |
| 2. Place where the offence too | Sharavathi river adjacent to Sy.No. 10 Sonale Village, Huncha Hobli, Hosanagara Taluk. |
| 3. Nature of the offence. | K.F.A. 1963 Section 33 (3). |
| 4. Description and quantity of the property seized, where, when and what arrangements made for its safe custody. | Stacked illegally 18,000 M.Tons of sand in the river bed of Sharavathi. For protection of sand transported to GTD, Hosanagara. |
| 5. Name and address of the accused. If arrested, how he was disposed off? | 1) Ganesha, S/o. Rajugoudru, Haridravati Kerehalli Hobli, Hosanagara.
2) Muzeeba, S/o. Hasin Sab, Hosanagara
3) Santhosh, S/o. Narasimha, JCM Road, Ganganakoppa, Hosanagara. |
| 6. Names of witnesses: | As mentioned in the Mahazar |

Station: Sagara

Sd/-

Signature and designation
of the Forest Officer, Reporting.

Date: 07-10-2014

1. Original to be retained by the Officer reporting.
2. Duplicate to be sent to the concerned Range Forest Officer.
3. Triplicate to be sent to the Deputy Conservator of Forests.
4. Quadruplicate to be sent to the Magistrate having jurisdiction.

GOVERNMENT OF KARNATAKA
Karnataka Forest Department

No. VaAaAa/Nagara/NCR/14/2024-25
Date: 01-10-2024

Office of the Range Forest Officer,
City Range, Nagara-577525
E-mail: rfongr2011@gmail.com
Phone No. 08185-23435

N.C.R. No. 14/2024-25

“Submission”

To,

The Hon’ble First Grade Judge &
J.M.F.C. Court,
Hosanagara.

Sir,

Sub: Seeking permission for registered Forest Case and to conduct enquiry against the persons involved in illegal quarrying and stacking of sand in the river bed of Sharavathi adjacent to Sy.No. 17 of Sonale Village, Huncha Hobli, Hosanagara Taluk.

With reference to the above subject, it is submitted before the Hon’ble Court that A-1) Ganesh, S/o. Raju Gowdru, Haridravathi, Kerehalli Hobli, Hosanagara Taluk, A2) Muzeeba, S/o. Haseen Sab, Hosanagara, A3) Santhosh, S/o. Narasimha, J.C.M. Road, Ganganakoppa, Hosanagara Taluk, have quarried and stacked about 18,000 M.Tons. of ordinary sand in the river bed of Sharavathi adjacent to Sy.No. 17 of Sonale Village, Huncha Hobli, Hosanagara Taluk. This act is in violation of Section 33 (3) of Karnataka Forest Act. Since this is non-cognizable punishable act and permission is sought for registering F.I.R. and conduct enquiry and sending the file with Sri. Yogaraja.J, Beat Forest Guard, City Range and pray to grant permission.

Thanking you,

Place: City
Date: 01-10-2024

Yours faithfully,
Sd/-
Range Forest Officer,
City Range.

To the Government

This Mahazar has been dictated by the Panchayatdars and got written on 1st October Two Thousand Twenty Four at Sharavati river bed adjacent to Sy.No. 7 of Sonale Village, Huncha Hobli, Hosanagara Taluk.

Mahazar commenced at 9-30 AM.

To-day the Deputy Range Forest Officer and staff and the Geologist of the Department of Mines & Geology, jointly visited the above place and the local persons available on the spot have been requested to the Panchayatdars. They have been informed that based on the complaints from the general public that sand has been quarried and stacked illegally in the Sharavathi river bed adjacent to Sy.No. 7 of Sonale Village and requested them to co-operate for the inspection of the said area. Upon inspection, the place is Sharavathi river bed adjacent to Sy. No. 7 of Sonale Village and about 18,000 M.Tons of ordinary river sand as stacked. Upon enquiring the locals, they informed that some people have quarried and stacked sand during the night and they do not know them. This act is in violation of Acts of Forest Department and Rules of the Department of Mines & Geology. The Forest Department seized the said 18,000 M.T. of sand and the Panchayatdars decided to register case against the persons involved in this and to transport the sand to the Government Nada Museum for protecting the sand. The boundaries of the said place : East by: Sy.No. 107, West by : Sharavathi river, North and South by: Sharavathi river.

The Mahazar has been read over, heard and found correct and we Panchayatdars have affixed our signatures.

Signatures of the Panchayatdars:

Mahazar completed at 11.00 AM.

- 1) Sd-
Geologist, DMG, SMG.
01-10-2024
- 2) Sd/-
Beat Forester. Forest Dept.
- 3) Sd/-
Beat Forester, Forest Dept.

My hand writing and in my
presence:

Sd/-
Deputy Range Forest Officer,
Honale Branch,
City Range, City.

KARNATAKA FOREST DEPARTMENT
(Karnataka Forest Manual)
{FORM NO. 20 (RULE 67 (3))}

Subject:- Report of seizure of property concerned in a Forest Offence Section 33 (3) of the Karnataka Forest Act, 196 and contravention of the provisions of the Rule Subrule ... of the Karnataka Forest Rules, 1969.

To the Honorable JMFC Magistrate, Hosanagara.

I have to report that I seized the following property on 01-10-2024 in connection with a forest offence committed by persons named below in the Survey NO. 107 of Sonale Village ... Reserve Forest/land. A full report on the case will be furnished in due course by the Range Forest Officer.

<u>Particulars of Property</u>	<u>Name or Names of accused persons</u>
River sand total 18,000 M.T.	1) Ganesh, S/o. Rajugoudru, Haridravati Kerehalli Hobli, Hosanagara. 2) Muzeeba, S/o. Hasin Sab, Hosanagara 3) Santhosh, S/o. Narasimha, JCM Road, Ganganakoppa, Hosanagara.

Date: 01-10-2024

Sd/-
Deputy Range Forest Officer,
Sonale Range,
City Range, Hosanagara Taluk.

ANNEXURE R-18 (COLLY)

Proceedings of the District Sand Monitoring Committee, District Taskforce (Mines) Committee and District Stone Crushers Licensing & Regulation Authority Meeting held on 05-07-2023 at 11-00 AM under the Chaimanship of the Deputy Commissioner in the Meeting Hall of the Deputy Commissioner:

Officers Present in the Meeting:

1	Deputy Commissioner, Shivamogga District, Shivamogga	Chairman
2	The District Superintendent of Police, Shivamogga District.	Member
3	The Chief Executive Officer, Zilla Panchayat	Member
4	The Deputy Conservator of Forest, Shivaogga/ Sagara/ Bhadravati.	Member
5	The Assistant Commissioner. Shivamogga/ Sagara Sub-division	Member
6	Environment Officer, K.S.P.C.B., Shivamogga.	Member
7	The Regional Transport Officer, Shivamogga.	Invitee
8	E.E., Ka.Nee.Ni.Ni., U.T.P., Shivamogga.	Invitee
9	E.E., P.R.E.D., Sagara.	Invitee
10	Tahasildar, Shivamogga., Bhadravati, Hosanagara, Theerthahalli, Soraba, Shikaripura and Sagara Taluk.	Member
11	The Senior Geologist, Department of Mines & Geology, Shivamogga.	Member Secretary/ Co-ordinator

The Member Secretary welcomed the Deputy Commissioner & the Chairman and the Members of the Committee and requested the Chairman to conduct the proceedings as per the Agenda of the Meeting.

I. Subjects discussed in the District Sand Monitoring Committee:

a&b) All the lessees were instructed to stop sand quarrying activities in the sand quarrying leases all over Shivamogga District from 06-06-2023 till the completion of monsoon. To implement this, the Committee Members to take strict action and

works/ responsibilities to be carried out by the Taluk Sand Committee as per new Sand policy 2000.

In this regard, the Chairman instructed in the meeting to issue mineral dispatch permits only for the quantities of sand stacked in the stockyard and all the members of the Taluk Sand Monitoring Committee to take suitable legal action in order to prevent the illegal sand quarrying/transportation.

(Action: Revenue, Police & Mines & Geology Departments)

c) Regarding action to be taken with respect to the quarrying leases throughout the State which have failed to produce 50% of the quantity of sand prescribed in the Environment Clearance Certificate.

In this regard, the sand quarrying leases granted for Government Works, are producing and supplying the sand in accordance with the demand and they can be exempted from the compulsory production of 50% and for the sand quarrying leases granted through auction, it has been unanimously decided to collect the royalty and APP amount for the remaining quantity of 50% of the prescribed quantity in the Environment Clearance Certificate.

(Action: Senior Geologist, Department of Mines & Geology)

d) Many complaints have been received that illegal quarrying/transportation and stacking of sand in the Government/ Revenue, Forest and KPCL areas in the ambit of different villages, Hosanagra Taluk, is being conducted. As per the said complaints, the Department of Mines & Geology has registered cases in the Jurisdictional Courts and sand has been seized and disposed of many times. Even after this, sand is being quarried/transported and stacked. Regarding taking suitable action by the Revenue Department, Forest Department, Police Department and Gram Panchayat:

The Chairman instructed the officers of the Forest Department present in the meeting to instruct their subordinate officers to dispose of the sand stacked illegally in the Forest Department under Forest Department Act in accordance with the Rules and to monitor that in future no illegal quarrying, transportation and stacking of sand takes place.

(Action: Deputy Conservator of Forest, Sagara Division, Sagara)

The Chairman instructed the Senior Geologist to conduct Joint Operation with the K.P.C.L. and the officers/staff of the Revenue Department with respect to the sand quarried and stacked illegally in the K.P.C.L. areas and dispose of in accordance with the Rules.

(Action: The Executive Engineer, K.P.C.L., Kargal, Tahasildar, Hosanagara, Senior Geologist, DMG, Shivamogga).

e) Other subjects to be discussed upon the permission of the Chairman:

The Chairman referred the report published in Vijaya Karnataka daily newspaper dated 05-07-2023 regarding illegally quarried and stacked sand in the forest land of Mahishi Village, Theerthahalli Taluk. The Chairman instructed the Deputy Conservator of Forest who was present in the meeting to instruct the concerned Forest officers to prevent illegal quarrying/transportation of sand in the forest area.

II. Regarding the subjects to be discussed in the District Taskforce Committee:

1. Notification was issued to dispose of the sand in Sy.No. 38 of Melinakurvalli Village, Theerthahalli Taluk through auction as per Rule 31 (B) of Karnataka Minor Mineral Concession (Amendment) Rules, 2016. Upon conducting auction process, the following persons made highest bid for the building stone per ton and they have been selected as the successful bidders and regarding issuance of Letter of Intent:

Sl. No.	Tender No.	Tender Name	Reservation	Name of the successful bidder	Rate mentioned by the successful bidder (In Rs.)	Total amount paid to the Government per ton
01	SMNGS/2020-21/31B=ODBS-2	Shivamogga District, Thirthahalli taluk, Melinakurvalli Village, Building Stone Block-01	EWS/ Livelihood	Vincent D'Souza	121	121+70+7+2 = 200

In view of the earlier complaint received by the department regarding the network capacity of the tenderers participating in the said auction process being in line with the eligibility for the general category tender process, all the tenderers participating in the above tender process are advised to obtain and submit the income certificate from the Tehsildar, Thirthahalli.

In this regard in the meeting held on 22-02-2023 in the Evaluation Committee Meeting held under the Chairmanship of the Assistant Commissioner, the Income Certificate Certificates submitted by the tenderers considered the income less than 5 lakhs and in accordance with it, provision has been made for participation of all the tenderers in the final stage auction process (Financially backward, dependents on traditional stone quarrying) and auction process has been conducted. In the said auction process, the bidder who had mentioned highest bid amount for the mineral building stone, has been selected and finalized and the Senior Geologist requested in the meeting to grant permission for issuance of Letter of Intent. In this regard, the Chairman instructed to take suitable action in accordance with the Rules.

2. With respect to the application of M/s. Pushpa Stone Crusher, Prop: M. Chetan Kumar for grant of Quarrying Lease, the No Objection Certificates of the Revenue and Forest Departments have been received and regarding taking action for grant of Quarrying Lease:

The said applicant has submitted the application for grant of Quarrying Lease for Building Stone on 06.11.2014 and the No Objection of the Forest Department has been received on 08-09-2015. As per Rule 8(A) 2 of Karnataka Minor Mineral Concession (Amendment) Rules, 2023, a letter has been written again to the Revenue Department for issuance of No Objection Certificate. The Senior Geologist informed in the meeting regarding the receipt of a positive No Objection Certificate from the Revenue Department on 17.06.2023. In this regard, the Chairman instructed the Senior Geologist to obtain No Objection Certificate from the Forest Department once again since the earlier No Objection Certificate has been received prior to more than one year and take further action.

3&4. Many complaints are being received regarding illegal quarrying and transportation of brick stones in the Government/Revenue and Forest lands in the ambit of different villages in Sagara Taluk, illegal quarrying and transportation of brick stones in tank areas in the ambit of Thyagarti Village, Sagara Taluk. Even after filing cases as per the said complaints in the Jurisdiction Courts, the illegal quarrying and transportation of brick stone is being continued and the Senior Geologist informed that, the Revenue Department, Forest Department and the concerned Gram Panchayat to take suitable legal action.

Regarding this discussed in the meeting. In many previous meetings, it is reiterated that, in order to prevent illegal quarrying and transportation of minor minerals like building stone, ordinary sand and mud, all the members of the District Taskforce Committee to take action as per the Government Order No. CI 21 MMN (2) 2014, Bangalore, dated 21-01-2014 and to instruct their sub-ordinate officers to take action in this regard. In spite of this, since the member departments have not taken satisfactory action, sufficient number of complaints are being received from the general public regarding illegal quarrying and transportation of minor minerals. Therefore, the Chairman instructed the Senior Geologist to prepare a letter from the Committee and dispatch informing that the concerned departments and the Gram Panchayats to control the illegal quarrying and transportation of minor mineral, failing which the concerned departments/officers will be held responsible for the future consequences.

5. Discussion regarding the complaint submitted by Sri. Arun Kumar.S., S/o. Shivanna, Malalikoppa Village, Matturu Post, Shivamogga District, with respect to quarrying leases in Sy.No. 106 of Matturu Village, Nidige Hobli, Shivamogga Taluk:

The Senior Geologist placed the repeated complaints received from Sri. Arun Kumar.S., S/o. Shivanna, Malalikoppa Village, Matturu Post, Shivamogga District, that there is difficulty to the villagers and the general public

due to the Quarrying Leases in Sy.No. 106 of Matturu Village. With respect to this subject, the Chairman instructed the Senior Geologist to obtain a report from the local Gram Panchayat regarding the difficulties / damages being caused to the general public due to the said quarrying operations and to inspect all the quarrying leases granted in the said place whether they are operating the quarries in accordance with the Karnataka Minor Mineral Concession (Amendment) Rules, 2023 and to take suitable action.

6. Regarding the letter received from the villagers requesting to cancel the Quarrying Leases granted in Sy.No. 05 of Kumbhakti Village of Ramachandrapura Gram Panchayat, City Hobli, Hosanagara Taluk, Shivamogga District, the Office of the Directorate, Department of Mines & Geology, Bengaluru, has instructed to place in the letter in the District Taskforce (Mines) Committee and take action as per the decision of the Committee.

With respect to this, the Chairman instructed to verify the said Quarrying Leases regarding the violation of Forest Act and Karnataka Minor Mineral Concession Rules, 1994 and to take suitable legal action.

(Action: Senior Geologist, Shivamogga/Forest Department, Sagara)

7. Other subjects to be discussed with the permission of the Chairman.

- Regarding purchase of vehicle for the use of the department under the D.M.F. Grant:

Both the vehicle available in Shivamogga District Office have travelled for more than 3.00 Lakh K.M. and are subjected to repair often and often, it is difficult to visit all the Taluks of the District to prevent illegal quarrying/ transportation of minor minerals like building stone, sand and Murram and to conduct spot inspection and take action urgently with respect to the complaints received by the office. Earlier during the Covid-19 period, provision was made to purchase totally 6 vehicles to the Revenue Department under the District Mineral Foundation Trust Fund. Out of this, only 05 vehicles were purchased during the year 2020-21 and Rs. 10.00 Lakhs released at tat from the grant, is available for the purchase of vehicle at present. The Senior Geologist requested the Chairman to grant

permission to purchase the vehicle by utilizing the said amount, to prevent illegal quarrying/transportation of minor mineral throughout the District.

With respect to this, the Chairman reacted and instructed the Senior Geologist to take suitable action to purchase the vehicle in the GeM portal and to correspond with the Head Office in this regard.

III. Subjects discussed in the District Stone Crushers Licensing & Regulation Authority Meeting:

The Senior Geologist placed the cases of extending the period of the license for 20 years as per the Karnataka Regulation of Stone Crushers Act and Amended Rules, 2020 for the Stone Crushers for which Form-C has been issued and submitted the Land Conversion documents.

Sl. No.	Name and address of the applicant	Taluk/ Village/ Sy.No.	Extent	Type of Land	Date and Period of 'C' Form.
01	S. Umesh, S/o. U.Subbarao, M/s. Rajeshwari Stone Crusher, 4 th Cross, Vivekananda Layout, Shivamogga.	Shivamogga, Gejjenahalli.B 65	1-26	Private	13-06-2018 5 Years
02	S. Venkatesh Naika, S/o. Samya Naika, M/s. Sri. Sevalal Balaji Jelly Crusher, Gejjenahalli, Kote Ganguru Post, Shivamogga.	Shivamogga, Gejjenahalli.A 78/P	2-00	Private	30-06-2018 5 Years
03	D. Sugandi, M/s. Pratibha Stone Crusher, Gejjenahalli Village, Shivamogga Taluk.	Shivamogga, Gejjenahalli.A 76/1	3-30	Private	14-06-2018 5 Years

The cases from the Sl.No. 01 to 03, the Crusher Units have been established in Private Lands and they have submitted the land conversion orders already to the

office. Earlier, the crusher licenses were issued for 5 years and regarding extension of the period of the said crusher licenses, Karnataka Regulation of Stone Crushers (Amendment) Act, 2020 has been implemented vide Government Notification No. SaVya ShaE 19 Shasana 2020, Bengaluru, dated 31.03.2020.

The Senior Geologist explained in the meeting that the license of all the stone crushing units in existence shall be deemed to have been granted for a period of twenty years from the original date of grant and shall be extended accordingly, subject to payment of such annual Regulation fee as may be prescribed regarding the duration of the license of the said units

b) M/s. Sri. Ranganatha Stone owned by Sri. Ranganathagiri, S/o. Narayana Giri in Private Land in Sy.No. 8/6 of Baballi Village, Bhadravathi Taluk, Shivamogga District, over an extent of 1-00 Acre, have submitted an application for transfer of the stone crusher in the same name to Sri. Vinod Giri, S/o. Venkat Giri along with the prescribed forms and fees and regarding transfer of the License of the said Stone Crushing Unit:

Accordingly, it has been decided in the meeting to transfer the license subject to fulfillment of the conditions prescribed as per Section 4-A of Karnataka Regulation of stone Crushers (Amendment) Act, 2020.

The meeting ended with vote of thanks to all the officers participated in the meeting.

Sd/-
Senior Geologist & Member Secretary,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga.

Sd/-
Deputy Commissioner & Chairman,
District Taskforce (Mines) Committee
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga

Proceedings of the District Sand Monitoring Committee, District Taskforce (Mines) Committee and District Stone Crushers Licensing & Regulation Authority Meeting held on 05-10-2023 at 10-30 AM under the Chaimanship of the Deputy Commissioner in the Meeting Hall of the Deputy Commissioner:

Officers Present in the Meeting:

1	Deputy Commissioner, Shivamogga District, Shivamogga	Chairman
2	The Chief Executive Officer, Zilla Panchayat	Member
3	The District Superintendent of Police, Shivamogga District.	Member
4	The Deputy Conservator of Forest, Shivaogga Division.	Member
5	The Deputy Conservator of Forest, Sagara Division.	Member
6	The Deputy Conservator of Forest, Bhadravati Division.	Member
7	The Executive Engineer, Tunga Upper Project, Shivamogga.	Member
8	The Environment Officer, K.S.P.C.B., Shivamogga.	Member
9	The Executive Engineer, P.R.E.D., Shivamogga	Invitee
10	The Tahasildar, Shivamogga Taluk	Member
11	The Tahasildar, Thirthahalli Taluk	Member
12	The Tahasildar, Hosanagara Taluk	Member
13	The Tahasildar, Shikaripura Taluk	Member
14	The Tahasildar, Soraba Taluk	Member
15	The Senior Assistant Director, Information Department, Shivamogga	Invitee
16	The Senior Geologist, Department of Mines & Geology, Shivamogga.	Member Secretary/ Co-ordinator

The Member Secretary welcomed the Deputy Commissioner & the Chairman and the Members of the Committee and requested the Chairman to conduct the proceedings as per the Agenda of the Meeting.

I. District Taskforce (Mines) Committee:

1. Royalty Goal and details of collection for the year 2023-24 (Upto end of September):

The Senior Geologist furnished the information in the meeting that, as per the order of the Government, the total collection of Rs. 48.00 Crores of Rupees of royalty has been prescribed for the department of Mines & Geology, for the year 2023-24. Accordingly, the details of the progress of the achievement of the Department upto the end of September and the details of the action taken by the Department of Mines & Geology and the Police Department to prevent illegal quarrying and transportation of minor minerals and the penalty imposed and collected as hereunder:

- Details of the progress of the Department:

Progressive Target	Progressive Target (upto AUG)	Progressive Achievement	Percentage
4800.00	2400	1632.82	68.04%

- Details of the action taken by the Department and the Police Department regarding illegal quarrying/transportation/Stacking of minor mineral:
- Department of Mines & Geology : (Penalty in Rs. Lakhs)

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	7	0	3.81	23	0	6.55	01	0	1.17
2	Building Stone	3	0	0.30	21	0	6.78	0	0	0
3	Others	1	0	0.50	9	0	1.61	0	0	0
	Total	11	0	4.61	52	0	14.94	01	01	1.17

• Police Department:

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	0	0	0	37	0	10.15	0	0	0
2	Building Stone	0	0	0	10	0	3.71	0	0	0
3	Others	0	0	0	2	0	0.62	0	0	0
	Total	0	0	0	49	0	14.48	0	0	0

The Chairman instructed the Senior Geologist to take action to achieve the prescribed goal with respect to the progress of the department on priority basis.

Further, the Department of Mines & Geology Department and the Police Department only are taking action, but the Revenue and Forest Departments have not achieved the progress and the Committee instructed to consider seriously and take necessary action in accordance with the Rules and instructed all the officers of the Revenue Department to submit a report regarding action taken in the District.

(Action: Senior Geologist, Forest Department & All Taluk Tahasildars)

2. The period of the Quarrying Lease No. 743 in Sy.No.75 of Melinakuru Valli Village, Thirthahalli Taluk has expired. Regarding action to be taken to dispose of this area as per Rule 3-F of Karnataka Minor Mineral Concession (Amendment) Rules 2016 and regarding illegal quarrying being conducted in this area:

A Quarrying Lease No. 743 was granted earlier in Sy.No. 75 of Melinakuru Valli Village, Thirthahalli Taluk, for Building Stone, over an extent of 6-00 Acres to Schedule Caste/Schedule Tribes Stone Cutters Association and the period of the said Quarrying Lease has expired on the eve of 24-04-2021. In this background, to grant quarrying leases for the Labourer/ Associations who are traditional quarry operators, the extent of 6-00 Acres has been divided into 03 Blocks as per Rule 3F of Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and published in the Karnataka State Gazette and conducted Tender-cum-auction process. Accordingly, 03 applications have been received. But the

Hon'ble Home Minister of the said period had prepared Proceedings stating that the area is his Constituency and informed to grant Quarrying Leases by mentioning the names of 03 Association. Based on this and taking action with respect to the representations of the representative of the people, many letters have been written to the Head Office of the Department of Mines & Geology, to take action to obtain the directions of the Government. But so far no proper direction has been received from the Government/ Department of Mines & Geology, Head Office. The said process is going on since more than 01 years. The Senior Geologist placed the matter in the Committee to examine and take action since no decision has been taken on this subject.

With respect to the subject, the Committee discussed and since there is necessity of obtaining directions from the Government, instructed to obtain suitable directions from the Director, Department of Mines & Geology and submit a report with respect to taking action.

(Action: Senior Geologist, Department of Mines & Geology).

3. Regarding illegal quarrying of Laterite being conducted in the ambit of Sagara and Soraba Taluks:

In the ambit of Sagara and Soraba Taluks of the district, laterite has been quarried in the Government land, Patta Land and in tanks by using machineries. In this regard already inspected the areas many times and seized the vehicles/ machineries involved in illegal quarrying/transportation, but it is difficult to stop completely. The Senior Geologist informed in the meeting that if the Revenue departments in the ambit of the Taluk is instructed to take action in accordance with the Rules, it will be helpful to stop the illegal quarrying/ transportation.

In this regard, the Taluk Committee gave directions to the Tahasildar of the Taluk and other concerned subordinate officers to prevent the illegal

quarrying/transportation of laterite and instructed the Department of Mines & Geology to extent its co-operation.

(Senior Geologist, Tahasildars of Sagara & Soraba Taluks)

II. District Sand Monitoring Committee:

1. The period of the ordinary sand quarrying leases granted through auction as per Sand Policy 2016 is expiring in the months of October and November. Regarding conducting of Joint Spot Inspection of the said leases and disposal after the rainy season:

As per Sand Rules of Karnataka Minor Mineral Concession (Amendment) Rules, 2016, totally 33 sand blocks were identified in the river beds of Thunga, Bhadra and Malati rivers in the Shivamogga District, conducted auction process twice and prescribed sand blocks for Government works, the following 33 sand quarrying leases were granted and the details are as hereunder:

Sl. No.	Lease No.	Name and address of the Lessee	Village	Type of mineral	Survey Number	Extent	Taluk	Type of land	Year and period of grant of lease
1	2	3	4	5	6	9	8	9	10
01	02	M.S.Raghavendra Hegade, S/o.M.A.Srinivasa Hegade, Megaravalli Village, Thirthahalli Taluk, Shivamogga Dist.	Baggo-dige Block No. 03	Ordinary Sand	Near 2 & 28	10-00	Thirthahalli	Govt.	17/04/2017 05 Years
02	03	Kalyana Kumar, S/o. Nagappa, Koduru Village, Hosahalli Taluk, Shivamogga Dist.	Sonale	Ordinary Sand	61, 97 to 100, 107 & near 109	12-00	Hosanagara	Govt.	17/04/2017 05 Years
03	04	Sunil Kumar, S/o. Karunakara, Nehru Nagara, Hosanagara Town, Shivamogga Dist.	Majuvalli Block No. 02	Ordinary Sand	27,20, 15, 14 & near 04	12-00	Hosanagara	Govt.	17/04/2017 05 Years
04	05	E. Engineer, Thunga Upper Project, Karnataka Irrigation Corpn. Ltd., Shiamogga.	Hadonahalli Block No. 01	Ordinary Sand	05, 06, 10 & near 11	5-00	Shivamogga	Govt.	18/04/2017 05 Years
05	06	N. Kumaraswamy S/o. K.V.Narayana Swamy Naidu, F-Block, Gopala Gowda Layout, Shivamogga.	Madike Beluru	Ordinary Sand	Near 90, 91, 95 & 96	10-00	Shivamogga	Govt.	18/04/2017 05 Years
06	07	Sri Raghavendra	Sutta	Ordinary	Near	12-00	Hosa-	Govt.	27/05/2017

		Nayak, S/o. Babu- raya Nayak, Karuvalli Post, Thirthahalli Taluk, Shivamogga Dist.	Block No. 02	Sand	10, 11, 13, 14, 15 & 62		nagara		05 Years
07	09	E. Engineer, Panchayat Raj Engg. Division, Shivamogga	Sidgi- pura Block No. 01	Ordinary Sand	Near 15,16, 22,153 & 154	10-00	Bhadra- vati	Govt.	16/12/2017 05 Years
08	10	E. Engineer, Panchayat Raj Engg. Division, Shivamogga	Sidgi- pura Block No. 01	Ordinary Sand	Near 109	10-00	Hosa- nagara	Govt.	25/05/2018 05 Years
09	11	Sri. Praveen.D, S/o. Durgappa, No. 353, Anugraha L.B.S. Nagara, Shivamogga.	Dabbana- gadde Block No. 04	Ordinary Sand	Near 17 & Bhadra- pura	12-00	Thirtha- halli	Govt.	22/10/2018 05 Years
10	12	Sri. Manjappa.H., Huluga Bhovi, House No. 86, Bhoomi Nllaya, 1 st Floor, Left Cross, Udayagiri Layout, Hassan.	Arehalli	Ordinary Sand	Near 261	12-00	Thirtha- halli	Govt.	22/10/2018 05 Years
11	13	Sri. Umesh Kumar B.A., M/s. Basavesh-wara Trading Co. N.S.T. Road, Old Town, Bhadravati	Hunasa- valli Block No. 02	Ordinary Sand	Near 11, 12 & 13	10-00	Thirtha- halli	Govt.	22/10/2018 05 Years
12	14	Sri. H.R.Udaya Kumar, S/o. H.C. Ranga Swamy, Lingapura, Umbalibailu, Shivamogga Taluk & District.	Dabbana Gadde Block No. 07	Ordinary Sand	Near 04	12- 00	Thirtha- halli	Govt.	22/10/2018 05 Years
13	15	Sri.B.Manjegowda S/o. Boregowda, Sri Lakshmibhairava Enterprises, Vidyanagara, Shivamogga.	Koodli Block No. 01	Ordinary Sand	Near 01, 03 & 04	10- 00	Shiva- mogga	Govt.	23/10/2018 05 Years
14	16	-do-	Koodli Block No. 01	Ordinary Sand	Near 04,05, 34 & 35	10- 00	Shiva- mogga	Govt.	23/10/2018 05 Years
15	17	Sri. C.Hanu- manthappa, S/o. Chikka Basappa, Agaradahalli Post, Bhadravati Taluk, Shivamogga Dist.	Savyasi Kodumagi Block No. 02	Ordinary Sand	Near 13, 14 & 15	10- 00	Bhadra- vati	Govt.	23/10/2018 05 Years

16	18	Sri. Neelakantha.L. S/o. Lakshmana, 2 nd Cross, N.M.C. Main Road, Hosamane, Bhadravati Town	Savyasi Kodumagi Block No. 01	Ordinary Sand	Near 48,49, 50 & 51	10- 00	Bhadra- vati	Govt.	23/10/2018 05 Years
17	19	Sri. B. Manjunatha, S/o. Late Shankarappa, 9 th Cross, Near Shankar Theater, B.H.S. Road, Old Town, Bhadravati	Baggodige Block No. 02	Ordinary Sand	Near 28, 01 & 02	10- 00	Thirtha- halli	Govt.	23/10/2018 05 Years
18	20	Sri.H.V.Shivashankar No. 2090, 4 th Cross, Judicial Layout, G.K.V.K. Post, Bengaluru.	Sidlipura Block No 02	Ordinary Sand	Near 117, 120-125, 127-129, 134 & 135	10- 00	Bhadra- vati	Govt.	27/10/2018 05 Years
19	21	Sri. Y. Ganapathi, S/o. Yellappa, PWD Contractor, Kuruvali Post, Thirthahalli Taluk, Shivamogga Dist.	Dabbana Gadde Block No. 01	Ordinary Sand	Near 17	12- 00	Thirtha- halli	Govt.	29/10/2018 05 Years
20	22	Sri. K.G. Aditya, S/o. K.M.Gurumurthy Kimmene Enterprises, Sharavati Nagara, Shivamogga Town	Dabbana Gadde Block No. 03	Ordinary Sand	Near 17	12- 00	Thirtha- halli	Govt.	29/10/2018 05 Years
21	23	Sri. Praveena.M.N., S/o. C.R. Nagesh, Abbalagere (Post), Shivamogga Dist.	Malaluru Block No. 02	Ordinary Sand	Near 234	12- 00	Thirtha- halli	Govt.	31/10/2018 05 Years
22	24	Sri.N.Kumaraswamy M/s. Manjushri Traders, No. F-2, F Block, Gopala Gowda Layout, Shivamogga.	Holaluru Block No. 02	Ordinary Sand	Near 04, 06 & 07	10-00	Shiva- mogga	Govt.	05/11/2018 05 Years
23	25	Sri. Peer Ahmed.B.S., S/o. Basha Sab, Opp. Old Church, Shantinagara, Ragigudda,Shivamogga	Mundu- valli Block No. 01	Ordinary Sand	Near 146	12-00	Thirtha- halli	Govt.	05/11/2018 05 Years
24	26	Sri.S.M. Balakrishnappa, S/o.S.Mukunda, Sangameshwara Nilaya, 4 th Cross, 'B' Block, Gandhinagar Shivamogga.	Mundu- valli Block No. 02	Ordinary Sand	Near 146	12-00	Thirtha- halli	Govt.	13/11/2018 05 Years
25	27	Sri. Dinesh.K., PWD Contractor, Subhash Road, Koppa Town, Chikkamagalur District.	Mana- shetty	Ordinary Sand	Near 25 & 29	10-00	Hosa- nagara	Govt.	13/11/2018 05 Years
26	28	Sri. S.M. Tippeswamy, Sri Nidhi, Opp; Vinayaka Park, Basavanagudi, Shivamogga.	Begu-valli Block No. 03	Ordinary Sand	Near 159	10-00	Thirtha- halli	Govt.	14/11/2018 05 Years

27	29	Sri. J.D.Kumaraswamy Devi Krupa, Sharavati Nagara, 1 st Cross, Shivamogga.	Guruvina Kate Block No. 01	Ordinary Sand	Near 1, 41, 40 & 35	12-00	Shiva- mogga	Govt.	14/11/2018 05 Years
28	30	Sri. Narayanaswamy. M.G., Engineer & Contractor, Nanjappa Layout, Behind Sahyadri College, Shivamogga.	Beguvalli Block No. 01	Ordinary Sand	Near 126, 127 & 129	10-00	Thirtha- halli	Govt.	20/11/2018 05 Years
29	31	Sri. Mohammed Muheeb Ulla, No. 98/4, 2 nd Cross, Tippu Nagara, Shivamogga.	Malaluru Block No. 01	Ordinary Sand	Near 74	12-00	Thirtha- halli	Govt.	03/01/2019 05 Years
30	32	Vikas Naik, S/o. Gopala Naik, Mahalingeshwara Temple Road, Parkala Post, Udupi Taluk & District.	Malaluru Block No. 01	Ordinary Sand	Near 45- 49. 41, 42, 3, 34, 32, 29 & 28	12-00	Hosa- nagara, Shiva- mogga	Govt.	21/03/2019 05 Years
31	33	E. Engineer, Panchayat Raj Engg. Division, Shivamogga	Gabadi 02	Ordinary Sand	59 & 3	12-00	Hosa- nagara, Shiva- mogga	Govt.	08/09/2020 05 Years
32	34	E. Engineer, Panchayat Raj Engg. Division, Shivamogga	Brahma- pura	Ordinary Sand	18,256, 283 & 251	10- 00	Thirtha- halli	Govt.	28/09/2020 05 Years
33	35	E. Engineer, Panchayat Raj Engg. Division, Shivamogga	Brahma- pura	Ordinary Sand	250 & 18	10- 00	Thirtha- halli	Govt.	07/04/2022 05 Years
34	36	Smt. Jyothi Chahvan, No. 439/1, Sri Sai Nivasa, 12 th Cross, Bhuvaneshwarinagara, Hebbala, Kempapura, Bengaluru-24.	Naga- samudra	Ordinary Sand	74-79	10- 00	Bhadra- vati	Govt.	04/03/2023 05 Years

The Senior Geologist informed in the meeting that, out of the above Quarrying Leases, the period of Quarrying Leases are expiring during the year 2023-24 viz. 08 in May moth, 12 in October, 07 in November, 01 in January 2024, 01 in March 2024. Only 04 leases are in operation in the district. It has already been instructed to conduct Joint Spot inspection of the expired leases and submit report for taking further action of the sand deposits as per New Sand Policy, 2020 and submit a report. But at present it is difficult to furnish specific report regarding the availability of the minor mineral since there is flow of water in the river basins. The Senior Geologist informed that the Geologist has submitted a

report stating that after the flow of water of the river is reduced, he will inspect and submit a report.

With respect to the sand quarrying leases in the district, the information furnished by the Senior Geologist has been examined and the Committee decided to take action after obtaining clear direction as per the New Sand Policy 2020 and as per the Guidelines of the Government and as per Rules of Karnataka Minor Mineral Concession (Amendment) Rules, 2020.

(Action: Senior Geologist, Department of Mines & Geology).

2. Regarding taking action in accordance with the rules for disposal of sand in the sand quarrying leases in currency during the year 2023-24:

The Senior Geologist informed in the meeting that, totally 33 Sand Quarrying Leases were granted in the river beds of Thunga, Bhadra and Malathi rivers including the Government works. Out of the above Quarrying Leases, the period of Quarrying Leases are expiring during the year 2023-24 viz. 08 in May moth, 12 in October, 07 in November, 01 in January 2024, 01 in March 2024. Only 04 leases are in operation in the district. At present as per the guidelines of MOEF, there is restriction for quarrying of sand during the Monsoon season (From June to October 15). Accordingly, after monsoon period sand Replenishment Study will be made in the sand deposits and action will be taken to grant permission for quarrying in the sand Quarrying Leases in accordance with the Rules.

In the Sand quarrying leases in currency in the district, after the completion of the monsoon period as per the MOEF guidelines, after verifying the sand Replenishment Study report and the action taken for distribution of sand, the Committee instructed to obtain report from the lessees and to take action for sand quarrying/transportation.

(Action: Senior Geologist, Department of Mines & Geology).

3. As per New Sand Policy 2020, regarding permission granted to quarrying of sand areas in the ambit of Gram Panchayat:

As per the New Sand Policy 2020, totally 30 sand deposits have been identified for quarrying of sand in I, II & III Grade Pond and Streams in the ambit

of Thirthahalli, Sagara, Hosanagara, Shikaripura and Shivamogga Taluks of the District and granted permission to the Gram Panchayats for quarrying. It is found that priority is not being given to quarrying of sand in the sand deposits and no action has been taken so far for quarrying of sand in few deposits. The Senior Geologist placed this matter in the meeting to discuss and take a decision.

The Committee examined in this regard and instructed to furnish the information regarding the details of the sand deposits given for quarrying of sand by the Gram Panchayat in the District to the Chief Executive Officer, District Panchayat and thereafter to conduct meetings with the Development Officers of the concerned Gram Panchayat, obtain information regarding the actual status and then to take action.

(Action: Chief Executive Officer and the Senior Geologist)

4. Regarding fixation of price for the disposal of the sand stacked illegally and seized by the concerned Departments as per Rule 31 R (6) of Karnataka Minor Mineral Concession Amendment Rules:

For the sand stacked illegally and seized sand which has been illegal quarried/ transported in the district, earlier it was verified as per the S.R. Rate fixed by the Public Works Department at Rs. 1050/- per ton and disposed off. But if the quality of the said seized sand is poor, it was difficult to dispose of. The general public are not showing interest to obtain sand as per the prescribed amount. Therefore, the Senior Geologist informed in the meeting to fix the market rate of sand at Rs. 300/- per ton to be disposed of by the Gram Panchayat and Rs. 700/- for the sand quarried and sold by the Government owned Organizations/Corporation and Institutions as per the New Sand Policy and take further action.

With respect to the above referred subject, the Committee examined and instructed that if the general public do not take interest, then to give information to the Government Works to sell sand to the Work Implementing departments and to take action for disposal of the sand.

(Action: Public Works Department and Mines & Geology Dept.)

5. Regarding prevention of illegal quarrying/transportation of Sand, the Taluk Sand Monitoring Committee to conduct meetings regularly and to take action to prevent illegal sand quarrying:

The Senior Geologist informed in the meeting that in order to prevent illegal quarrying/transportation of sand, Taluk Sand Monitoring Committee has been formed in the Taluk level under the Chairmanship of the Assistant Commissioner. The Taluk Sand Monitoring Committee to conduct meetings every month, discuss regarding the illegal quarrying/ transportation of sand and submit a report to the District Committee along with the details of action taken to prevent illegal quarrying of sand. But it is found that meetings are not being conducted in the Taluk Level.

With respect to this subject, the Committee instructed to conduct meetings at the Taluk level under the Chairmanship of the Assistant Commissioner and take strict action to prevent illegal quarrying/ transportation of sand.

(Action: All Assistant Commissioners and Taluk Tahasildars)

III. District Stone Crushers Licensing & Regulation Authority:

1. Regarding extending the period of the license of Jelly Crusher Units to 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment Rules 2020:

The Senior Geologist informed in the meeting that, the period of Jelly Crushers Licenses granted for 05 years earlier in the ambit of Shivamogga Taluk of the District, has expired and at present, as per the Jelly Crusher Units to 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment Rules 2020, and for extending the period of the license of the following Jelly Crushers to 20 years, the Senior Geologist places the subject in the Meeting to the Committee to discuss and take decision.

Sl. No.	Name and address of the applicant	Taluk/Village/ Survey No.	Extent	Type of Land
01	S. Umesh, S/o. U. Subbarao, M/s.Rajeshwari Stone Crusher, 4 th Cross, Vivekananda Layout, Shivamogga.	Shivamogga Gejjenahalli B,65	1-26	Private

02	H.D. Nagaraj, S/o. Dasappa, M/s. Vivek Stone rusher, Opposite Usha Nursing Home, 100 Feet Road, Shivamogga.	Shivamogga Hunasodu 119/2	2-09	Private
03	C. Ganesh, S/o. M.C.Chandrappa, M/s. Chandu Stone Crusher, Medara Keri, 2 nd Cross, Vinobanagara, Shivamogga.	Shivamogga Kallaganguru 5/6 (5/11)	1-00	Private
04	Murugendra Patil and others, M/s. Athani Metals,"Athani", 1 st Main Road, 3 rd Cross, Basaveshwaranagara, Shivamogga.	Shivamogga Basavana- gangu 124 & 124/3	3-15	Private

The Committee decided that, if the period of the said crusher unit is expired, to extend the period for 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amended Rules, 2020 after collecting royalty, arrears/ penalty, if any.

(Action: The Senior Geologist, Department of Mines & Geology)

2. Sri. B. Rudrappa, S/o. Basappa has requested to extend the period of the License of the Stone Crusher Unit of M/s. Vijayalakshmi Stone Crusher in Government Land in Sy.No. 25/1 of Vithalapura Village, Bhadravati Taluk, Shivamogga District for 20 Years. As informed in the earlier committee Meeting, the crusher owner has obtained report for having paid the Land Tax and submitted to the Department of Mines & Geology. The Senior Geologist placed the information in the Meeting to discuss and take a decision regarding extending the period of the License of the said crusher unit.

The Committee decided to extend the period of license of the crusher unit as per Karnataka Regulation of Stone Crushers Act, 2011 and Amended Rules, 2020 after collecting royalty, arrears/ penalty, if any.

(Action: The Senior Geologist, Department of Mines & Geology).

The Member Secretary informed that the Stone Crusher Unit of M/s. Swanvi Stone Crusher in private land in Sy.No. 10/1 of Kallaganguru Village, Shivamogga Taluk, Shivamogga District, over an extent of 2-00 Acres has been completely closed and the crusher owner has requested to cancel the license. The

Committee verified the information and instructed to take action in accordance with the Rules and cancel the license to the said unit by issuing Form-D.

(Action: The Senior Geologist, Department of Mines & Geology).

The Senior Geologist brought to the notice of the members that, complaints were received that, during the Thunga Upper Project work, Murram, Building Stone etc. minor minerals were produced and stacked on both sides of the Thunga Canal. Based on this, the Department of Mines & Geology took action by seizing the vehicles. In spite of that, complaints are being received that illegal transportation has been done/ is being continued.

The Executive Engineer, Thunga Upper Project, Shivamogga who was present in the meeting, also expressed in the meeting that illegal transportation of minor minerals is being conducted.

In this regard, the Executive Engineer, Thunga Upper Project, Shivamogga, has been instructed to register cases against the theft/ illegal transportation of the material belonging to the Karnataka Irrigation Corporation and take suitable legal action.

(Action: Executive Engineer, Thunga Upper Project, Shivamogga).

The meeting ended with vote of thanks to all the officers participated in the meeting.

Sd/-

Senior Geologist & Member Secretary,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga.

Sd/-

Deputy Commissioner & Chairman,
District Taskforce (Mines) Committee
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga

Proceedings of the District Sand Monitoring Committee, District Taskforce (Mines) Committee and District Stone Crushers Licensing & Regulation Authority Meeting held on 19-12-2023 at 4-00 PM under the Chaimanship of the Deputy Commissioner in the Meeting Hall of the Deputy Commissioner:

Officers Present in the Meeting:

1	Deputy Commissioner, Shivamogga District, Shivamogga	Chairman
2	The Chief Executive Officer, Zilla Panchayat	Member
3	The District Superintendent of Police, Shivamogga District.	Member
4	The Deputy Conservator of Forest, Shivaogga Division.	Member
5	The Deputy Conservator of Forest, Bhadravati Division	Member
6	The Regional Transport Officer, Shivamogga.	Member
7	The Executive Engineer, Thunga Upper Project, Shivamogga.	Member
8	Environment Officer, K.S.P.C.B., Shivamogga.	Member
9	Tahasildar, Thirthahalli	Member
10	The Senior Assistant Director, Information Department, Shivamogga.	Invitee
11	The Senior Geologist, Department of Mines & Geology, Shivamogga.	Member Secretary/ Co-ordinator

The Member Secretary welcomed the Deputy Commissioner & the Chairman and the Members of the Committee and requested the Chairman to conduct the proceedings as per the Agenda of the Meeting.

I. District Taskforce (Mines) Committee:

1. Royalty Goal and details of collection for the year 2023-24 (Upto end of November):

The Senior Geologist furnished the information in the meeting that, as per the order of the Government, the total collection of Rs. 35.00 Crores of Rupees of royalty has been prescribed for the department of Mines & Geology, for the year 2023-24. Accordingly, the details of the progress of the achievement of the

Department upto the end of November and the details of the action taken by the Department of Mines & Geology, the Police Department and other departments to prevent illegal quarrying and transportation of minor minerals and the penalty imposed and collected as hereunder:

- Details of the collection of royalty by the Department:

Progressive Target	Progressive Target (upto Nov.)	Progressive Achievement	Percentage
3500.00	2240	2232.82	105%

- Details of department-wise action taken with respect to illegal quarrying/ transportation/stacking of minor mineral:
- Department of Mines & Geology : (Penalty in Rs. Lakhs)

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	11	3	12.21	41	0	12.14	03	0	5.34
2	Building Stone	5	4	0.00	36	0	10.65	0	0	0
3	Others	3	0	6.75	16	0	3.79	0	0	0
	Total	19	7	19.86	93	0	26.58	03	0	5.34

- Police Department:

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	0	0	0	50	0	14.23	0	0	0
2	Building Stone	0	0	0	10	0	3.71	0	0	0
3	Others	0	0	0	4	0	1.17	0	0	0
	Total	0	0	0	64	0	19.11	0	0	0

- Other departments:
- The Executive Engineer, T.U.P.. Shivamogga, has levied penalty of Rs. 70,680/- for illegal quarrying of mued.
- The Tahasildar, Soraba, has levied penalty of Rs. 17800- for illegal transportation of laterite.

- Totally Rs. 71.79 Lakhs has collected as penalty for illegal quarrying and transportation.

The Chairman instructed the Senior Geologist to take action to achieve the prescribed goal with respect to the progress of the department on priority basis.

Further, the Department of Mines & Geology Department and the Police Department only are taking action, but the Revenue Department has not achieved the progress and the Committee instructed to consider seriously and take necessary action in accordance with the Rules and instructed all the officers of the Revenue Department to submit a report regarding action taken in the District.

(Action: Senior Geologist, Forest Department & All Taluk Tahasildars)

1. Regarding taking action at the Taluk Level against the illegal quarrying Laterite in the Hiduvali and Government Lands in Sagara and Soraba Taluks:

Laterite is being quarried illegally in Government land, Patta land and in the ambit of tanks and in Bagarhukkum lands in Sagara and Soraba Taluks by using machinery. In this regard, the areas have been inspected many times by the Department and seized the vehicles/ machineries involved in illegal quarrying/ transportation and levied penalty. In spite of this, it is difficult to prevent this completely. The Revenue Departments in the ambit of the Taluk have been instructed to take action in accordance with the Rules in many previous meetings and in the Committee meeting held on 05-10-2023, but they have not taken any action. Therefore, the Senior Geologist informed in the Committee meeting to discuss and instruct the Taluk Administration to take action to prevent illegal quarrying/transportation.

The Committee discussed in this regard. The Committee instructed the Tahasildar of the Taluk to detect illegal quarrying of Laterite in Patta land and in Bagarhukkum lands and take action in accordance with the Karnataka Land Revenue Act and to take action regarding Patta lands making Government Fada and cancel the grant of Bagarhukkum lands to restore to the Government and

instruct the subordinate officers suitable to take action to prevent the illegal quarrying and transportation of Laterite and extend co-operation to the Department of Mines & Geology.

(Action: Tahasildar, Sagara and Soraba Taluks)

2. Regarding application submitted for grant of Quarrying License in Pata Land:

Applications have been received seeking for grant of Quarrying Leases in the Patta Lands of the District under Rule 32 of Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and 2023. Letters have been written to the Revenue and Forest Departments seeking No Objection Certificates for the said applications. After the receipt of the No Objection Certificate, the Technical Officer of this Department has conducted spot inspection and submitted the report. The Senior Geologist placed this matter in the meeting to discuss and decide for grant of Quarrying Licenses for the following applications:

Sl. No.	Name of the Applicant	Taluk/Village/Sy.No.	Extent (In Acres)
1	Uday Gopal Naik, Hosanagara	Hosanagara Taluk, Alagerimandri, 18/1	1.00
2	G.P. Satyanarayana, Thirthahalli	Basavani Village, Thirthahalli Taluk, 16/2	1.00
3	G.P. Satyanarayana, Thirthahalli	Basavani Village, Thirthahalli Taluk, 16/2	1.00

The Senior Geologist informed in the meeting that the applied area vide application Sl.No. 1 excluding 50 meters distance, has public structures and as per Rule 6 (2) of Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and 2023, quarrying can be conducted manually with human resources and without using ballasts and the village of the applied area do not come under Western Ghats. In the ambit of the applied area vide Sl.Nos. 2 and 3, there is a small pond and road passed over and the Geologist has submitted a Technical Report that there is no provision to consider the said applications.

The Committee examined in detail and instructed the Senior Geologist to consider the application at Sl.No. 01 in accordance with the Rules and take action to grant Quarrying License for quarrying manually with human resources and since the applications at Sl.No. 02 and 03 are coming within the distance of 50 meters from the public structures, to reject the said applications under Karnataka Minor Mineral Concession Rules 1994 and the Amendments 2016 and 2023 and issue Endorsements to the applicants.

3. Regarding grant of Quarrying Leases for which the No Objections Certificates have been received from the Revenue and Forest Departments, got converted and obtained Environment Clearance Certificate from the State Environment Impact Assessment Committee:

The Senior Geologist informed in the meeting that one Sri. H.V. Gururaj, S/o. H.M. Vishwanath, No. 41, 2nd Cross, Channappa Layout, Shivamogga, has submitted an application for grant of Quarrying License in Sy.No. 35 of Muthla Village, Hosanagar Taluk of the District, over an extent of 2.00 Acres. No Objection Certificates from the Revenue and Forest Departments have been received to the said applied area. Thereafter, as per the Notice dated 09.12.2022 issued by this office, the applicant has submitted the Quarrying Plan and obtained Quarrying Plan approved and also obtained Environment Clearance Certificate on 23.03.2023 and submitted a representation requesting to grant the quarrying lease. The Senior Geologist informed that the applied area has been got converted.

Further, in the opinion report of the Forest Department dated 01-03-2018 with respect to the applied area it is stated that, "the applied area is Reserve Forest of Sy.No. 29 and Sy.No. 30 of Mutla Villages is adjacent to the Deemed Forest and Sri. Prakash.H.P. has submitted objection and it is reported that there is a stream flowing in the northern side of the applied area and the road leading to quarry comes under the ambit of Mutla Forest. Further, in the opinion report dated 24.10.2019 it is stated that 2.00 Acres of land in Sy.No. 35/2 is adjacent to Sy.No. 29 of Mutla Reserve Forest. Further, in the said area there are R.F. stones also and

therefore, there is no provision to grant quarrying lease. Further, in the opinion report dated 18-03-2021 given again, it is stated that there are no R.F. stones inside the applied area. But adjacent to the said area there are 02 R.F. Stones. For the lease sought area there is no path as seen in the map. Therefore, since to reach the applied area to be passed through the forest, it was opined not to grant quarrying lease in the interest of the general public. The Senior Geologist informed the Committee to discuss and take decision.

With respect to the above subject, the Committee examined in detail and in the 03 opinion reports given by the forest department, there is no positive opinion. Therefore, the Committee instructed the Senior Geologist to write a letter to the Chief Conservator of Forest, obtain report and discuss in the next meeting.

(Action: Senior Geologist, Department of Mines & Geology).

2. Sri. Kumara, S/o. Sakamma, Hilkunje, Hosanagara has submitted an application for grant of Quarrying Lease in Sy.No. 09 of Tenkabailu Village, Hosanagara Taluk, Shivamogga District, on 06-1-2014, prior to promulgation of Karnataka Minor Mineral Concession (Amendment) Rules, 2016. In this regard, the No Objection Certificates from the Revenue and Forest Departments have been received. At present action has to be taken to grant of Quarrying Lease in the said area as per Amended Rules, 2023. In the meantime, one Sri.T.P. Nagaraj has stated that agricultural activities are being conducted adjacent to the said area and also in the applied area and requested to reject the application for grant of Quarrying Lease. The Senior Geologist informed in the meeting to obtain a clear opinion from the Revenue Department, discuss and take a decision.

The Committee discussed regarding this and instructed to conduct a Joint Spot Inspection along with the Assistant Commissioner, Sagara and submit a report in the next meeting.

(Action: Assistant Commissioner, Sagara Sub-Division & Senior Geologist).

6. Regarding installation of G.P.S. instruments for the vehicles transporting mineral/minor mineral:

In order to control the illegal quarrying/transportation of minor minerals, GPS instrument have to be installed compulsorily for the vehicles transporting mineral as per Rule (7) of The Karnataka Prevention of Illegal Mining, Transport and Storage of Mineral Rules, 2011. Necessary action is being taken against the vehicles which have not got installed the GPS Instrument. The Member Secretary in the meeting informed to issue a publication from the District Administration in this regard and direct the Regional Transport Department also to take more suitable action.

With respect to the subject referred by the Member Secretary, the Committee instructed the Senior Geologist to give paper publication informing that all the mineral transporting vehicles to install G.P.S. instrument compulsorily, failing which action will be taken in accordance with the Rules. The Committee instructed the Regional Transport Officer who was present in the meeting to examine and take action in this regard.

II. District Sand Committee:

1. Regarding taking action by the Taluk Sand Monitoring Committee to prevent illegal quarrying of sand being conducted in the District and the Committee to discuss and give direction:

Illegal quarrying and transportation of sand is being conducted in the ambit of Sagara, Shivamogga and Thirthahalli Taluk of the District. In this regard, to prevent illegal quarrying/ transportation of sand, patrolling in the night, digging of trenches, seizing of the articles used for illegal sand quarrying, registering cases against the seized vehicles/articles and against the persons involved in illegal quarrying under Section 200 of Indian Penal Procedure Code are being taken. But the persons involved in illegal quarrying/transportation of sand have formed their own network system through Whats App and when the departmental officers come for operation, they are observing the movement of the officers and sharing information and appointing few persons and observing in front of the house and

offices of the officers. Therefore, it is difficult to take strict action and stop illegal quarrying completely. The Senior Geologist informed in the meeting that as discussed and directed in the earlier meeting, the Taluk Sand Monitoring Committee is not taking satisfactory action with respect to illegal quarrying/transportation.

In this regard, the Committee expressed its dissatisfaction that although it was instructed to the Taluk Committee in the previous meeting to take action to prevent illegal quarrying/transportation of sand and submit the report, it has not taken any action and directed to furnish the details of the Meetings conducted by the Taluk Sand Monitoring so far and action taken in respect of illegal quarrying / transportation of sand within one week and the Committee instructed the Additional Superintendent of Police and all the Taluk Tahasildars who were present in the meeting to take urgent action and submit report.

(Action: All Tahasildars, Police & Department of Mines & Geology).

2. The Legislator, Shivamogga Rural Legislative Assembly has submitted a proposal on 25-10-2023 stating that since the sand required for the Government works of his Constituency has slowed down due to non-availability of sand and to reserve the sand blocks coming under the ambit of the Constituency and to supply to the concerned departments. The Member Secretary informed in the meeting to examine and discuss in the meeting.

With reference to the said subject, the Committee discussed and if the concerned Implementing Departments inform the details of the Government Works and the quantity of sand required for the said works and comprehensive report is submitted, and to furnish report/information in the next meeting regarding action to be taken.

(Action: Senior Geologist, Department of Mines & Geology).

3. Sri. B. Jagadish, S.C. S.T. Vigilance and Monitoring Committee Member, Shivamogga, has submitted a report stating that illegal quarrying of sand is being

conducted in the Government Sand quarries during the last year in Shivamogga District and requested to take action. With respect to the said subject, in the District Level Vigilance & Monitoring Committee Meeting held on 22-09-2023, the Assistant Commissioner, Shivamogga, has been instructed to conduct investigation regarding the illegal quarrying being conducted in Government sand quarries and to furnish the complete information required by him. Based on this, the information submitted by the Contract giving departments for the Government works for verification by the Assistant Commissioner, Shivamogga. But so far no report/direction received. But the complainant time again requesting to furnish the information regarding action taken in this regard. The Senior Geologist placed this subject in the meeting to discuss and take a decision.

The Committee verified in this regard. The Committee instructed the Assistant Commissioner, Shivamogga Sub-division to examine urgently the information submitted by the work implementing departments and submit a report. The Senior Geologist has been instructed to place the proposal in the next meeting after receiving the report from the Assistant Commissioner, and issue a suitable Endorsement to the complainant.

III. District Stone Crushers Licensing & Regulation Authority Committee:

1. Regarding extending the period of the license of the crusher units as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2020:

The period of the crusher license issued in the ambit of Shivamogga for 05 years has expired. The Senior Geologist placed the subject to discuss and take a decision for extending the period of license of the Crusher Units to 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2020.

Sl. No.	Name of the Applicant	Taluk/Village/ Sy.No.	Extent (In Acres)	Type of Land
1	M/s. S.B. Stone Crusher, Owner: G. Vasu, S/o. Govindaswamy, K.R.Puram, Near Sri Rama Temple, Shivamogga.	Shivamogga Gejjenahalli 125	2.20 Acres	Private

If the period of the said Crusher License has expired, the Committee has decided to extend the period of the license of the Crusher Units to 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2020 after collecting arrears of royalty/penalty.

2. In the ambit of Hosanagara Taluk of the District, earlier the Departments of Revenue, Forest, Environment and the Department of Mines & Geology conducted Joint Spot Inspection of the applied area, as per as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2013 and since positive report has been submitted, as per the approval of the District Stone Crushers Licensing & Regulation Authority meeting held on 03-11-2015, Form B-1 has been issued for establishment of Stone Crushing Units on 26.11.2015. The Senior Geologist informed in the meeting that at present the Jelly Crusher Units have been established, obtained Consent For Operation from the Karnataka State Pollution Control Board and the Committee to discuss and take a decision to issue Form-C as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2013.

Sl. No.	Name and Address of the Applicant	Taluk/Village/Sy.No.	Extent	Type of Land
1	M/s. Renukamba Stone Crusher, Owner: Smt. Sowmya.P. Sagara.	Hosanagara Taluk, Huncha Village, Sy.No. 69	1.20 Acres	Govt. (Free for cattle)

With reference to this subject, the Committee discussed and instructed the Senior Geologist to take action to issue License to the crusher unit as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2013.

3. In the ambit of Thirthahalli Taluk of the District, earlier the Departments of Revenue, Forest, Environment and the Department of Mines & Geology conducted Joint Spot Inspection of the applied area for establishment of stone crusher unit, as per as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2013 and for the said Joint Inspection Report, the Assistant Commissioner,

Shivamogga Sub-Division, Environment Officer of Pollution Control Board, Shivamogga and the officers of the Department of Mines Geology, have affixed their signatures, but the forest department has not signed in this. Accordingly for disposal of the pending application, the Member Secretary informed in the Meeting to discuss and take a decision.

Sl. No.	Name and Address of the Applicant	Taluk/Village/Sy.No.	Extent	Type of Land
1	M/s. Durga Stone Crusher, Sri. Subhash Chandra Shetty, Church Street, Kundapura, Udupi District.	Thirthahalli Taluk, Bidaragodu Village, Sy.No. 73	1.20 Acres	Govt. (Free for cattle)

With respect to the proposed subject, the Deputy Conservator of Forest, Shivamogga Sub-division, who was present in the meeting informed that the applied area in Sy.No 73 of Bidaragodu Village for establishment of crusher unit belongs to C & D Land Bank and in this regard, the Tahasildar, Thirthahalli has been informed to conduct survey work of the area transferred to Land Bank and submit a report. The Committee informed to conduct survey work jointly by the Revenue and Forest Departments and submit a report and to take further action based on the report and till then to keep the file pending.

The meeting ended with vote of thanks.

Sd/-
Senior Geologist & Member Secretary,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga.

Sd/-
Deputy Commissioner & Chairman,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga

Proceedings of the District Sand Monitoring Committee, District Taskforce (Mines) Committee and District Stone Crushers Licensing & Regulation Authority Meeting held on 05-03-2024 at 4-00 PM under the Chairmanship of the Deputy Commissioner in the Meeting Hall of the Deputy Commissioner:

Officers Present in the Meeting:

1	Deputy Commissioner, Shivamogga District, Shivamogga	Chairman
2	The Chief Executive Officer, Zilla Panchayat, Shivamogga District, Shivamogga	Member
3	The District Superintendent of Police, Shivamogga District.	Member
4	The Deputy Conservator of Forest, Sagara Division, Sagara.	Member
5	The Assistant Commissioner, Sagara Division, Sagara	Member
6	The Regional Transport Officer, Transport Department, Shivamogga.	Member
7	The Executive Engineer, Panchayat Raj Engineering Division, Shivamogga.	Member
8	The Executive Engineer, Thunga Upper Project, Shivamogga.	
9	Environment Officer, K.S.P.C.B., Shivamogga.	Member
10	Tahasildar, Shivamogga/Bhadravati/Thirthahalli Taluk	Member
11	The Senior Assistant Director, Information Department, Shivamogga.	Invitee
12	The Senior Geologist, Department of Mines & Geology, Shivamogga.	Member Secretary/ Co-ordinator

The Member Secretary welcomed the Deputy Commissioner & the Chairman and the Members of the Committee and requested the Chairman to conduct the proceedings as per the Agenda of the Meeting.

I. District Taskforce (Mines) Committee:

1. Royalty Goal and details of collection for the year 2023-24 (Upto end of February 2024):

The Senior Geologist furnished the information in the meeting that, as per the order of the Government, the total collection of Rs. 35.00 Crores of Rupees of royalty has been prescribed for the department of Mines & Geology, for the year 2023-24. Accordingly, the details of the progress of the achievement of the Department upto the end of February 2024 and the details of the action taken by the Department of Mines & Geology, the Police Department and other departments to prevent illegal quarrying and transportation of minor minerals and the penalty imposed and collected are as hereunder:

- Details of the collection of royalty by the Department:

Progressive Target	Progressive Target (upto Feb.24)	Progressive Achievement	Percentage
3500.00	3150	3355.6	106.53%

- Details of department-wise action taken with respect to illegal quarrying/ transportation/stacking of minor mineral:
- Department of Mines & Geology : (Penalty in Rs. Lakhs)

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	22	3	18.01	83	0	31.05	06	0	6.35
2	Building Stone	10	5	7.00	61	0	17.70	0	0	0
3	Others	12	0	9.01	22	0	6.20	0	0	0
	Total	44	8	34.82	166	0	55.15	06	0	6.35

- Police Department:

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	0	0	0	63	0	17.92	0	0	0
2	Building Stone	0	0	0	11	0	4.00	0	0	0
3	Others	0	0	0	6	0	2.53	0	0	0
	Total	0	0	0	80	0	24.45	0	0	0

- Totally Rs. 120.57 Lakhs has collected as penalty for illegal quarrying and transportation.

With respect to the progress of the Department of Mines & Geology, the Senior Geologist has been instructed to verify the royalty being collected in accordance with the works of the Government. The Senior Geologist informed that, for the mineral used with respect to the Government works, the contractors should compulsorily produce the mineral dispatch permits and seek exemption from deduction of royalty in the bills. If the mineral dispatch permit is not produced, the applicable 5 times of royalty has to be paid as penalty. In this regard, the Committee instructed the Senior Geologist to take action to issue circular/semi-Government letter by the District Administration.

Further the Committee instructed to collect royalty and penalty with respect to illegal quarrying/ transportation of the minor minerals by taking additional action and instructed all; the Competent Authorities to register more cases in controlling the illegal quarrying/ transportation/stacking of minor mineral, collect more penalty and submit reports in each meeting regarding the action taken.

(Action: Department of Mines & Geology, Revenue & Police Departments)

2. Regarding application received for grant of building stone (Laterite) in Patta land of the district:

Applications have been received for quarrying in Patta lands under Rule 32 of Karnataka Minor Mineral Concession Rules 1994 and Amendments 2023. Letters were written to the concerned Revenue and Forest Departments and obtained No Objection Certificates from the said Departments. The Technical Officer of the Department has conducted spot inspection and submitted the report. The Senior Geologist placed this matter to discuss and take a decision for grant of Quarrying Licenses to the following applications.

Sl. No.	Name of the Applicant	Taluk/Village/Sy.No.	Extent	Opinion of Revenue/ Forest, Technical
1	Smt. Pyarizan, W/o. Sheikh Maqtum Sab, Achapura Village (Post), Sagara Taluk, Shivamogga District.	Sagara Taluk, Achapura Village, Sy.No. 100/1 (Private Land)	2.00 Acres	Received
2	Sri. Sheikh Ummar, S/o. Sheikh Hasan Sab, Yadehalli Village, Anandapura Post, Sagara Taluk, Shivamogga Dist.	Sagara Taluk, Achapura Village, Sy.No. 205 (Private Land)	2.00 Acres	Received

The Committee examined the said cases and decided to take action for grant of Quarrying Licenses as per Rule 32 (6) of Karnataka Minor Mineral Concession Rules, 1994 and Amendment 2023.

(Action: Senior Geologist, D.M.G., Shivamogga)

3. Regarding grant of Quarrying Licenses for the applications for which opinions of the Revenue and Forest Departments, conversion land and received Environment Clearance Certificate from the State Environment Impact Assessment Authority:

The Senior Geologist informed in the Committee Meeting held on 19-12-2023 that one Sri. H.V. Gururaj, S/o. H.M. Vishwanath, No. 41, 2nd Cross, Channappa Layout, Shivamogga, has submitted an application for grant of Quarrying License in Sy.No. 35 of Muthla Village, Hosanagar Taluk of the District, over an extent of 2.00 Acres. No Objection Certificates from the Revenue and Forest Departments have been received to the said applied area. Thereafter, as per the Notice dated 09.12.2022 issued by this office, the applicant has submitted the Quarrying Plan and obtained Quarrying Plan approved and also obtained Environment Clearance Certificate on 23.03.2023 and submitted a representation requesting to grant the quarrying lease. The Senior Geologist informed that the

land has been converted, but since there is adverse opinion of the forest department, the Committee has decided to obtain opinion of the Chief Conservator of Forest, Shivamogga Circle.

Further, as per the decision of the committee and as per the letter of the Chief Conservator of Forest, Shivamogga Circle, Shivamogga, the Deputy Conservator of Forest, Sagara Division, has stated in his letter that, “Sy.No. 35 of Muttala Village, Kerehalli Hobli, Hosaagara Taluk do not come under the ambit of any notified/ deemed forest. The said area is adjacent to ‘Muttala Reserve Forest’ of Sy.No. 29 of Muttala village and there is no road found in the map to go to the proposed place. Since it is required to go through forest area only to the quarry area, there is no provision to grant quarrying lease”. The Senior Geologist informed in the meeting that this matter has to be discussed and take a decision.

The Committee examined the subject referred by the Senior Geologist. For grant of quarrying lease, the No Objection Certificate is required as per Rule 8 (5)(iii) of Karnataka Minor Mineral Concession (Amendment) Rules, 2023 and since there is objection by the Forest Department, it has been decided in the meeting to reject the application for grant of quarrying lease and issue an Endorsement to the applicant.

(Action: Senior Geologist, Department of Mines & Geology)

4. As per Karnataka Minor Mineral Concession (Amendment) Rules, 2016, building stone quarrying is a tribal occupation where people break stones by hand for their livelihood by human labor, a person who traditionally does stone quarrying, a person belonging to a Scheduled Caste or Scheduled Tribe, a disabled person and other economically weaker sections, or registered associations of such persons, who depend on quarrying of building stones for their livelihood, by allocating blocks and allocating them through lottery to the community whose livelihood is dependent on quarrying of building stones. It has been decided to grant a non-specific building stone quarrying lease identified in Survey No. 75 of

the Thirthahalli taluk of the district. It has been decided to grant the lease in the District Taskforce Committee Meeting held on 27-08-2021 under Rule 3F as per Rule 31 (B)(2)(A) of K.M.M.C.R-1994, Amendment 2016, and the reservation has been fixed as follows and the application has been invited by issuing notification.

Details of the Building Stone Blocks in Thirthahalli Taluk, Shivamogga District							
Building stone quarrying is a tribal occupation where people break stones by hand for their livelihood by human labor, a person who traditionally does stone quarrying, a person belonging to a Scheduled Caste or Scheduled Tribe, a disabled person and other economically weaker sections, or registered associations of such persons, who depend on quarrying of building stones for their livelihood, by reservation.							
Sl. No.	Village & Sy.No.	Block No.	Extent (Acre/Guntas)	Reserved Category	Latitude		Longitude
1	Melina kuruvalli 75	SMG/2021-22/3F-1	1.20	Economically weaker Section (traditionally does stone quarrying, a person belonging to a Scheduled Caste or Scheduled Tribe, a disabled person and other economically weaker sections, or registered associations of such persons, who depend on quarrying of building stones)	RP	13°40'41.95"	75°14'57.26"
					A	13°40'43.65"	75°14'45.70"
					B	13°40'43.76"	75°14'43.84"
					C	13°40'47.43"	75°14'43.81"
					D	13°40'46.66"	75°14'45.57"
2	Melina kuruvalli 75	SMG/2021-22/3F-2	1.20	Schedule Caste or Schedule Tribes	RP	13°40'41.95"	75°14'57.26"
					A	13°40'43.18"	75°14'48.09"
					B	13°40'43.18"	75°14'44.70"
					C	13°40'46.66"	75°14'45.59"
					D	13°40'45.85"	75°14'47.78"
3	Melina kuruvalli 75	SMG/2021-22/3F-3	3.00	Others (Those who depend on the mining of building stones by human labor as a tribal craft for their livelihood)	RP	13°40'41.95"	75°14'57.26"
					A	13°40'41.95"	75°14'57.26"
					B	13°40'43.14"	75°14'48.19"
					C	13°40'45.66"	75°14'47.89"

In the meantime, the Home Minister at that period, has written letters to the Secretary to the Government, Commerce & Industries (Mines & Geology, Director, Department of Mines & Geology and to the Shivamoga Administration stating that since many years the 3 Labour Unions and Schedule Caste/Schedule Tribes Unions conducting Quarrying activities since many years in Melinakuruvalli Village in the ambit of his Thirthahalli Legislative Assembly, Shivamogga District and requested to allot quarries and co-operate for the maintenance of their family. In this background, the Under Secretary to the Government, Commerce & Industries (Mines) wrote a letter to the District Administration stating that to take action and

decision, as per Rule 31B(2) of Karnataka Minor Mineral Concession Rules 1994, the District Taskforce Committee (Mines) is the Authority. In this background, if the request of the Home Minister, it has been directed to take a decision in the District Taskforce Committee Meeting in this regard.

In the District Taskforce Committee meetings held on 10-08-2022 and 05-10-2023, this matter has been discussed and informed that before submitting the proposal to the District Taskforce Committee, to obtain clarification from the Office of the Director, Department of Mines & Geology whether to take action in respect of the applications already received in accordance with the Rules or to cancel the Notification issued earlier and grant Quarrying Leases to the local Associations considering it a special under Rule 56 of Karnataka Minor Mineral Concession Rules, 1994. In this background, the Office of the Director, Department of Mines & Geology, Bengaluru, to give suitable direction. The Senior Geologist informed that, the office of the Director, has instructed to cancel the process of granting Quarrying lease in Sy.No. 75 of Melinakuruvalli Village, Thirthahalli Taluk, for Building Stone over an extent of 6-00 Acres without auction as per Rule 3-F of Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and to take action to grant Quarrying lease by notifying the building stone deposit on priority basis to the prescribed category of Registered Associations only as per the guidelines prescribed by the Government under Rule 3F of Karnataka Minor Mineral Concession (Amendment) Rules, 2023.

The Committee examined the detailed information of the Senior Geologist and instructed to cancel the process of granting Quarrying lease in Sy.No. 75 of Melinakuruvalli Village, Thirthahalli Taluk, for Building Stone over an extent of 6-00 Acres without auction as per Rule 3-F of Karnataka Minor Mineral Concession (Amendment) Rules, 2016 and divide 6-00 Acres of land in Sy.No. 75 of Melinakuruvalli Village, Thirthahalli Taluk into 2-00 Acres each {Minimum extent prescribed under K.M.M.C. (Amendment) Rules 2003} as per reservation made

earlier and take action to grant Quarrying Leases by inviting applications from the local Associations/Institutions.

Further, the Committee instructed the Senior Geologist after inviting the applications and to evaluate the value of the applications received, to form a Committee under the Chairmanship of the Assistant Commissioner of the concerned division including the Tahasildar of the concerned Taluk and to issue suitable order for formation of the Committee.

TENDER EVALUATION COMMITTEE

1	Assistant Commissioner, Scope of Sub-division	Chairman
2	Deputy Secretary 1, G.P., Shivamogga	Member
3	Deputy Director, Social Welfare Department, Shivamogga.	Member
4	Registrar of Co-operative Societies, Shivamogga District, Shivamogga.	Member
5	Tahasildar, Thirthahalli	Member
6	Deputy Director, Department of Mines & Geology, Shivamogga.	Member Secretary

(Action: Senior Geologist, Department of Mines & Geology)

5. Sri. Kumara, S/o. Sakamma, Hilkunje, Hosanagara has submitted an application for grant of Quarrying Lease in Sy.No. 09 of Tenkabailu Village, Hosanagara Taluk, Shivamogga District, on 06-1-2014, prior to promulgation of Karnataka Minor Mineral Concession (Amendment) Rules, 2016. In this regard, the No Objection Certificates from the Revenue and Forest Departments have been received. At present action has to be taken to grant of Quarrying Lease in the said area as per Amended Rules, 2023. In the meantime, one Sri.T.P. Nagaraj has stated that agricultural activities are being conducted adjacent to the said area and also in the applied area and requested to reject the application for grant of Quarrying Lease. In this regard as decided in the meeting held on 19-12-2023 to obtain clear opinion of the Revenue Department once again and place in the next

meeting, joint spot inspection has been conducted. As per the Karnataka Minor Mineral Concession Rules, 1994 and Amendment 2023, the minimum extent for consideration of the application is 2-00 Acres and since the extent of the said application is less than the prescribed extent, the Senior Geologist placed this matter before the Committee to discuss and take a decision.

The Committee discussed in this regard and decided to obtain the Joint Spot Inspection Report of the Assistant Commissioner, Sagara and if the report is positive, to write a letter to the Government seeking direction for grant of Quarrying Lease in the applied area.

(Action: Assistant Commissioner, Sagara Sub-division & Senior Geologist).

II. District Sand Monitoring Committee:

1. The Rural Drinking Water & Sanitation Division, Shivamogga District, have requested to provide totally 35381.22 Sq.m. (Approximately 56,710 M.Ton) urgently for the Taluk-wise Jal Jeevan Mission Project, Multi-village Drinking Water Project which have to be implemented in the prescribed time to achieve the goal and for other public works coming under the ambit of this division, taluk-wise and district-wise.

Further, the Executive Engineer, P.R.E. Division, Shivamogga has stated that the development works in the ambit of Shivamogga Rural Legislative Assembly and Government Development Works in Bhadravati Taluk, have been slowed down due to non-availability of sand. The Legislator has instructed to furnish the information to his office regarding reservation of sand blocks in Sanyasikodamagge, Bhadravati Taluk, Hadonahalli and Buklapur, Shivamogga Taluk and the required quantity of sand. The Senior Geologist informed in the meeting to discuss and take a decision regarding the request for reservation of one sand block in Sanyasikodamaggi of Bhadravati Taluk for the projects taken up under the Panchayat Raj Department and other Government Works.

With respect to supply of sand to the Government works and regarding reservation of sand blocks, the Committee approved to reserve sand block in Sanyasikodamaggi of Bhadravati Taluk and additional sand block of Hadonahalli Village as per the request of the Executive Engineer, P.R.I. division, Shivamogga, to reserve sand block No. 03 in Baggodige of Thirthahalli Taluk, Shivamogga District to the Executive Engineer, Rural Drinking Water & Sanitation Division, Shivamogga District and Sand Block No. 01 of Munduvalli and the Committee decided to send proposal to the Government along with the details of the Government Works for further direction.

2. With respect to grant of sand quarrying leases, the sand blocks disposed of through e-tender auction as per Karnataka Minor Mineral Concession Rules, 1994 and Amendment 2016, clarification was sought from the Office of the Director, Department of Mines & Geology. It has been instructed to “take suitable action by placing in the District Sand Committee and the Competent Authority to examine in accordance with the Rules, as instructed in the Government Letter” by enclosing the Government letter. Therefore, the Senior Geologist placed the following two matters in the meeting to examine and decide for grant of Quarrying Leases.

Sl. No.	Name of the successful bidder	Taluk/ Village	Block No.	Extent in Acres	Percentage of bid amount
1	Subramanya.R., S/o. Naganna, Kallahalli, Shivamogga	Thirthahalli/ Munduvalli	03	12-00	1930 %
2	P. Venugopala, Basalikatte, Bhadravati Taluk.	Thirthahalli/ Dabbana- gadde	03	12-00	5900 %

With respect to the above cases, it has been decided to grant sand quarrying leases since they have been disposed of through auction as per Karnataka Minor Mineral Concession Rules, 1994 and Amendment 2016 and since the period of most of the sand quarrying leases has expired, by condoning the delay in obtaining

and submission of Environment Clearance Certificate, in order to regulation the scarcity of sand.

3. The Senior Geologist informed in the meeting that, as per the New Sand Policy, identified totally 70 sand deposits in the First, Second and Third Grade ponds/ streams in the ambit of Gram Panchayats of the District of Thirthahalli, Hosanagara Sagara, Shivamogga and Shikaripura Taluk and gave permission. Out of these 20 sand blocks are in operation and at present the period for 18 sand blocks to be extended and the remaining expired deposits to be inspected and after getting permission for removal of sand from the District Committee by the Gram Panchayat as per Rule 31T(4) of Karnataka Minor Mineral Concession Rules, 1994 and Amendment 2023 and rules have been framed to issue Work Order by the Taluk Sand Monitoring Committee.

The Committee examined in this regard. The Committee instructed to take action for extension of the sand quarrying leases if the period of the deposits already identified and notified for removal of sand in First, Second and Third Grade ponds/ streams in the ambit of Gram Panchayats by subjecting to inspection regarding replenishment and to identify more sand blocks and submit a report to the District Sand Committee.

4. To prevent illegal sand quarrying being conducted in the District, the Committee to discuss and give directions to the Taluk Sand Monitoring Committee to conduct meetings from time to time and take action:

Illegal quarrying and transportation of sand is being conducted in Hosanagara, Bhadravati, Sagara, Shivamotta and Thirthahalli Taluks of the district. In this regard, to prevent illegal quarrying/ transportation of sand, patrolling in the night, digging of trenches, seizing of the articles used for illegal sand quarrying, registering cases against the seized vehicles/articles and against the persons involved in illegal quarrying under Section 200 of Indian Penal Procedure Code are being taken. But the persons involved in illegal quarrying/transportation of sand have formed their own network system through Whats App and when the

departmental officers come for operation, they are observing the movement of the officers and sharing information and appointing few persons and observing in front of the house and offices of the officers. Therefore, it is difficult to take strict action and stop illegal quarrying completely. The Senior Geologist informed in the meeting that as discussed and directed in the earlier meeting, the Taluk Sand Monitoring Committee is not taking satisfactory action with respect to illegal quarrying/transportation.

In this regard, the Committee expressed its dissatisfaction that although it was instructed to the Taluk Committee in the previous meeting to take action to prevent illegal quarrying/transportation of sand and submit the report, it has not taken any action and directed to furnish the details of the Meetings conducted by the Taluk Sand Monitoring so far and action taken in respect of illegal quarrying / transportation of sand within one week and the Committee instructed the Officers of the Police, Revenue and Mines & Geology Department who were present in the meeting to form a Mobile Squad considering the officers of all the Departments/staff work day and night shifts

(Action: All Tahasildars, Police & Department of Mines & Geology).

III. District Stone Crushers Licensing & Regulation Authority Committee:

1. The Senior Geologist informed in the meeting that for extending the period of crusher license to 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2020, it was approved in the last meeting for the following case and the Committee is required to discuss.

Sl. No.	Name of the Applicant	Taluk/Village/ Sy.No.	Extent (In Acres)	Type of Land
01	G. Vasu, S/o. Govindaswamy, Prop: M/s. S.B. Stone Crusher, K.R.Puram, Near Sri Rama Temple, Shivamogga.	Shivamogga, Gejjenahalli, 125	2.20 Acres	Private

The Committee instructed the Senior Geologist that since approval has been give in the previous meeting with respect to this case, to place the file along with the proceedings of the meeting for signature.

2. The Senior Geologist informed in the meeting that earlier an application has been submitted for establishment of new jelly crusher unit as per Karnataka Regulation of Stone Crushers Act 2011 and Amendment 2013 and in the said place the owner has established the Jelly Crusher Unit in the said place, obtained Consent For Operation from the Karnataka State Pollution Control Board and in the previous meeting held on 19-12-2023, it has been decided to extend the period. The Senior Geologist informed that accordingly, the Committee to discuss and take a decision.

Sl. No.	Name and Address of the Applicant	Taluk/Village/Sy.No.	Extent	Type of Land
1	M/s. Renukamba Stone Crusher, Owner: Smt. Sowmya.P. Sagara.	Hosanagara Taluk, Huncha Village, Sy.No. 69	1.20 Acres	Govt. (Free for cattle)

Since the establishment of Stone Crushing Unit is sought in the Government land, if the order of lease of land is obtained from the Revenue Department as per Karnataka Revenue Act and presented, the Committee instructed the Senior Geologist to take further suitable action for issuance of Form-C.

3. The Senior Geologist informed in the meeting that applications have been submitted for establishment of new jelly crusher unit as per Karnataka Regulation of Stone Crushers Act 2011 and Amendment 2013 and in the said place the owners have established the Jelly Crusher Unit in the said place, obtained Consent For Operation from the Karnataka State Pollution Control Board. The Senior Geologist informed in the meeting that, the Committee to discuss and take a decision for issuance of Form-C for the following two cases

Sl. No.	Name and Address of the Applicant	Taluk/Village/ Sy.No.	Extent	Type of Land
1.	V.S.R. Stone Crusher, Owner: N.Santhosh Kumar, S/o. Srinivasa, Lakkappa Layout, Kashipura, Shivamogga Town.	Shivamogga T. Basavana- gangu Village, Sy.No.136/2	2-00 Acres	Private Land (Converted)
2	Om Sri Enterprises, Owner: Santhosh.B.M., S/o. Madhukeshwaran.B.G., Hirechoti, Ennekoppa, Anavatti Village, Soraba Taluk.	Soraba T. Kamanavalli Village, Sy.No. 90/2	3-00	Private Land (Converted)

Further, in both the above cases, first case is situated in Eco-sensitive zone of Shettihalli Sanctuary, in the Circular No. 02FFM dated 16-02-2019 of the Principal Secretary to the Government (Forest), Forest, Environment and Ecology Department, it is stated thus:

In case of the Eco-Sensitive Zone Notification is not finalized, for any activity within a distance of 10.00 km. from the protected forest, Environment Clearance Certificate is required, for that act, before issuance of Environment Clearance, prior approval of the Standing Committee of National Board for Wildlife has to be obtained as per the Guidelines of the Forest, Environment & Climate Change Department of the Central Government. This restriction is applicable only for the activities compulsory under Environment Clearance. The Stone crushers and building stone industrialists have brought to the notice of the Government, although the legal status is there as above, in many district, the Deputy Commissioner and the Deputy Conservator of Forest are imposing the above restrictions along with more restrictions regarding Eco Sensitive Zone (ESZ) and obstructing to the developmental activities. The Senior Geologist informed in the meeting that action should be taken only as informed in the Circular and not impose any additional restrictions.

Accordingly, the Committee discussed and with respect to the case at Sl.No.1, since permission has already been given and issued License in Form-C to the crusher units in the said area, the Committee instructed the Senior Geologist to issue Form-C imposing the conditions and Regulations and since the second case is in order as per the Rules, to grant permission and issue “Form-C” after considering the C.F.O. issued by the Karnataka State Pollution Control Board.

4. The Member Secretary informed in the meeting that the owner of Crusher Unit in Sy.No. 217/1 of Moodugoppa Village, Hosanagara Taluk having License Form-C No. 60 has passed away and the activities of the crusher unit is stopped since it is not possible to run the crusher unit and the wife of the license holder Smt. Sheela Shashidharan has requested to cancel the license. He informed in the meeting to discuss this subject and take a decision.

The Committee discussed in this regard and instructed the Senior Geologist to cancel the license issued to the crusher unit considering the representation of the wife of the license holder.

The meeting ended with vote of thanks.

Sd/-
Senior Geologist & Member Secretary,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga.

Sd/-
Deputy Commissioner & Chairman,
District Taskforce (Mines) Committee
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga

Proceedings of the District Sand Monitoring Committee, District Taskforce (Mines) Committee and District Stone Crushers Licensing & Regulation Authority Meeting held on 24-09-2024 at 4-00 PM under the Chaimanship of the Deputy Commissioner in the Meeting Hall of the Deputy Commissioner:

Officers Present in the Meeting:

1	Deputy Commissioner, Shivamogga District, Shivamogga	Chairman
2	The Chief Executive Officer, Zilla Panchayat, Shivamogga District, Shivamogga	Member
3	The District Superintendent of Police, Shivamogga District.	Member
4	The Deputy Conservator of Forest, Bhadravati Division, Bhadravati.	Member
5	Technical Assistant on behalf of The Executive Engineer, P.W.D. Division, Shivamogga.	Member
6	The Executive Engineer, Panchayat Raj Engineering Division, Shivamogga.	Member
7	The Regional Transport Officer, Transport Department, Shivamogga.	Member
8	Environment Officer, K.S.P.C.B., Shivamogga.	Member
9	The Tahasildar, Shivamogga Taluk	Member
10	The Senior Assistant Director, Information Department, Shivamogga.	Invitee
11	The Senior Geologist, Department of Mines & Geology, Shivamogga.	Member Secretary/ Co-ordinator

The Senior Geologist and the Member Secretary welcomed the Deputy Commissioner & the Chairman and the Members of the Committee and requested the Chairman to conduct the proceedings as per the Agenda of the Meeting.

I. District Taskforce (Mines) Committee:

1. Royalty Goal and details of collection for the year 2023-24 (Upto end of August 2024):

The Senior Geologist furnished the information in the meeting that, as per the order of the Government, the total collection of Rs. 55.00 Crores of Rupees of royalty has been prescribed for the department of Mines & Geology, for the year 2024-25. Accordingly, the details of the progress of the achievement of the Department upto the end of August 2024 and the details of the action taken by the Department of Mines & Geology, the Police Department and other departments to prevent illegal quarrying and transportation of minor minerals and the penalty imposed and collected.

- Details of the collection of royalty by the Department:

Progressive Target	Progressive Target (upto Aug.24)	Progressive Achievement	Percentage
5001.00	2365-43	1143.90	48%

2. With reference to deduction of royalty in the Government Works, as per the Notification No. CI 205 MMN 2022 dated 18-03-2023 and as per the decision of the meeting held under the chairmanship of the Hon'ble Minister, Department of Mines & Geology, the Director, Department of Mines & Geology, Bengaluru, vide letter No. GaBhuE/UNi(Kha.Aa)KaGaGu/DCB/ 2023-24 dated 07-11-2023, has furnished clear guidelines stating that for the minerals used in Government Works, the contractors should compulsorily furnish copy of the Mineral dispatch permit, failing which to deduct the applicable penalty, royalty, additional fee and District Mineral Foundation Fund etc. In this regard, a circular has been issued to the Government Work implementing departments in which it is stated that if the computerized mineral dispatch permit is produced for the minor mineral used in the Government work, exemption will be given from the payment of royalty, failing which 5 times of royalty amount, additional fee and D.M.F. fund has to be deducted as penalty. However, Rs. 8.58 Crores has been received through treasury which is more than the amount of 2.21 Crores of mineral dispatch permits. In

view of this, there is no clarity whether the bills are cleared without penalty or 05 times of penalty or other applicable fees have been deducted and the Works implementing departments have not furnished the information in this regard. Due to this there loss of royalty in addition to this, there is delay in payment of royalty. The Senior Geologist informed that in case the mineral dispatch permits are not there and one time royalty has not been deducted, such arrears of amount has to be collected from the Contractors.

The Senior Geologist informed in the meeting that, the works pertaining to the Governments like National Highway and other works, information has not been received from the Works Implementing departments regarding the use of the minor mineral and in this regard no information has been receiver properly regarding payment of royalty.

The Committee instructed the Senior Geologist to inform the Working Implementing Departments to use minor minerals which have been used in the works after obtaining mineral dispatch permits, failing which, to follow the penalty action and if the computerized mineral dispatch permits is not produced, without following the procedure of imposing penalty, to deduct one time royalty and remit through Treasury-2 without paying to the Department of Mines & Geology and in the Government works where mineral dispatch permits are not there and not cut one time royalty, to collect the arrears amount from the lessee, failing which to take legal action and with reference to the objections of the Accountant General, the concerned departments are only responsible. The Senior Geologist to take action to get issued Circular/semi-Government letters to the Works Implementing departments in this regard and to issue Notice to the huge Works implementing departments to produce the details of the mineral used and the mineral dispatch permits.

The Committee instructed all the competent departments to take more action with respect to illegal quarrying and transportation of sand and to collect more royalty and penalty and also to control the illegal activities, to register more cases

and take action with the co-ordination of the Department of Mines & Geology and submit a report in the next meeting regarding the action taken.

(Action: Department of Mines & Geology, all the concerned Government Works Implementing Departments).

3. The Director, Department of Mines & Geology, Bengaluru, vide Memo No. GaBhuE/UNi(Kha.Aa)/KaGaGu/Haraju-01/2024-25 dated 31-07-2024 has instructed that in order to supply the sand to the Works in accordance with the demand of the required building stone including Murram for the Government Works in the district and to complete the projects in the prescribed period, to identify the Murram deposit blocks and to grant Quarrying Leases through auction as per Chapter-IV-A of Karnataka Minor Mineral Concession Rules, 1994. As per the said letter, it has been discussed in the meeting regarding identification of suitable Government lands.

In this regard, the Tahasildars have been instructed in the meeting to take action to inspect and if suitable Governments lands are available and the Geologist in the ambit Taluk to find out the Government lands available and assist the Revenue Department.

4. In the letter No. GaBhuE/UNi(Kha.Aa)/KaGaGuSha/2024-24/10052 dated 23-08-2024 dated 23-08-2024 of the Director Department of Mines & Geology, it is stated that “as per the directions of the Chief Secretary, to jointly inspect the tank areas with the concerned departments of Tank Monitoring in the ambit of the district, get confirmation regarding availability of the Murram mineral which can be used for the works, identify at least 25 tank areas in every district and furnish the information to the Head Office”. It has been discussed regarding issuance of suitable instructions to the concerned departments.

In this regard, the Gram Panchayat Officers, Competent Tank Authorities, Police and the concerned taluk level Geologists to take necessary action by contact the Chief Executive Officer of the District Panchayat, to obtain the information

regarding the tanks in their ambit and identify the tanks in the jurisdiction of concerned Tank authorities like Minor & Major Irrigation Departments, Panchayat Raj Engineering Division and the tanks coming under the ambit of Gram Panchayats, conduct spot inspection and take action after the water is reduced and to estimate the quantity of silt/mud and dispose of the mineral in the transparent manner. In the tanks earlier granted, complaints have been received from the locals/ general public that more mineral than the permitted quantity have been received. Therefore, it is instructed that it should not repeat and instructed the local Panchayat Officers, Officers of the Competent Tank Authorities, Police and the concerned Taluk level Geologists to ensure that the silt/mud should not be extracted more than 3 feet deep/not extract more quantity than the prescribed quantity.

5. Details of the action taken in controlling the illegal quarrying and transportation of the minor mineral:

- Details of the action taken department-wise in respect of illegal quarrying/ transportation/stacking:
- Department of Mines & Geology (Penalty in Rs. Lakhs)

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty
1	Ordinary sand	16	1	13.67	39	1	15.5	0	0	0
2	Building Stone	4	1	1.97	13	0	3.98	0	0	0
3	Others	0	0	0	4	0	2.19	0	0	0
	Total	20	2	15.04	56	1	21.56	0	0	0

- Police Department:

Sl. No.	Type of mineral	Quarrying			Transportation			Stock		
		Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty	Total cases detected	Cases registered	Penalty

1	Ordinary sand	0	0	0	7	0	3.38	0	0	0
2	Building Stone	0	0	0.90	5	0	1.72	0	0	0
3	Others	0	0	0	0	0	0	0	0	0
	Total	0	0	0.90	12	0	5.10	0	0	0

- Rs. 8.27 Lakhs has been collected as penalty by the Hosanagara Revenue department from mineral transporting vehicles.
- Rs. 31.49 Lakhs has been collected as penalty by the Department of Mines & Geology from the illegal quarrying and transportation.

6. The actions taken by the jurisdictional Competent Officers and the Member departments of the District Taskforce Committee as per the Government Notification No. CI 21 MMN (2) 2024, Bangalore, Dated 21-10-2014 in respect of controlling the illegal quarrying and transportation of minor mineral, repetition of illegal quarrying and transportation of Building Stone in Sy.Nos. 75 and 38 of Melinakuruvalli Village, Thirthahalli Taluk and Sy.No. 64 of Buklapura Village, illegal quarrying and transportation of Laterite in the Government lands in the ambit of Anandapura, Thalaguppa Hobli, Sagara Taluk. The Committee discussed in this regard.

- The Senior Geologist brought to the Notice of the Members that it is found that in imposing penalty for illegally mineral transporting vehicles, different amounts are prescribed and following different yardsticks in managing the illegal quarrying and there is necessity of implementation of single system in this regard.

In this regard, it has been decided in the meeting to prepare Guidelines for single type arrangement to impose penalty to the vehicles transporting mineral illegally throughout the state and to take action by conducting Joint Spot inspection against illegal quarrying. It was directed in the meeting to all the concerned

departments to take action as per the Guidelines of the Proceedings. (Guidelines in respect of the cases of illegal transportation enclosed at ANNEXURE R-01).

With respect to prevention of illegal quarrying of Building Stone/Laterite and other minor minerals in the ambit of Melinakuruvalli, Buklapura Villages of Thirthahalli Taluk and in the ambit of the villages of Sagara, Hosanagara and Soraba Taluks, the departments of Revenue, Police, Mines & Geology and Forest to conduct Joint Operation as per the new guidelines and take strict action in controlling the illegal quarrying and transportation and the local officers like the Panchayat Development Officers and Village Administrators are responsible in this regard and responsible in monitoring that illegal Quarrying Transportation do not take place and if the local/standing officers fail to prevent illegal/transportation, it has been decided by the Committee that they will directly be made responsible and to register criminal cases.

The Senior Geologist has been instructed to write a letter to the Deputy Conservator of Forest, that as the Forest Department has checking the mineral dispatch permits of the vehicles transporting minor mineral in the Check Posts, and if the vehicles are transporting the mineral without valid mineral dispatch permits, seize such vehicles and handover to the Department of Mines & Geology for further action.

II. District Sand Monitoring Committee:

1. It has been discussed in the meeting to provide the details of the ordinary sand supplied to the Government works from the Quarrying Leases granted for Government works from the date of grant to till date.

The Senior Geologist has been instructed to issue Notice to the Executive Engineers of the concerned Departments to provide year-wise the complete details urgently regarding the quantity of sand extracted from the Quarrying Leases

granted for the Government Works from the date of grant and the quantity of sand demanded and the quantity of sand supplied.

Sand is being supplied from the sand quarrying leases granted for Government/ private works and complaints are being received that sand is being transported more than once from a single mineral dispatch permit and in the meeting it has instructed that if the concerned officers fail to monitor such activities, the concerned Executive Engineers of the concerned department are directly responsible.

2. The Senior Geologist informed in the meeting that, In the ambit of Shivamogga District, 31 Sand Blocks have been identified and submitted the proposal to the Government as per Karnataka Minor Mineral Concession Rules, 1994 and Amendment 2023 and the guidelines are expected from the Government regarding taking up Auction process.

3. The Committee to discuss and give directions regarding prevention of illegal sand quarrying being conducted in the District by conducting meeting by the Taluk Sand Monitoring Committee and take action.

The Senior Geologist informed in the meeting that illegal quarrying and transportation of sand is being conducted in the ambit of Hosanagara, Bhadravati, Sagara, Shivamogga and Thirthahalli Districts. In this regard to prevent illegal quarrying/transportation of sand, night beat operation, digging of trenches in the river basins, seizing the materials used in quarrying of and registering cases against the seized vehicles/materials and against the persons involved in illegal sand quarrying in the Hon'ble Courts under Section 200 of Indian Penal Procedure Code. In spite of that, the persons involved in illegal sand quarrying are escaping in few interior places by taking advantage of time of reaching and it is difficult to stop illegal quarrying / transportation of sand. The local Panchayat Development Officers and the Village Accountant are required to take action in preventing illegal

quarrying/transportation of sand and the Taluk Sand Monitoring Committee not taking proper action in preventing illegal quarrying/transportation of sand.

In this regard, the Committee expressed its dissatisfaction that although it was instructed to the Taluk Committee in the previous meeting to take action to prevent illegal quarrying/transportation of sand and submit the report, it has not taken any action and directed to furnish the details of the Meetings conducted by the Taluk Sand Monitoring so far and action taken in respect of illegal quarrying/transportation of sand within one week and the Committee instructed the Officers of the Police, Revenue and Mines & Geology Department who were present in the meeting to form a Mobile Squad considering the officers of all the Departments/staff work day and night shifts.

In the meeting it has been decided that the local officers like Panchayat Development Officer and the Village Administrator found cases regarding illegal quarrying and transportation of sand in their ambit, to stop such activities and furnish information to the District/Taluk Sand Monitoring Committee.

(Action: All Tahasildars, Police, Department of Mines & Geology & R.D.P.Rs).

4. It was discussed in the meeting regarding actual problems faced in disposal of the sand quarried and stacked illegally in the river beds in remote places which has been seized.

In this regard, as discussed vide Agenda No. 03, in addition to taking action against control of illegal quarrying/transportation of sand, in the case of seized sand stacked in the river beds in remote places, the Assistant Executive Engineer, Public Works Department and the Geologist to take action on the spot and if it is not possible to dispose of like this, to identify stock yard in the ambit of the Taluk, stock the mineral there and thereafter to dispose of the sand in accordance with the demand after collecting the prescribed royalty and other applicable fees and it has been directed to the Taluk Sand Committee to identify suitable place for stockyards in each taluks.

5. It was discussed in the meeting regarding the remaining ordinary sand in the stock yard even after granting 6 months time to stock, in the quarrying leases granted in Malaluru and Boggodige Villages of Thirthahalli Taluk, Shivamogga District. It has been decided to conduct Joint Spot Inspection and dispose of the sand to the Government works.

In the meeting it has been instructed to conduct Joint Spot inspection of the sand stacked in both the above sand blocks by the Officers of the Revenue, Forest, Public Works and Mines & Geology Departments, estimate the quantity of the available sand and to dispose of the sand to the required Government works after collecting the prescribed fee.

(Action: Revenue, Forest, Public Works and Mines & Geology departments).

6. K.R.I.D.L. is a Government's Agency and under different Government projects of the Government, public works are being entrusted to the said Agency for which there is the requirement of sand. Every year projects of about 50 to 80 Crores are entrusted and therefore, Sri. B.K. Sangameshwara, Legislator, Bhadravati and the Chairman, K.R.I.D.L. have submitted a representation on 20-08-2024 to grant Quarrying Lease in the Sand Block No. 1 of Sanyasikodamaggi Village, Bhadravati Taluk and the sand quarry in the river of basin of Thungabhadra river to K.R.I.D.L. Agency for a period of 05 years. This matter has been discussed in the meeting.

The Senior Geologist informed in the meeting that, it has been decided in the District Sand Committee meeting held on 05-03-2024, as per the request of the Executive Engineer, P.R.E. Division, Shivamogga, to reserve the Sand Block of Sanyasikodamaggi of Bhadravati Taluk regarding supply of sand to the Government works.

The Senior Geologist has been instructed in the meeting to obtain detailed information regarding the quantity of sand required and for which works of K.R.I.D.L. organization and place the details in the next meeting.

7. The letter dated 06-09-2024 of Sri. N. Channabasappa (Chenni), Legislator, Shivamogga City Legislative Constituency has been discussed in which he has stated that Sand Block No. 4 over an extent of 12-00 Acres adjacent to Oorajaga in Sy.No. 17 of Dabbanagadde Village, Chadrajapura, Thirthahalli Taluk, Shivamogga District, is required for different development works of the Government and for construction of houses under Ashraya scheme and other Government works.

It has been decided in the meeting to write a letter that if the detailed information regarding the requirement of sand required for which work, it will be examined in detail and necessary action will be taken.

Further, many programs are being conducted in order to encourage production of M-Sand. Priority has to be given to the Government Works in respect of M-Sand. In this regard, in the Circular dated 31st July, 2013, the Under Secretary to the Government, Port & Inland Transport Department (Buildings) has given directions to use Manufacturing Sand in place of natural sand. The Senior Geologist has been instructed to obtain additional information regarding quarrying leases granted for using of river sand by obtaining sand quarrying leases and furnish the information in the meeting.

III. District Stone Crushers Licensing & Regulation Authority Committee:

The Senior Geologist informed in the meeting seeking approval for extending the period of crusher license to 20 years as per Karnataka Regulation of Stone Crushers Act, 2011 and Amendment 2020,

Sl. No.	Name of the Applicant	Taluk/Village/ Sy.No.	Extent (In Acres)	Type of Land
01	M/s. Inarappa Stone Crusher, Owner: Sri. Neelakantha, S/o. Madhurai, Gejjenahalli, Kotiganguru, Shivamogga.	Shivamogga, Gejjenahalli, 94/1	2.00 Acres	Private (Land converted)
02	M/s. Arekallamma Stone	Shivamogga,	5.02 Acres	Private

	Crusher, Owner: Smt. Rekha Patil, Anugraha Nilaya, 2 nd Main, Krushi Nagara, Shivamogga.	Basavana-ganguru 131/2, 131/3		(Land converted)
03	M/s. Sevalal Balaji Stone Crusher, Owner: Sri Venkatesh Naika, Gejjenahalli, Koteganguru Post, Shivamogga Taluk.	Shivamogga, Gejjenahalli, 78	2.00 Acres	Private (1-00 Acre of Land converted)

Upon discussion in this regard, approval has been accorded for extending the period of the licenses of the Crushers granted in the private converted lands at Sl.No. 01 and 02. In case No. 03, License was granted for 2-00 Acres and land has been converted only for 1-00 Acres. Actually, the crusher owner had submitted a representation that he has established the stone crusher unit only in an extent of 1-00 Acre and to grant license to the crusher. Accordingly, if the crusher has been established in the extent of 1-00 Acre, approval has been accorded in the meeting to extend the period of license to limiting the converted extent. In this regard, the Senior Geologist has been instructed to prepare the file and place it for signature.

2. License for Stone Crushing Unit has been granted to in favour of Smt. Puttamma, M/s. Lakshmi Venkateshwara Stone crusher in Sy.No. 138 of Gejjenahalli Village, Shivamogga Taluk. One Sri. Venkatesh, son of the said crusher has submitted an application along with the prescribed documents and fees requesting to transfer the license of the crusher unit into his name with the same name. In the District Stone Crushers Licensing & Regulation Authority meeting, it has been decided to transfer the license.

The said license has been granted over an extent of 3-00 Acres and since the licensee has got conversion of land for 2-00 Acres, the license has not been transferred. On 14-05-2024 the applicant submitted a representation to this office that he had no information about the issuance of license for 3 Acres and the crusher

unit is in the area of 2 Acrs. Therefore, he has requested to transfer the same and this matter has been discussed in the meeting.

Out of the extent of 3-00 Acres, land has been got converted only for 2-00 Acres and the curhser owner has submitted a representation stating that actually the crusher has been established in the extent of 2-00 Acres only and accordingly, if the crusher has been established in an extent of 2-00 Acres, approval has been accorded for transfer of the license in accordance with the Rules by limiting the extent to 2-00 Acres.

3. Sri. B. Ramakrishna Sheregar, Partner, J/s. J.D. Thimmappa Sherigar, P.W.D. Contractor, National Highway 66, Kundapura, Udupi District was granted temporary license for the crusher unit heldl by him in private Land in Sy.No. 15 of Hunasavalli Village, Hosanagara Taluk, Shivamogga District, earlier for a period from 16-11-2023 to 30-07-2024 under Section 07 of Karnataka Regulation of Stone Crushers Act, 2011. The representation submitted by the said cibtractor to extend the period of the said license upto 30-07-2027 for the purpoe of State Highway work, has been discussed in the meeting.

Since the said contractor has produced the Ageement entered with the Work Implementing Department and the work order of the Work and the letter issued by the Executive Engineer of the Work Implementing Department, approval has been granted for extending the period of license upto 30-07-2027.

Smt. Sharada Suryanaik, Legisltor, Shivamogga Rural Legislative Constituency, Shivamogga has submitted objection stating that no approval for conversion of landto be given for housing and other puiroposes in the Abbalagere Village, Hunasodu Village and surrounding villages in the ambit of Shivamogga Rural Legislative Constituency and this matter has been discussed in the meeting.

In this regard, the Senior Geologist has been instructed to write a letter to the Comissioner, Shivamogga-Bhadravati Urban Development Authority after

identification of the boundary of buffer zone after conducting Joint Spot Inspection of the Crusher Units granted in Abbalagere Village and Husasodi Village and surrounding Villages.

The meeting ended with vote of thanks.

Sd/-

Senior Geologist & Member Secretary,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga.

Sd/-

Deputy Commissioner & Chairman,
District Taskforce (Mines) Committee
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga

Proceedings of the District Sand Monitoring Committee, District Taskforce (Mines) Committee and District Stone Crushers Licensing & Regulation Authority Meeting held on 28-10-2023 at 3-30 PM under the Chaimanship of the Deputy Commissioner in the Meeting Hall of the Deputy Commissioner:

Officers Present in the Meeting:

1	Deputy Commissioner, Shivamogga District, Shivamogga	Chairman
2	The Chief Executive Officer, Zilla Panchayat, Shivamogga.	Member
3	The District Superintendent of Police, Shivamogga District.	Member
4	Assistant Conservator of Forest on behalf of the Deputy Conservator of Forest, Sagara Division Division.	Member
5	The Executive Engineer, Tunga Upper Project, Shivamogga.	Member
5	The Environment Officer, K.S.P.C.B., Shivamogga.	Member
6	The Executive Engineer, Panchayat Raj Engineering Division, Shivamogga.	Member
7	The Regional Transport Officer, Transport Department, Sagara.	Member
8	The Tahasildar, Sagara and Hosanagara Taluk	Member
9	The Executive Officer, T.P., Hosanagara Taluk.	Invitee
10	The Superintendent of Police, Sagara.	Invitee
11	The Superintendent of Police, Thirthahalli	Invitee
12	The Assistant Executive Engineer, Public Works Department, Hosanagara.	Invitee
13	The Junior Engineer on behalf of the Assistant Executive Engineer, Public Works Department, Sgara Sub-division.	Invitee
14	The Range Forest Officer, Moogudti Wildlife Range	Invitee
15	The Range Forest Officer, Urban Range	Invitee
16	The Range Forest Officer, Hosanagara	Invitee
17	The Range Forest Officer, Sirigere.	Invitee
18	The Senior Geologist, Department of Mines & Geology, Shivamogga.	Member Secretary/ Co-ordinator

The Member Secretary welcomed the Deputy Commissioner & the Chairman and the Officers of the Member Departments and requested the Chairman to conduct the proceedings as per the Agenda of the Meeting.

The Agenda of the Meeting as as hereunder:

1. With respect to the report published in Deccan Herald Daily Newspaper on 02-12-2023 in the Headlines “Save Sharavathi river from illegal sand quarrying” order dated 22-12-2023 of the Hon’ble National Green Tribunal.
2. Regarding the action taken to control the illegal quarrying and transportation of sand in the river basin of Sharavathi river by the Local Administration and Taluk Sand Committee including Revenue, Forest, Police Department of Sagara and Hosanagara Taluk.
3. In order to controlling the illegal quarrying and transportation of sand in this ambit, actions that can be taken with the concurrence of the District and Taluk Sand Committees.
4. Regarding preparation of report and submission to the Government in respect of the action taken by all lthe deparments throughout the District, to control the illegal quarrying and transportation of sand in the river basin of Sharavathi river.

In this regard, the Office of the Director, Department of Mines & Geology, Bengaluru, in letter No. DMG/LS/CR.No. 167/2024/NGT/OA/15 /2024/24/25/14516 dated 24-10-2024 has stated that based on the report published in Deccan Herald Newspaper on 02-12-2023, the National Green Tribunal has filed suo-moto case vide Original Application No. 15/2024 dated 02-12-2023. It is instructed to submit a report immediatelywith respect to the report published in Deccan Herald Newspaper on 02-12-2023. Therefore, the Senior Geologist informed in the meeting that the above points have to be discussed in detail and information has to be collected. He placed the details regarding the actin taken by the Department of Mines & Geology in controlling the quarrying and transportation of sand in this ambit.

The Senior Geologist informed in the meeting that, with respect to controlling of the illegal sand quarrying in the river basin and backwaters of Sharavathi river, the Department of Mines & Geology, seized 51 sand transporting vehicles and detected 03 cases of illegal stacking of sand during the year 2023-24 and collected penalty. During the year 2024-25, seized 22 sand transporting vehicles and detected one case of illegal stacking of sand and collected penalty. In addition to this, the department of Mines & Geology registered one case during the year 2023-24 and registered one case with the co-operation of the Forest Department. He furnished the details of the sand quarrying leases in the flowing waters of Sharavathi and Haridravati river basins in the ambit of Hosanagara Taluk, Shivamogga district.

Sl. No.	Lease No.	Name and address of the Lessee	Village	Sy.No.	Extent	Year and period of grant of lease	Production Limit as per the approved Quarrying Plan and EC
1	2	3	4	5	6	7	8
01	03	Kalyan Kumar, S/o. Nagappa, Koduru Village, Hosanagara Taluk, Shivamoga Dist.	Sonale	Near 61, 97 to 100, 107 & 109	12-00	17/04/17 05 Years	21260 Period expired
02	04	Sunil Kumar, S/o. Karunakara, Nehru Nagar, Hosanagara Town, Shivamogga Dist.	Nanjuvalli Block No. 02	Near 27, 20, 15, 14 & 04	12-00	17/04/17 05 Years	8160 Period expired
03	07	Sri. K. Raghavendra Nayak, S/o. Baburaya Nayak, Kuruvalli Post, Thirthahalli Taluk, Shivamogga Dist.	Sutta Block No. 02	Near 10, 11, 13, 14, 15 & 62	12-00	27/05/18 05 Years	13260 Cancelled the lease.
04	10	Executive Engineer, Panchayat Raj Engineering Division, Sagara.	Sutta Block No. 02	Near 100	10-00	25/05/18 05 Years	7859 Period expired
05	27	Sri. Dinesh.K., Public Works Dept., Contractor, Subhash Road, Koppa Town,	Manashetty	Near 25 & 29	10-00	13/11/18 05 Years	11560 Period expired

		Chikkamagaluru Dist.					
06	32	Vikas Naik, S/o. Gopala Naik, Mahalingeshwara Temple Road, Parkala Pot, Udipi Taluk & District.	Nanjuvalli Block No. 02	Near 45- 49, 41, 42, 35, 34, 32, 29 & 28	12-00	21/03/19 05 Years	8092 Period expired

On enquiring the progress of the action taken by the Revenue Department, The Tahasildar, Hosanagara, informed in the meeting that 108 vehicles have been seized during the year 2023-24 and during the year 2024-25, so far 53 vehicles have been seized and imposed penalty.

Check Posts have been established by the Police Department in order to inspect the vehicles transporting sand illegally. The vehicles transporting sand illegally have been seized and written letters to the Department of Mines & Geology/ Revenue Departments for taking action. The Police Inspector/ Superintendent of Police, Hosanagara/ Sagara informed in the meeting that if the vehicles are seized and register cases, there is obstruction to register the case due to technical problems in disposal of the sand.

The illegal quarrying of sand in the river basin or backwater places can be reached through private, revenue and forest lands. Few land owners have colluded with the persons involved in such activities and they are extending their co-operation by prescribing and receiving monthly fee. Such land owners have to be found out and legal action has to be taken. If the place of reaching through Revenue and Forest lands are found out and restrict the roads, it will be helpful to curb illegal sand quarrying.

The Senior Geologist informed in the meeting that, for extraction of sand illegally, the labourers from outside States are coming and they are skilled at lifting sand by diving into water. During raid, they are escaping by diving in the water or in the forest roads and if such people are arrested by conducting organized operation by the Officers of the departments of Police, Revenue and Forest, the

names of the persons involved in illegal quarrying can be detected, it will be helpful to take legal action.

The Chairman examined all these information and gave suggestions regarding the following improvement measures with respect to the report published in Deccan Herald Daily Newspaper dated 02-12-2023 and the order dated 22-12-2023 of the Hon'ble National Green Tribunal for which compliance report has to be submitted to the Government.

- The Revenue, Forest and Police Departments to submit detailed information to the District Administration and to the Department of Mines & Geology, regarding the action taken in order to regulating illegal quarrying and transportation of sand prior to 02-12-2023, from 02-12-2023 to 31-03-2024 and from 01-04-2024 to the date of registering a Suo Moto case by the Hon'ble Green Tribunal from 15-10-2024 (to furnish information separately mineral-wise).

(Action: Revenue, Forest, Police, Mines & Geology Department).

- The Taluk Sand committee is constituted under the Chairmanship of the Assistant Commissioner. To prescribe the methods of operation in order to regulate the illegal quarrying and transportation of sand by the Committee by conducting meetings from time to time. To establish check posts in the required places.

(Action: Assistant Commissioner, Tahasildar, Taluk Sand Committee and other local officers).

- To constitute a Mobile Squad/ Team consisting of the officers of the Revenue, Forest, Forest and Mines & Geology Departments and to take up beat operation during day and night by conducting sudden raid and detect the persons involved in illegal sand quarrying and take legal action.

(Action: Assistant Commissioner, Tahasildar, Taluk Sand Committee and other local officers).

- To find out the vehicles involved repeatedly in transportation of sand to submit a proposal to the Regional Transport Officer to black-list such vehicles and the Regional Transport Officer to act accordingly.

(Action: Tahasildar, officers of the Police and Mines & Geology Departments).

- Investigate and take action to impose legal restrictions on the individuals repeatedly involved in illegal quarrying of sand.

(Action: Assistant Commissioner, Tahasildar and Police Department)

- To find out the Patta/ Private Land owners who are assisting in illegal quarrying and transportation of sand and mention in the Pahani.

(Action: Revenue Department)

- To find out the places of Revenue/Forest lands for illegal sand quarrying and transportation and to depute the staff in such places/arrange for beating/ establishing the Check Posts.

(Action: Revenue and Forest Departments)

- As per the Government Notification No. CI 21 MMN (2) 2014, Bangalore, Dated 21-01-2024, all the Jurisdictional Competent Officers to take action in controlling the illegal quarrying and transportation of the minor minerals.

(Action: Jurisdictional officers prescribed as per the Government Notification).

- As the sand is available to the general public at the very less rate in the ambit of 1st Grade to 3rd Grade from the source of water from streams/ ponds from the Gram Pachayats, to encourage the general public to obtain sand from the Gram Panchayats with mineral dispatch permits by taking action to extent the period of the Work orders for the identified deposits in Sagara and Hosanagara Taluks.

(Action: Taluk Panchayat and Gram Panchayats)

- In order to control the illegal quarrying and transportation of sand in the ambit of Taluk, the Taluk Sand Committee to formulate an action plan and take action on all possible measures that can be taken.

The Committee unanimously accepted the suggestions and instructions given by the Chairman. The Committee instructed the Senior Geologist Senior Geologists to take appropriate action by compiling information on the sand quarrying leases previously sanctioned in the Hosanagara taluk, the directions given to the Taluk Sand Committee in this regard by the District Sand Committee, the measures taken to control illegal sand mining, and the measures taken by the revenue, police, and forest departments, and submitting a report to the Government.

The meeting ended with vote of thanks.

Sd/-

Senior Geologist & Member Secretary,
District Taskforce (Mines) Committee,
District Sand Committee,
District Stone Crushers Licensing &
Regulation Authority,
Shivamogga District, Shivamogga.

Sd/-

Deputy Commissioner & Chairman,
District Taskforce (Mines) Committee
District Sand Committee,
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